



भारत सरकार  
**GOVERNMENT OF INDIA**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 MINISTRY OF ENVIRONMENT, FORESTS &  
 CLIMATE CHANGE

Regional Office  
 Ground Floor, East Wing  
 New Secretariat Building  
 Civil Lines, Nagpur - 440001  
 apccfcentral-ngp-mef@gov.in

F. No. CC-497/RON/2024-NGP/ 13439

Dated: 12.08.2024

To,

The Registrar,  
 The National Green Tribunal, Western Zone  
 New Administrative Building,  
 D-Wing, 1st floor,  
 Opposite Council Hall,  
 Camp, Pune, Maharashtra 411001  
 Email: [ngt-pune@gov.in](mailto:ngt-pune@gov.in)

**Sub: Final Joint Committee Report in Compliance of NGT (WZ) Pune Order dated 15.04.2024 in the matter of OA No. 74/2024 (WZ) titled as Bhavesh Arun Karekar & Anr. Vs. MoEFCC & Ors. pending before NGT (WZ), Pune.reg**

Sir,

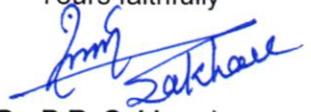
The undersigned is directed to refer to the subject mentioned above. In this regard, it is to inform that the Joint Committee conducted the site visit on 11.06.2024 for the project of M/s. Ashapur Minechem Ltd. (Respondent No. 5), involved in mining of bauxite Ore including Mobile Crushing and screening activity for the quantity of 8 lacs MT/A at Gat No.15-21, 27-31, 34-35, 56-59, 69, 70 & 74, Village- Rowale, Taluka- Dapoli, District- Ratnagiri, in pursuance to the Hon'ble NGT order dated 15.04.2024 passed in the aforesaid matter.

2. In view thereof, the Joint Committee Report has been prepared and to say that the Final Joint Committee Report is being enclosed herewith in compliance to the aforesaid Order for the purpose of filing before the Hon'ble National Green Tribunal, Western Zone, Pune.

3. This issues with the approval of the Competent Authority.

Encl: As above

Yours faithfully

  
 (Dr. P.R. Sakhare)  
 Scientist 'E'

Copy to for information:

1. The Scientist 'E', Impact Assessment Division, MoEF&CC, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi- 110003; Email: [pankaj.verma@nic.in](mailto:pankaj.verma@nic.in)
2. The District Collector, Ratnagiri, NH-204, Hatkhamba, Teli Aali, Rajiwada, Ratnagiri (Maharashtra); - 415612 Email: [collector.ratnagiri@maharashtra.gov.in](mailto:collector.ratnagiri@maharashtra.gov.in)
3. The Scientist 'E', Central Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakewadi, Pune (Maharashtra); - 411003; Email: [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in), [patil.cpcb@nic.in](mailto:patil.cpcb@nic.in)

4. The Regional Director, Central Ground Water Board, Central Region, N.S. Building, Civil Lines, Nagpur (Maharashtra); - 440001; Email: [rdcr-cgwb@nic.in](mailto:rdcr-cgwb@nic.in), [chmn-cgwb@nic.in](mailto:chmn-cgwb@nic.in), [tschmn-cgwb@nic.in](mailto:tschmn-cgwb@nic.in)
5. Adv. Rahul Garg, Tridal, First Floor, 1206/35/B, JM Road, Pune (Mah.)- 411004; Email: [rahul.garg@mgklegal.com](mailto:rahul.garg@mgklegal.com)
6. Ms. Shivani Sinha, Legal Associate, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi- 110003; Email: [sonalshivani03@gmail.com](mailto:sonalshivani03@gmail.com)
7. Guard File/ Office Copy



(Dr. P.R. Sakhare)  
Scientist 'E'

## Joint Committee Report

In The Matter of Original Application No. 74 of 2024 (WZ)(Bhavesh Arun Karekar & Anr Vs MoEF&CC & Ors.) regarding alleged illegal bauxite mining by M/s. Ashapur Meinchem Ltd. Village Rowale, District Ratnagiri, (Maharashtra)

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### 1.0 BACKGROUND

1.1 The Original Application No. 74 of 2024 (WZ) filed by Bhavesh Arun Karekar & Anr. Vs MoEF&CC & Ors. before the Hon'ble National Green Tribunal (NGT), Western Zone Bench, Pune which highlighted concerns regarding the adverse environmental impact caused due to illegal excavation made by the Project Proponent (PP) as well as violating the terms and conditions of the Consent to Operate and the Environmental Clearance (EC). Further, it is also alleged that PP indulging in illegal mining activity and unregulated transport of the mined material.

1.2 Earlier, the Applicant has filed complaint to Maharashtra Pollution Control Board (MPCB) on 08.10.2023 regarding the above-mentioned violations. In response, MPCB has carried out inspection of the site on 06.11.2023 and issued warning notice to

the Project Proponent on 21.11.2023, for the violations found during the visit and subsequently issued, the MPCB has also issued a Show Cause Notice on 02.01.2024

1.3 On the basis of the submission, Hon'ble NGT WZB Pune prima facie found case adversely impacting environment.

1.4 Hon'ble NGT constituted a joint committee vide order dated 15.04.2024. The following is stated in the said order-

*“Since the non-compliances, which are noted in the Show Cause Notice dated 02.01.2024, appear to be very vague in nature and how these non-compliances resulted in environmental damage are not clear to us, we deem it just and proper to call for a report on the matter in issue in the present application from a Joint Committee comprising one Representative each from:*

- *The Ministry of Environment, Forests and Climate Change (MoEF&CC);*
- *The Central Pollution Control Board (CPCB);*
- *The Central Ground Water Board (CGWB);*
- *The Collector, District- Ratnagiri*

*Further, the Committee is directed to visit the site after informing the applicants/appellants' counsel and submit a factual and action*

*taken report with regard to the non-compliances, if any, as well as the amount of EDC. The Committee is also directed to conduct an inspection prior to the onset of monsoon. The Ministry of Environment, Forests and Climate Change (MoEF&CC) shall be the nodal agency for coordination and logistic support.*

- 1.5 Copy of the aforesaid order of the Hon'ble NGT dated 15.04.2024 is given at Annexure.

## 2.0 THE COMMITTEE

- 2.1 In compliance with the aforesaid order dated 15.04.2024 of the Hon'ble NGT, a committee constituted by Regional Office, MoEF&CC, Nagpur vide order No. CC-497/RON/2024-NGP/13180 dated 14.05.2024 comprising of following officials:

- 2.1.1 Dr. P. R. Sakhare, Scientist 'E' - Regional Office, MoEF&CC, Nagpur
- 2.1.2 Shri Rajendra D Patil, Scientist 'E' - Regional Directorate, Central Pollution Control Board (CPCB), Pune
- 2.1.3 Shri Sandeep Waghmare, Scientist 'C' - Central Ground Water Board (CGWB), Pune
- 2.1.4 Shri Ajit Thorbole, Sub-Divisional Officer - District Collector, Ratnagiri (Representative of Collector)

### 3.0 VISIT OF THE COMMITTEE

3.1 Committee convened pre-visit meeting on 10.06.2024 to discuss the methodology to be adopted and conducted visit of the site on 11.06.2024.

3.2 The applicant was associated with the committee throughout the site visit as per direction of the Hon'ble NGT in the aforesaid order. MPCB was also been requested to join the said site visit and provide necessary inputs to the committee. However, MPCB could not make it to the visit of the committee.

3.3 The committee heard the Applicant before visiting the site. The major grievances highlighted by the Applicant during interaction were-

3.3.1 Mining operation without obtaining requisite permissions/NOCs.

3.3.2 Carrying out mining and crushing activities in haphazard manner because of which surrounding environment is impacting.

3.3.3 The Groundwater table of the surrounding area is depleting and also the Groundwater quality is affected due to the mining activities.

3.3.4 Uncontrolled air pollution generated during the crushing activities. Not providing ambient air quality data.

3.3.5 Plantation is not carried out by PP to the tune of the prescribed area

3.3.6 Damage to the public roads.

3.3.7 Overloading of the transport vehicles and not taking required adequate measures during transportation.

3.3.8 Damage to the public bridge on the river Barja.

3.3.9 Mining operations even during the night time.

3.4 The committee also interacted with representatives of the Project Proponents (PP) and enquired on the concerns raised by the applicants.

#### 4.0 OBSERVATIONS AND FINDINGS -

4.1 M/s. Ashapur Meinchem Ltd. is involved in mining of Bauxite Ore including Mobile Crushing and screening activity for the quantity of 8 lakhs MT/A at Gat No.15-21, 27-31, 34-35, 56-59, 69, 70 & 74, Village Rowale, Taluka Dapoli, District Ratnagiri (Maharashtra).

4.2 Environmental Clearance has been obtained from MOEF&CC on 24.02.2016 for Rowale Bauxite Mine for expansion of Bauxite Mining from 2.5 LTPA to 8.0 LTPA in 218.285 Ha. Area.

4.3 Common Consent (under Water (P & CP) Act 1974 & Air (P & CP) Act, 1981) and Authorisation (under HOW (M&TM) Rules 2016) issued by MPCB was valid up to 30.04.2024. The consent was issued for the production of 8,00,000 MTA Bauxite Ore.

4.4 It was informed by the PP that; the land is private on which the mining activities have been proposed by them. PP obtained subsurface rights for mining and subsequently obtained EC and other related permissions. PP obtains permissions from individual land owners for land surface rights and then after only the mining operations are planned and executed.

4.5 Out of 218.285 Ha. Area mentioned in the EC, PP has obtained surface lease rights only for the 59.93 Ha at present. The lease of remaining area is yet to be executed.

4.6 The year wise production is as given

Year	Production of Bauxite ore
2019-20	1,22,035 tonnes
2020-21	NIL
2021-22	NIL
2022-23	45,000 tonnes
2023-24	72,000 tonnes
Total	2,39,035 MTA

4.7 Though the PP has obtained EC for enhancement for the production from 2,50,000 MTA to 8,00,000 MTA. However, the PP has not mined material more than 2,39,035 MTA during last five years. The non-execution of the lease for surface mining can be one of the factors for such lower production by the PP.

4.8 PP has also installed/established movable crushers of 250 TPH capacity, for which Consents have not been obtained from MPCB.

5.0 The point-wise status observed by the committee of the grievances of the Applicant is as given below-

5.1 Conducting Mining and associated activities without obtaining requisite environmental permissions/NOCs and even after the expiry of the consent period.

5.1.1 PP has obtained first Environmental Clearance (EC) initially for the capacity of 60,000 TPA on 29.12.2006, Further second EC expansion for 2.5 LMTPA obtained on 31/10/2008 and further third obtained EC for enhancing the production capacity to 8.0 LMTPA on 24/02/2016

5.1.2 PP has also obtained Consents under Water &(P& CP) Act, 1974, Air(P & CP) Act, 1981 and Authorisation under HOW (M & TM) Rules 2016 from MPCB for production of

Bauxite Ore at the rate of 8,00,000 MTA, which was valid upto 30.04.2024.

5.1.3 As per the representative of PP, the mining operations were stopped immediately after expiry of the consent validity. However, as per the Applicant, the mining activities were operational even after expiry of the Consent's validity.

5.1.4 As per the records available with the mining department, the transit pass was generated till 29/04/2024 and no material has been dispatched after 29/04/2024.

5.1.5 There was no provision of the CCTV surveillance in the mining area and hence exact period of the mining operations could not be verified.

5.1.6 PP has obtained Consents from MPCB only for the mining activities whereas PP has not obtained Consent for Stone Crushers. PP has two movable stone crushers which are in operations since the commencement of the mining operations, as informed.

5.2 Carrying out mining and crushing activities in haphazard manner because of which surrounding environment is impacting.

5.2.1 On the day of visit the mining and crushing activities were not in operation.

5.2.2 The aerial distance of the house of the Applicant from the active mining pit is around 550 m.

5.2.3 Though, at the time of visit, the exact status related to air pollution could not be verified, however, considering the distance and geographical locations possibility of impact at the residence of the applicant cannot be ruled out.

5.3 Groundwater quality and water table of the surrounding area is affected due to the mining activities.

5.3.1 The unit representative informed that average water consumption is around 120 m<sup>3</sup>/day. The ground water is the source of water.

5.3.2 On the day of the visit, the committee visited the well from where the groundwater is being extracted. The flow measuring device was found to be defunct.

5.3.3 As per the inputs received from member of committee from CGWA, PP has not applied for NOC CGWA. Thus,

the unit is extracting the ground water without NOC from CGWA.

5.3.4 The applicant claimed that the mined area was hilly terrain that was earlier one of the major sources of groundwater recharge in the area. However, the region's groundwater levels have gradually decreased since the mining operations started.

5.3.5 Similarly, the applicant also claimed that some of the wells in the area receive contaminated groundwater.

5.3.6 Though the mining activities are in general shallow in depth and chances of groundwater interception is very low but still the committee is in view that the in-depth groundwater study of the area should be conducted through an expert agency in the subject to verify the applicant's claim.

5.4 Uncontrolled air pollution generated during the crushing activities.

Not providing ambient air quality data to applicant.

5.4.1 The unit have provided two movable crushers for crushing of the minerals. The capacity of these crushers is 250 TPH each.

5.4.2 It is informed by the PP that adequate precautionary measures are been taken to control the dust generated during the crushing operations.

5.4.3 However, as per the applicant, the dust of the crusher is very high impacting the surrounding environment.

5.4.4 Similarly, the Applicant submitted that he approached PP several times to acquire the Ambient Air Quality monitoring data carried out by them. However, the PP has not provided any such data to the applicant.

5.4.5 The PP informed the committee that Ambient Air Quality monitoring is conducted at three random locations through manual monitoring. The PP also showed related third-party monitoring reports to the committee.

5.5 Plantation is not carried out by PP to the tune of the prescribed area

5.5.1 On the day of visit, the Committee noted the plantation near active mining pit area. The committee observed that the plants of approx. 5-7 feet heights are available at the site.

5.5.2 It is informed that the plantation has already been carried out in 9.26 Ha area at the rate of 1,100 to 1,200 number of trees per Ha. It is informed that total 19,098 Number of trees have been planted by the PP as on 31.03.2023.

5.5.3 The condition prescribed in EC says, 'Plantation shall be raised in the specified area including a 7.5 m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and reclaimed area, around water body, roads, etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per Ha.'

5.5.4 No significant related efforts have been noticed by the committee. And thus, the PP has violated the condition of the EC regarding tree plantation.

## 5.6 Damage to the public roads and bridge on the river Barja.

5.6.1 As per the Applicant, overloading of the transport vehicles is common practice due to which the material is spilling along the roadside as well as damaging the road structures. It was further submitted that the possibility of

the accidents of the common passer byes are increasing due to such affected condition of the roads.

5.6.2 PP submitted that the adequate measures have been ensured during transportation of the material and overloading of transporting trucks are not allowed.

5.6.3 It is also informed that the transportation vehicles are covered by thick LDPE/HDPE sheets. However, as per EC condition they are supposed to ensure the covering of the transport vehicles by the tarpaulin, which is generally having good strength and better wear & tear resistance in comparison to the LDPE/HDPE.

5.6.4 Bridge constructed on River Barja is being used by the PP for the transportation. The said bridge is constructed in 1971 and as per the information provided by the RTO department the load carrying capacity of the said bridge is 70R/9 MT Per Axle.

5.6.5 As per PP representative, number of trucks passed through this bridge is around 50 to 60 and each truck carries around 14-18 T material.

5.6.6 Considering the above, the said bridge cannot be considered as safe for transportation of the minerals. The committee also observed several cracks in the said bridge. The said bridge is the only connecting point for several villages in the area. Therefore, considering the situation, the committee is of the opinion that proper safety/structural audit of bridge needs to be carried out from concerned department/agency before taking any decision for allowing the bridge for the heavy transportation related to mining.

#### 5.7 Mining operations even during the night time

5.7.1 The applicant informed that mining operations are carried out even during the night time. Some the videos are shown to the committee as a proof. These videos are recorded through the personal mobile devices.

5.7.2 The PP representative denied about any mining related operations carried out during the night time.

5.7.3 In absence of any surveillance mechanism, the claim of both the parties could not be verified.

6.0 During the visit, the committee observed that the PP had made agreements for the subsurface rights for 59.93 Ha of 228 Ha area with the farmers based on which obtained EC and other permissions. After obtaining the necessary permissions, the project proponents started mining operations in a phased manner by obtaining surface land rights from individual landowners. Meanwhile, some of the land has been either sold or developed into residential establishments within the lease area for which the EC for mining had been obtained. As per Google Earth Timeline Images, most of the residential establishments/structures developed/emerged after 2012. As a result, residential establishments are now very close to the active mining pits, causing direct impacts to the residents from the mining activities.

7.0 Committee is also been directed by Hon'ble NGT for the report on amount of EDC, therefore considering the non-compliances found/observed during the visit, the committee is of the opinion to levy Environmental Compensation for following two aspects-

7.1 Environmental Compensation for non-compliance of the EC & Consent conditions and operating crushers without consent from MPCB.

7.1.1 For calculation of Environmental Compensation, the methodology evolved by CPCB and endorsed by Hon'ble NGT (OA No. 593 of 2017 and OA No. 327 of 2018) is adopted. As per the Hon'ble NGT directives the maximum violation period is considered up to the last 5 years.

7.1.2 The details of the operational days during last five years as provided by the PP is given as below-

Year	Number of days	
	Transportation and Mining	Plantation and other work
2019-20	199	100
2020-21	Nil	102
2021-22	Nil	110
2022-23	192	110
2023-24	191	110
Total	582	532
	1,114	

7.1.3 Thus, for the purpose of calculations of environmental compensation, total 582 operational days are considered during which mining related activities has been carried out during last 5 years.

7.1.4 Calculation of Environmental Compensation (EC) is as demonstrated below

$$\begin{aligned} \text{EC} &= \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF} \\ &= 80 \times 582 \times 250 \times 1.5 \times 1.0 \\ &= 1,74,60,000/- \end{aligned}$$

Where;

- PI = Pollution Index of industrial sector  
(taken as '80' considering 'Red Category')
- N = Number of days of violation took place  
= 582 operational days
- R = A factor in Rupees (taken as '250')
- S = Factor for scale of operation  
( '1.5' considering scale of operation being 'Large')
- LF = Location factor ('1.0' considering population of area being < 1 million)

7.2 Compensation for extracting groundwater without obtaining NOC from CGWA.

$EC_{GW} = \text{Water Consumption Per day} \times \text{Nos of days} \times$   
 Environmental Compensation Rate for illegal extraction of ground  
 water (ECRGW)

Area category	Safe/Non notified area
Use	Industrial
Average water consumption	120m <sup>3</sup> /day
ECR <sub>GW</sub> for industrial units in Safe area	20 Rs/m <sup>3</sup>
No of days	582 + 532 = 1,114
Total EC <sub>GW</sub> for illegal extraction of the ground water	Rs. 26,73,600 /-

Hence, calculated environmental compensation for ground water extraction during last 5 years without obtaining NOC from CGWA is Rs. 26,73,600/-.

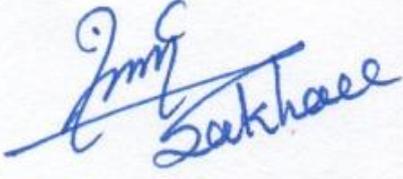
## 8.0 CONCLUSIONS & RECOMMENDATIONS

8.1 The Project Proponent (PP) obtained Environmental Clearance (EC) by making lease agreements only for the subsurface rights for 228 Hectares area, and the PP does not have agreements for the surface area rights for all the lands. Residential establishments have also developed/emerged on the proposed mining lease area. PP should get amended EC for actual area.

- 8.2 MPCB shall be asked to take stringent action against the PP due to operation of stone crushers without obtaining Consents.
- 8.3 The bridge on the Barja River is the only evacuation route for mineral transportation. However, considering the visible cracks in the bridge and its limited load-carrying capacity, the concerned department-PWD and RTO may be asked to conduct a safety audit of the said bridge. And till such time transportation of the minerals should not be allowed through this bridge. Further, based on the findings of the audit report, the decision about the transportation of minerals through this bridge should be taken.
- 8.4 The concerned department (PWD) shall be asked to carry out maintenance of the public roads used for mineral transportation at the cost of the PP, based on the Polluter Pay Principle.
- 8.5 The PP shall be asked to install CCTV for the surveillance of the mining operations.
- 8.6 Environmental compensations may be imposed on PP as below-
- 8.6.1 Rs.1,74,60,000/- for reported environmental non-compliances (i.e. Non-compliance of the conditions related to tree plantation, mineral transportations and

operation of stone crushers without consents from MPCB, etc).

8.6.2 Rs. 26,73,600/- for extraction of groundwater without NOC from CGWA/CGWB.



(Dr. P. R. Sakhare)

Scientist 'E'

Regional Office, MoEF&CC, Nagpur



(Rajendra D Patil)

Scientist 'E'

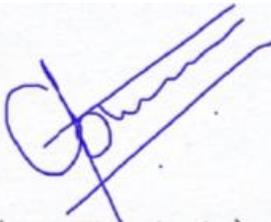
Central Pollution Control Board  
(CPCB), Pune



(Sandeep Waghmare)

Scientist 'C'

Representative of Central Ground  
Water Board



(Ajit Thorbole)

Sub-Divisional Officer  
Representative of District  
Collector, Ratnagiri

## LIST OF ANNEXURES

Annexure-I: Hon'ble NGT Order dated 15.04.2024

Annexure-II: RO, MoEF&CC, Nagpur, constituted committee on 14.05.2024

Annexure-III: EC granted on 29.12.2006; 31/10/2008 & 24/02/2016.

Annexure-IV: MPCB granted CTO vide letter No. 0000110617/CR/CC-397 dated 07/12/2021.

Annexure-V: Approved Mining letter obtained vide letter No. RMP/MECH-08(MAH)/GOA/2019-20 dated 30/07/2020.

Annexure-VI: Mining Lease Deed obtained vide letter No. MH000697683202425E dated 16/04/2024.

Annexure-VII: Surface Right List.

Annexure-VIII: Copy of Environment Monitoring Reports provided by PP.

Annexure- IX: Attendance sheet of the committee visit

Annexure-X: Google Earth Images of Project area.

Annexure-XI: Photographs of the visit of the committee.

Item No.3

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

THROUGH PHYSICAL HEARING (WITH HYBRID OPTION)

**Original Application No.74/2024(WZ)**

Bhavesh Arun Karekar &amp; Anr.

.....Applicant(s)

*Versus*

MoEF&amp;CC &amp; Ors.

....Respondent(s)

Date of hearing: 15.04.2024

**CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER**

Applicant : Ms. Supriya Dangare, Advocate

**ORDER**

1. This application has been filed with the prayers that a Joint Committee may be constituted comprising respondent No.1- MoEF&CC; respondent No.2- CGWB; respondent No.3- MPCB; respondent No.4- District Collector, Ratnagiri; and Indian Bureau of Mines to check the non-compliance of the terms and conditions of Consent to Operate and Environmental Clearance (EC) granted to the respondent No.5- M/s. Ashapur Meinchem Ltd.; and a detailed study may be conducted for the assessment of adverse environmental impact caused due to the illegal excavation made by the respondent No.5 as well as non-compliance of the terms and conditions of the Consent to Operate and the EC.

2. In the body of this application, It is alleged that the respondent No.5- M/s. Ashapur Meinchem Ltd. is involved in mining of bauxite Ore including Mobile Crushing and screening activity for the quantity of 8

lacs MT/A at Gat No.15-21, 27-31, 34-35, 56-59, 69, 70 & 74, Village-Rowale, Taluka- Dapoli, District- Ratnagiri.

3. It is further alleged in this application by the applicants that the respondent No.5 had been granted EC dated 24.02.2016 by the respondent No.1- MoEF&CC for the said activity, which is annexed as Annexure- 'B' and also had been granted Consent to Operate and CC&A by the respondent No.3- MPCB, which is valid till 30.04.2024. It is alleged that the respondent No.5 is violating the terms and conditions of the Consent to Operate and the EC and also indulging in illegal mining activity and unregulated transport of the mined material, regarding which the applicant No.1 had made a complaint on 08.10.2023 to the respondent No.3- MPCB, pursuant to which the respondent No.3 had carried out a visit of the site on 06.11.2023, in which certain violations of the terms and conditions of the Consent to Operate as well EC were found. In view of the violation committed by the respondent No.5, a Warning Notice dated 21.11.2023 was issued to it by the respondent No.3- MPCB, which is annexed at page nos.69-70 of the paper book and thereafter, a Show Cause Notice dated 02.01.2024 was also issued to the respondent No.5, which is annexed at page nos.71-72 of the paper book.

4. It is urged by the learned counsel for appellants that after the said Show Cause Notice, containing all the non-compliances on the part of respondent No.5, no action was taken by the respondent No.3- MPCB. It is also submitted that the terms and conditions of the EC as well as Consent to Operate and CC&A, which are being violated by the respondent No.5, are contained in para no.16 of the main application.

5. On the basis of above, we find *prima facie* case adversely impacting environment is made out, therefore, we deem it appropriate to admit this application and accordingly admit the same.

6. Registry is directed to issue Notice to the respondents, returnable within 04(four) weeks.

7. Applicants are directed to take necessary steps for service to the respondents by both ways (Dasti as well as by Registered Post) and also on available e-mail/WhatsApp and submit service affidavit within one week.

8. Applicants are also directed to provide copy of the application and relevant documents to the respondents within a week.

9. Respondents are directed to submit their reply affidavits within four weeks and also circulate the same to the applicants as also other respondents by available e-mail.

10. Rejoinder, if any, is directed to be submitted within one week thereafter.

11. Since the non-compliances, which are noted in the Show Cause Notice dated 02.01.2024, appear to be very vague in nature and how these non-compliances resulted in environmental damage are not clear to us, we deem it just and proper to call for a report on the matter in issue in the present application from a Joint Committee comprising one Representative each from :-

- (i) The Ministry of Environment, Forests and Climate Change (MoEF&CC);
- (ii) The Central Pollution Control Board (CPCB);
- (iii) The Central Ground Water Board (CGWB); and

(iv) The Collector, District- Ratnagiri

12. The Committee is directed to visit the site after informing the applicants/appellants' counsel and submit a factual and action taken report with regard to the non-compliances, if any, as well as the amount of EDC.

13. The Committee is also directed to conduct an inspection prior to the onset of monsoon.

14. The Ministry of Environment, Forests and Climate Change (MoEF&CC) shall be the nodal agency for coordination and logistic support.

15. The report in the matter be submitted through e-filing by using portal of NGT in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

16. Applicants are directed to supply the required documents and copy of the application to the Members of the Committee within three days from today.

17. A copy of this order be communicated to the above-mentioned Committee forth-with for compliance.

Put up this matter for further consideration on 03.07.2024

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

April 15, 2024  
Original Application No.74/2024(WZ)  
P.Kr



भारत सरकार  
**GOVERNMENT OF INDIA**  
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय  
 MINISTRY OF ENVIRONMENT, FORESTS &  
 CLIMATE CHANGE

Regional Office  
 Ground Floor, East Wing  
 New Secretariat Building  
 Civil Lines, Nagpur - 440001  
 apccfcentral-ngp-mef@gov.in

F. No. CC-497/RON/2024-NGP/ 13232

Dated: 31.05.2024

To,

1. The Scientist 'E',  
 Central Pollution Control Board,  
 Jog Center, 3<sup>rd</sup> Floor,  
 Mumbai Pune Road, Wakewadi, Pune- 411003 (Maharashtra)  
 Email: [mscb.cpcb@nic.in](mailto:mscb.cpcb@nic.in), [patil.cpcb@nic.in](mailto:patil.cpcb@nic.in)
2. The Regional Director,  
 Central Ground Water Board,  
 Central Region, N.S. Building, Civil Lines,  
 Nagpur- 440001 (Maharashtra)  
 Email: [rdcr-cgwb@nic.in](mailto:rdcr-cgwb@nic.in), [chmn-cgwb@nic.in](mailto:chmn-cgwb@nic.in), [tschmn-cgwb@nic.in](mailto:tschmn-cgwb@nic.in)
3. The District Collector, Ratnagiri,  
 NH-204, Hatkhamba, To,  
 Teli Aali, Rajiwada,  
 Ratnagiri- 415612 (Maharashtra)  
 Email: [collector.ratnagiri@maharashtra.gov.in](mailto:collector.ratnagiri@maharashtra.gov.in)

**Sub: Hon'ble National Green Tribunal (WZ) Pune Order dated 15.04.2024 in the matter OA No. 74/2024 (WZ) titled as Bhavesh Arun Karekar & Anr. Vs. MoEFCC & Ors. pending before NGT (WZ), Pune.reg**

Sir,

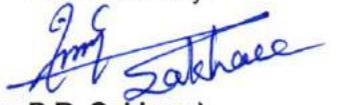
The undersigned is directed to refer to the subject. In this regard, it is inform that, in pursuance of the Hon'ble NGT order dated 15.04.2024 (Copy enclosed), the undersigned, Dr. P.R. Sakhare, Scientist 'E', representative of the Regional Office, MoEF&CC, Nagpur (Mob: 9891597768) shall conduct site inspection for the project of M/s. Ashapur Meinchem Ltd. (Respondent No. 5), involved in mining of bauxite Ore including Mobile Crushing and screening activity for the quantity of 8 lacs MTPA located at Gat No.15-21, 27-31, 34-35, 56-59, 69, 70 & 74, Village- Rowale, Taluka- Dapoli, District- Ratnagiri.

2. In this regard, it is requested to kindly convey the suitable date for the site inspection which will be scheduled on either of the mentioned dates i.e. 10-11th June 2024 or 18-19th June, 2024.

3. This issues with the approval of the Competent Authority.

Encl: As above

Yours faithfully

  
 (Dr. P.R. Sakhare)  
 Scientist 'E'

Copy to for information:

1. The Scientist 'E', Impact Assessment Division, MoEF&CC, 3rd Floor, Vayu Wing, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi- 110003. Email: [pankaj.verma@nic.in](mailto:pankaj.verma@nic.in)
2. Guard File/ Office Copy



(Dr. P.R. Sakhare)  
Scientist 'E'

F.No.11-101544/2006 (A-II) (M)  
Government of India  
Ministry of Environment & Forests  
1A, D-1/101

Harbaas\_singh\_gsi@yahoo.co.in  
Phone 011-24360559  
Paryavaran Bhavan  
CGO Complex, Lodi Road  
New Delhi-110003.  
Dated December 29, 2006

To  
M/S Ashapura Minechem Ltd.  
Jeeven Udyog Building 3<sup>rd</sup> Floor,  
278, D.N. Road, Fort,  
Mumbai-400001

Subject: Rowale Bauxite Mines Project of M/s Ashapura Minechem Limited in Rowale Village,  
Depoli Taluk Ratnagiri District, Maharashtra.

Sir,

This has reference to your application-dated 21-2-2006 and subsequent letters received on 20.3.06, 03.05.06 and 17.11.06 on the above-mentioned subject. It has been noted that the proposal is for environmental clearance to start new mine with production capacity of 60,000 TPA. Life of the mine is 100 years. Mining lease is valid upto Oct. 2034.

The total mining lease area of the project is 218.28 ha. Which is a private land. No forestland is involved. Area proposed for mining is 76.81 ha, 8.60 ha for overburden dump, 0.44 ha for mineral storage, 0.10 ha for infrastructure, 0.81 ha for roads, 2.64 ha for green belt development, 0.60 ha for Parapet walls, settling tanks and 128.28 ha is unutilized Area. The targeted production capacity of the mine is 60,000 TPA (0.06mtpa). Mining is open caste by Semi-mechanized method. Jackhammer drilling & special gelatin blasting will be involved. The present working depth reported Nil (New Mine) and the ultimate mining depth would be 7m bgl. Water table is in the range of 152m above msl (28m bgl from top level of 180m above MSL) core zone and in 108-110m above msl (10-12m bgl from general level of 120m above MSL) buffer zone (Pre-monsoon) and 155m above msl (25m bgl from top level of 180m above MSL) core zone and in 110-112m above msl (8-10m bgl from general level of 120m above MSL) buffer zone (Post-monsoon). Working will not intersect the ground water table. Water demand is 66 m<sup>3</sup>/day which will be met from ground water. There is no population in the core zone therefore displacement of population and R/R is not involved. No power requirement is envisaged. 1.100 cu.m/month overburden will be generated. 1.37 million cu.m will be generating in mine life. Which will be 100% backfilled concurrently after 5<sup>th</sup> year on word, in mined out area. NOC/CFE issued by the SPCB on 18-02-2006 for lease area of 218.28 hectare and production capacity of bauxite 60,000 TPA. Public hearing held 15-10-2005. Approval mining plan and progressive mine closer plan by IBM on 2-2-2004 for lease area of 218.28 ha. The capital cost of the project is Rs.45.00 lacs.

(2) The project was considered as per the old EIA Notification, 1994 as per sub para (i) of Para 2.1.1 of the Interim operational Guidelines dated 13<sup>th</sup> October 2006 issued by the Ministry of Environment and Forests under Para 12 of the EIA Notification, 2006.

(3) The Ministry of environment and Forests hereby accords environment clearance to the above-mentioned project of Rovale Bauxite mines of M/S. Ashapura Minechem Ltd. for production capacity 60,000TPA. Involving total mining lease area 218.28 ha under provision of section 12 of EIA Notification, 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following conditions/safeguards:

#### A. SPECIFIC CONDITIONS:

- (i) All the conditions stipulated by SPCB Karnataka in the 'NOC' shall be strictly implemented.
- (ii) Topsoil, if any, should be stacked properly with proper slope at ear marked site with adequate measures and should be used for reclamation and rehabilitation of mined out area.
- (iii) Minerals should be stacked at earmarked site (2) only.
- (iv) External OB dumps and other wastes should be stacked at earmarked sites only and should not be kept active for long period till its use for backfilling. Toe walls around the waste dumps should be made to ensure and to prevent erosion and surface runoff.
- (v) Catch drains and siltation ponds of appropriate size should be constructed to arrest and sediment flows from mine working, and mineral dumps.
- (vi) Garland drain (size, gradient and length) shall be constructed for both mine pit and waste dump and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and at regular intervals.
- (vii) Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- (viii) Plantation shall be raised in an area of 81.69 ha including a green belt of adequate width by planting the native species around ML area, roads and reclaimed backfilled area or in consultation with the local DFO / Agriculture Department at the end of mine life. The density of the trees should be around 2500 plants per ha.
- (ix) At the end of the mine life. The mined out area should be backfilled to the extent possible, leveled and reclaimed by plantations. No external OB dumps should remain at the end of the mine life.

(x) The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.

(xi) Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out two times in a year - pre-monsoon (April-May), post-monsoon (November) and the data thus collected may be sent regularly to MOEF, Central Ground Water Authority and Regional Director Central Ground water Board.

(xii) Existing ecological status of the project area shall be conserved and protected. The project proponent should take all possible precautionary measures during mining operation for conservation and protection of endangered fauna like peacock (Schedule-I) including schedule-II fauna reported in the project area. Action plans for the same shall be prepared with the consultation of wildlife authorities along with allocation of funds for this purpose and shall be submitted to R.O of the Ministry at Bhopal

(xiii) Permission from the competent authority should be obtained for drawal of ground water, if any, required for the project

(xiv) Suitable rainwater harvesting measures on long-term basis shall be planned and implemented in consultation with Regional Director, CGWB.

(xv) Vehicular emissions should be kept under control. And regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded. Regular water sprinkling arrangements are also shall be made to control the fugitive dust generation from the haul roads

(xvi) Consent to operate should be obtained from SPCB before starting production from the mine.

(xvii) Sewage treatment plant should be installed for the colony. ETP should also be provided for workshop and wastewater generation from mining operation, if required.

(xviii) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment & Forests 5 years in advance of final mine closure for approval.

#### GENERAL CONDITIONS:

(i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.

(ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.

(iii) Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

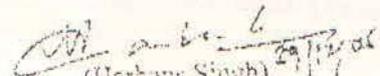
- (iv) Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Ministry including its Regional office located at Bangalore and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (v) Fugitive dust emission from all the sources should be controlled regularly. Water spray Arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (vi) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc should be provided with earplugs / muffs.
- (vii) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1995 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
- (viii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (ix) A separate environmental management cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (x) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bhopal.
- (xi) The Regional Office of this Ministry located at Bhopal shall monitor compliance of the stipulated conditions. The project authorities should provide a set of filled in questionnaire EIA and EMP report and extend full co-operation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- (xii) The project authorities shall inform to the Regional Office located at Bangalore regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xiii) A copy of clearance letter will be marked to concerned Panchayat/local NGO, if any, from whom and suggestion / representation has been received while processing the proposal.
- (xiv) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xv) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and may also

be seen at web site of the Ministry of Environment and Forests at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located at Bhopal.

(3) The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

(4) Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and extract action under the provisions of Environment (Protection) Act, 1986.

(5) The above conditions will be enforced *inter-alia*, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
(Harbans Singh) *Bhopal*  
Joint Director

## Copy to:

1. Secretary, Ministry of Mines, Shastri Bhavan, New Delhi.
2. Secretary, Department of Environment, Government of Maharashtra, 15<sup>th</sup> Floor, New Admn. Bldg., Madam Cama Road, MUMBAI - 400032.
3. Chief Conservator of Forests, Regional office (EZ), Ministry of Environment & Forests, E-7/240 Arera Colony, Bhopal - 462016.
4. Chairman, Maharashtra State Pollution Control Board, Kalpatary Point, 3<sup>rd</sup> & 4<sup>th</sup> Floors, Sion, Matunga Scheme Road No. 3, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai - 400002.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110002.
6. Member-Secretary, Central Ground Water Authority, Ministry of Water Resources, Curzon Road Barracks, A-2, W-3 Kasturba Gandhi Marg, New Delhi.
7. District Collector, Ratnagiri, Government of Maharashtra.
8. Controller General, IBM, Nagpur Regional Office, Indira Bhawan, IBM Headquarters, Civil Lines, Nagpur 440001.
9. FI Division, Ministry of Environment & Forests, New Delhi.
10. Monitoring File
11. Land File

(HARBANS SINGH)  
Joint Director

**J-11015/274/2007- IA. II (M)**  
**Government of India**  
**Ministry of Environment & Forests**

*Telefax: 011-24367257*  
*e-mail: w.bharat@nic.ni*  
*Paryavaran Bhavan, C.G.O. Complex,*  
*Lodhi Road, New Delhi-110003.*  
*Dated: October 31, 2008*

To  
M/s Ashapura Minechem Ltd.  
Jeevan Udyog Building, 3<sup>rd</sup> floor  
278, D. N. Road, FORT  
Mumbai – 400 001.

***Sub: Expansion of Rowale Bauxite Mine (ML area 218.825 ha) from 0.06 MTPA to 0.25 MTPA, at village Rowale, in Dapoli Taluk, in Distt. Ratnagiri, in Maharashtra – reg. Environmental Clearance.***

Sir,

The undersigned is directed to refer to your letter dated 08.08.2008, on the above mentioned subject. The Ministry of Environment and Forests has examined the application.

2. It has been noted that the proposal is for expansion of Bauxite production from 0.06 MTPA to 0.25 MTPA. The lease area of the mine is 218.285 ha; which is a private land. Out of 218.285 ha, mining will be carried out in 76.81 ha. An area of 8.6 ha will be for waste dump; 0.44 ha for mineral storage; Roads 0.81 ha; Infrastructure 0.10 ha; green belt will be 11.24 ha; an area of 119.68 ha will be undisturbed; and others 0.60 ha. The lease area is barren, stony with sparse vegetation. The average elevation of lease is 250 m above MSL. The bauxite reserve is 5.49 MT. Life of the mine at proposed rate of production of 0.25 MTPA will be around 25 years. Method of mining will be open cast mechanised involving drilling and blasting. Ultimate working depth will be at 201 m above MSL at Block-II and 235 m above MSL at Block -I. Ground water level is at 155 m above MSL in the core zone during post monsoon. Mining will not intersect ground water table. Water requirement will be 46 KLD, which will be met from the ground water. Chandvane reserve forests is located at 2.5 km from the lease boundary. There are no rivers, nallahs running adjacent or across the lease. Maharawadi River flows at a distance of 2.5 km from the lease and Bajra river flows at a distance of 3.0 km from the lease. Arabian Sea is approximately 3.0 km from the boundary of the lease. Solid waste of about 4.45 MT will be generated. No relocation and rehabilitation of population will be involved. There are no wild life sanctuaries, national parks, heritage sites etc. within 10.0 km of the lease area. Public hearing was held on 17.06.2008. Approval from IBM for mining plan (including progressive mine closure plan) was obtained on 26.07.2006. Cost of the project is Rs 30.50 lakhs.

3. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated September 14, 2006.

4. Based on the information submitted by you, as at Para 2 above and others, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA notification dated September 14, 2006, subject to the compliance of the following Specific and General conditions

**A. Specific conditions**

Environmental Clearance is subject to implementation of conservation plan for wildlife in consultation with the office of the concerned Chief Wild Life Warden **within six months**. The plan shall consist of in-built monitoring and evaluation mechanism. Necessary fund for implementation of the same shall be separately allocated and shall not be diverted for any other activity.

Primary survey data of flora and fauna shall be submitted to the Ministry **within six months**.

**No two pits shall be simultaneously worked** i.e before the first is exhausted and reclamation work completed, no more mineral bearing area shall be worked.

After exhausting the first mine pit and before starting mining operations in the next pit, reclamation and plantation works in the exhausted pit shall be completed so as to ensure that reclamation, forest cover and vegetation are visible during the first year of mining operations in the next pit. This process will follow till the last pit is exhausted. **Adequate rehabilitation of mined pit shall be completed before any new ore bearing area is worked for expansion.**

Adequate buffer zone shall be maintained between two consecutive mineral bearing deposits.

Detailed hydro-geological study of the area shall be carried out before start of expansion to review impact on ground water regime and mitigations measures to contain any adverse impact on ground water put in place. Report of the same shall be submitted to the Regional office of the Ministry and other concerned departments.

Blast vibrations study shall be conducted and submitted to the Ministry **within six months**. The study shall also provide measures for prevention of blasting associated impact on nearby houses and agricultural fields.

Continuous air ambient quality monitoring system shall be installed **within six months** at appropriate sites in consultation with the State Pollution Control Board/Regional office of Central Pollution Control Board. Ambient air quality data shall be regularly submitted to the Regional Office of the Ministry and other concerned departments.

The ambient air quality monitoring shall include PM<sub>10</sub>. Regular analysis of silica content for PM<sub>10</sub> shall be carried out. Assessment of silica in silt shall be regularly carried out and records maintained.

Need based assessment for the near by villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.

Action plan for economic upliftment of tribals, scheduled caste and economically weak section of society shall be formulated and implemented within six months. Status of implementation shall be reported to the Regional Office of the Ministry and the State Govt.

Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural produce and land/ common property land (if any) in the nearby villages, due to mining activity shall be submitted to the Regional office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.

Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office of the Ministry **within six months** and thereafter every year from the next consequent year.

Measures for prevention and control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion shall be carried out with geo textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

Cultivable waste land within 5 km radius of the lease shall be identified and developed into productive land and made available to villages. Status of implementation shall be submitted to the Regional office of the Ministry **within six months**.

Trenches / garland drains shall be constructed at foot of dumps and coco filters (or other suitable filters) shall be installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De-silting at regular intervals shall be carried out.

Garland drain of appropriate size, gradient and length shall also be constructed for both mine pit and for waste dump. Sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

Ground water in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.

Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.

Transportation of ore shall be done by covering the trucks with tarpaulin or other suitable mechanism so that no spillage of ore / dust takes place. Transportation shall be done only during day time.

Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who

is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years or less) shall be conducted followed by follow up action wherever required.

Maintenance of village roads through which transportation of ores are undertaken shall be carried out by the company regularly at its own expenses. The roads shall be black topped.

Top soil/ solid waste shall be stacked properly and separately with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area.

Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off.

Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.

Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines.

Drilling (if any) shall be conducted by using dust extractors/wet drilling. Controlled blasting shall be undertaken.

Plantation shall be raised adequately in the ML area, haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The density of the trees shall be around 2500 plants per ha. The company shall involve local people with the help of self help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.

- ) The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the Tailing Dam (if any) shall be regularly monitored and report submitted to the Ministry of Environment & Forests, Central Pollution Control Board and the State Pollution Control Board.
- i) Prior permission from the competent authority shall be obtained for extraction of ground water, if any.

Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of ores and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of ore shall be done only during day time. The vehicles transporting ores shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of ores for transportation shall be committed. The trucks transporting ore shall not pass through wild life sanctuary.

Action plan with respect to suggestions/improvements and recommendations made during public consultation/hearing shall be submitted to the Ministry and the State Govt within six months.

A final mine closure plan, along with details of Corpus Fund, shall be submitted to the Ministry of Environment & Forests, 5 years in advance of final mine closure for approval.

### **General conditions**

No change in mining technology and scope of working shall be made without prior approval of the Ministry of Environment & Forests.

No change in the calendar plan including excavation, quantum of mineral (iron ore) and waste shall be made.

Four ambient air quality-monitoring stations shall be established in the core zone as well as in the buffer zone for RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.

Data on ambient air quality (RPM, SPM, SO<sub>2</sub>, NO<sub>x</sub>) should be regularly submitted to the Ministry including its Regional office located at Bhopal and the State Pollution Control Board / Central Pollution Control Board once in six months.

Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.

Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs.

Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.

Personnel working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.

Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking

water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.

The project authorities shall inform to the Regional Office of the Ministry located at Bhopal regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Ministry and its Regional Office located at Bhopal.

The project authorities shall inform to the Regional Office located at Bhopal regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.

The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities shall extend full cooperation to the officer(s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.

State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office / Tehsildar's Office for 30 days.

The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment and Forests at <http://envfor.nic.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Bhopal.

5. The Ministry or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

6. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

7. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.

8. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Yours faithfully,

**(W. Bharat Singh)**  
**Deputy Director**

*Copy to:*

Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.

Secretary, Department of Environment, Government of Maharashtra, Mumbai.

Secretary, Department of Mines and Geology, Government of Maharashtra, Mumbai.

Secretary, Department of Forests, Government of Maharashtra, Mumbai.

Chief Conservator of Forests, Regional Office, Ministry of Environment and Forest, Arera Colony, Bhopal -462016.

Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.

7. Chairman, Maharashtra State Pollution Control Board, 3<sup>rd</sup>&4<sup>th</sup> Floors, Sion Matunga Scheme Road No.6, Opp. Cine Planet, Sion Circle (E), Mumbai - 400 022.

Member Secretary, Central Ground Water Authority, A2, W- 3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.

Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur- 440 001.

District Collector, Ratnagiri Distt., Government of Maharashtra.

11. EI Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.

12. Monitoring File.

13. Guard File.

14. Record File.

**(W. Bharat Singh)**  
**Deputy Director**

**Speed Post**

**F. No. J-11015/417/2013-IA-II(M)**  
**Government of India**  
**Ministry of Environment, Forest & Climate Change**  
**Impact Assessment Division**

3<sup>rd</sup> Floor, Vayu Wing,  
 Indira Paryavaran Bhawan,  
 Jorbagh Road, Aliganj,  
 New Delhi-110 003  
 E-mail: sridhar-mef@nic.in  
 Tele: 011-24695304  
**Dated: 24<sup>th</sup> February, 2016**

To,

**M/s Ashapura Minechem Limited**  
 278, D.N. Road, Jeevan Udyog Building,  
 3<sup>rd</sup> Floor, Fort, Mumbai-400001

E-mail [rbp@ashapura.com](mailto:rbp@ashapura.com)  
 Tele/Fax No. 022-2207 9395

**Sub.: Rowale Bauxite Mine of M/s Ashapura Minechem Limited located at village Rowale, Taluka Dapoli, District Rantnagiri, Maharashtra (218.285ha) for expansion of Bauxite Mining from 2.5 LTPA to 8.0 LTPA-Environmental Clearance regarding.**

**Reference:** Online Application IA/MH/MIN/20610/2013

Sir,

This has reference to your online application for the above mentioned proposal for mining for expansion of Bauxite Mining from 2.5 LTPA of Bauxite to 8.0 LTPA from 218.285 ha Mine lease area located at Village-Rowale, Taluka Dapoli, District Ratnagiri in Maharashtra . The Survey No 15-21, 27-31, 34-35, 56-59, 69, 70 & 74 of Rowale Village. The latitude and longitude of the site are 73° 04' 42.07"E to 17°54' 41.77"N and 73° 06' 38.50" E to 17° 54' 37.70"N.

2. The proposal was considered in the EAC meeting held during 16- 17<sup>th</sup> December 2013 and further considered in EAC meeting held during May 28<sup>th</sup>-30<sup>th</sup>, 2014. TOR was issued vide MoEF Lr. No J-11015/417/2013-IA.II (M) dated 15<sup>th</sup> July 2014. The Certified Compliance report of prior Environmental Clearance dated 31.10.2008 no. J-11015/274/2007-IA. II(M) was also submitted and discussed during the meeting. The proposal was appraised before the Expert Appraisal Committee in its Meeting held during September 22-24, 2015 wherein the Committee recommended the proposal for Environmental Clearance for Mining of proposed production capacity of Bauxite Mining from 2.5 LTPA of Bauxite to 8.0 LTPA.

3. The mine lease area is 218.285 ha which, is a private non-forest waste land. There is no forest land in the lease area. The Scheme of Mining with PMCP for years 2010 -11 to 2014 - 15 is approved vide IBM Lr No: MS/RTNG/GOA (MAH)/BX-50-SZ/325 dated 01/07/2011. The latest scheme of mining for the project is approved for 2015-16 to 2019-20 by IBM vide Lr. No MSH/MECH-84 (MAH)/GOA/2014-15 dated 20.07.2015.

4. The open cast mechanized mining method will be adopted to operate the

lease area. Average depth of the pit is 6 mts and average height of the bench will be maintained up to 6 m depend upon the depth of bauxite deposit. Since, the maximum annual production is 8,00,000 tpa, the fully mechanized mining method will be followed during the plan. Mining Plan for production and development Bench will have slope angle of 65°. Access road will be taken to the pit area. Pits will be roughly rectangular in shape and will have box like appearances after the excavation; 2-3 faces may be worked simultaneously for handling during present scheme period; however it is envisaged in future based on outcome of proposed exploration. Drilling / blasting combination will be adopted to loosen the ore. The operations involved are drilling by using 115 mm dia drilling machine, for drilling holes of 5 to 6 mts depth. Blasting will be done using slurry explosives in conjunction with delay detonators. Loosened ore will be excavated and loaded into the tipper by hydraulic excavator. Tipper will transport the ore to the processing plant. Ore will be crushed here. Processed ore will be loaded into trucks for destination. The Life of the mine is 12 years.

5. It is reported by the PP that total Geological & inferred reserves are 11.618 million tonnes and mineable Reserves: 8.897 million tonnes. Conceptual mine development will be carried out in 155.21 ha, area for green belt will be 6.89 ha, roads will occupy 1.49 ha & statutory buildings will occupy 0.01 ha, Area for future development will be 54.88 ha. About 80 KLD of water will be required which will be sourced through Ground water.

6. It was reported by the PP that the surface topographical elevation is 320m MSL to 50m MSL. The water table in the locality is at a depth of 15- 20 m below the surface level within lease area. The mine workings are expected to reach to a depth of 6 m. Hence, mining activities will not intersect ground water table.

7. It was reported by the PP that there is no wildlife sanctuary/tiger reserve/national park, etc. within the 10 km radius area around the mine lease. As per the survey carried out, no Schedule – I species is reported in the study area. The Baseline studies were carried out during post monsoon 2014 by M/s Bhagavathi Ana Labs Pvt. Ltd. All the parameters for air, water, and noise quality were reported to be within prescribed standards. The Public Hearing for the Rowale Bauxite Mine was conducted on 07.05.2015 at Mines office of Ashapura Minechem Ltd at Umbershet Village. The PH was chaired by Shri. B. Radhakrishnan, District Collector. The issues raised during public hearing were also considered and discussed during the meeting, which inter-alia, included that proponent should take road development and maintenance into consideration and villagers should be taken into confidence and employment should be given to locals instead of outsiders. As per the villager's requirements, it was informed by the PP that they would take care of local issues. These have been incorporated in the Project Plan with budgetary provisions.

8. The cost of the project is Rs 4.65 Crores. Capital budget for environmental protection measures is Rs57.50 lakhs and recurring cost is Rs 47.70 lakhs. Out of the above cost CSR cost: (Rs Lakhs: Capital Rs: 17.50 + Recurring Rs12.20). It was reported by the PP that there is no court case/litigation pending against the project.

9. The Ministry of Environment, Forests & Climate Change has examined the proposal in accordance with the Environmental Impact Assessment Notification, 2006 and further amendments thereto and hereby accords the environmental

clearance under the provisions thereof to the above mentioned proposal of **Rowale Bauxite Mine of M/s Ashapura Minechem Limited located at village Rowale Taluka Dapoli, Dist. Rantnagiri, Maharashtra (218.285ha) for expansion of Bauxite Mining from 2.5LTPA to 8.0 LTPA**, subject to compliance of the followings terms and conditions and environmental safeguards mentioned below:-

**A. Specific conditions**

- (i) Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Maharashtra and any other Court of Law, if any, as may be applicable to this project.
- (ii) Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- (iii) No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- (iv) The Project Proponent shall obtain Consent to Operate from the State Pollution Control Board, Maharashtra and effectively implement all the conditions stipulated therein.
- (v) A study from an Institution of Repute may be conducted on the impact of Bauxite dust on Crop Productivity in agricultural land located around mines and mitigation measures to be implemented by PP to reduce the impact.
- (vi) Recommendation by the Institute, for Crops most suited in this environment and training to the farmers to switch over to new cropping system which will sustain nutrient loading.
- (vii) Proponent shall carry out Occupational Health surveillance for workers engaged in the Project and records maintained and necessary remedial/preventive measures to be taken accordingly. Implementation of the Recommendations of National Institute for ensuring good occupational environment for mine workers.
- (viii) Use of mechanical devices for excavating the ore shall be promoted and reducing use of explosives.
- (ix) Concurrent reclamation of mined out areas shall be done.
- (x) Use of effective sprinkler system to suppress fugitive dust on haul roads and other transfer points and undertaking comprehensive study in a years' time for slope stabilization of mine benches and OB dumps shall be undertaken.
- (xi) Implementation of Action Plan on the issues raised during the Public Hearing. The Proponent shall complete all the tasks as per the Action Plan submitted with the budgetary provisions during the Public Hearing.
- (xii) The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. Prior approval of the Ministry of Environment, Forest & Climate Change and Central Ground Water Authority shall be obtained for mining below water table.
- (xiii) The project proponent shall ensure that no natural watercourse shall be obstructed due to any mining operations.
- (xiv) Top soil should be stacked with proper slope at earmarked site(s) only with adequate measures and should be used for reclamation and rehabilitation of mined out areas.
- (xv) The entire waste generated shall be backfilled and there shall be no external over burden dump left at the end of the mine life. The entire backfilled area shall be reclaimed by plantation. The back filling should be carried out in such a manner that it is restored to the normal ground level. Monitoring and

management of rehabilitated areas should continue until the vegetation becomes self-sustaining. Compliance status should be submitted to the Ministry of Environment, Forest & Climate Change and its Regional Office, Nagpur on six monthly basis.

- (xvi) Catch drains and siltation ponds of appropriate size should be constructed for the working pit, temporary OB dumps, if any and mineral dumps to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- (xvii) Garland drain of appropriate size, gradient and length shall be constructed for both mine pit and temporary dumps and sump capacity should be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate retention period to allow proper settling of silt material. Sedimentation pits should be constructed at the corners of the garland drains and desilted at regular intervals.
- (xviii) Dimension of the retaining wall at the toe of temporary dumps and OB benches within the mine to check run-off and siltation should be based on the rain fall data.
- (xix) Plantation shall be raised in the specified area including a 7.5m wide green belt in the safety zone around the mining lease by planting the native species around ML area, backfilled and reclaimed area, around water body, roads etc. in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha.
- (xx) Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul road, loading and unloading point and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (xxi) The project authority should implement suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, Central Ground Water Board.
- (xxii) Regular monitoring of ground water level and quality should be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring should be carried out four times in a year i.e. January, April-May, August, November and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur; Central Ground Water Authority and Central Ground Water Board.
- (xxiii) Vehicular emissions should be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral. The vehicles should be covered with a tarpaulin and shall not be overloaded.
- (xxiv) Blasting operation should be carried out only during the daytime. Controlled blasting should be practiced. The mitigative measures for control of ground vibrations and to arrest fly rocks and boulders should be implemented.
- (xxv) Drills shall either be operated with dust extractors or equipped with water injection system.
- (xxvi) A Final Mine Closure Plan along with details of Corpus Fund should be submitted to the Ministry of Environment, Forest & Climate Change 5 years in advance of final mine closure for approval.

**B. General Conditions**

- (i) No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment, Forest & Climate Change.
- (ii) No change in the calendar plan including excavation, quantum of mineral and waste should be made.
- (iii) The Project Proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of surface water and ground water for the project.
- (iv) Regular monitoring of ground water table to be carried out at the upstream and depth of water available in the dug well is to be measured. Monitoring to be done by establishing a network of existing wells and constructing new piezometers.
- (v) Monitoring of Ambient Air Quality to be carried out based on the 2009 Notification, as amended from time to time by the Central Pollution Control Board. Water sprinkling should be increased at places loading and unloading points & transfer point to reduce fugitive emissions.
- (vi) The upliftment of scheduled caste/scheduled tribe population, specific programmes have been taken in to consideration specially with respect to education, health care, livelihood generation, infrastructure development & promotion of sports & culture for SC/ST population and that these will be intensified in future.
- (vii) Plantation shall be raised in a 7.5m wide green belt in the safety zone around the mining lease, backfilled and reclaimed area, around water body, along the roads etc. by planting the native species in consultation with the local DFO/Agriculture Department. The density of the trees should be around 2500 plants per ha. Greenbelt shall be developed all along the mine lease area in a phased manner and shall be completed within first five years.
- (viii) Dimension of the retaining wall at the toe of over burden dumps and OB benches within the mine to check run-off and siltation shall be based on the rain fall data.
- (ix) Effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of PM<sub>10</sub> and PM<sub>2.5</sub> such as haul road, loading and unloading point and transfer points. It shall be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- (x) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintained. Regular monitoring of water quality upstream and downstream of water bodies shall be carried out and record of monitoring data should be maintained and submitted to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- (xi) Regular monitoring of ground water level and quality shall be carried out in and around the mine lease by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year – pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected may be sent regularly to Ministry of Environment, Forest & Climate Change and its Regional Office, Nagpur, Central Ground Water Authority and Regional Director, Central Ground Water Board.

- (xii) The critical parameters such as PM<sub>10</sub> (size less than 10 micro meter), PM<sub>2.5</sub> (size less than 2.5 micro meter), NO<sub>x</sub> in the ambient air within the impact zone, peak particle velocity at 300m distance or within the nearest habitation, whichever is closer shall be monitored periodically. Further, quality of discharged water shall also be monitored [(TDS, DO, PH and Total Suspended Solids (TSS)]. The monitored data shall be uploaded on the website of the company as well as displayed on a display board at the project site at a suitable location near the main gate of the Company in public domain. The circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest & Climate Change, which is available on the website of the Ministry [www.envfor.nic.in](http://www.envfor.nic.in) shall also be referred in this regard for its compliance.
- (xiii) Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for PM<sub>10</sub>, PM<sub>2.5</sub>, SO<sub>2</sub> & NO<sub>x</sub> monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. Data on ambient air quality should be regularly submitted to the Ministry including its Regional office located at Nagpur and the State Pollution Control Board / Central Pollution Control Board once in six months.
- (xiv) Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- (xv) Measures should be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. should be provided with ear plugs / muffs.
- (xvi) Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19<sup>th</sup> May, 1993 and 31<sup>st</sup> December, 1993 or as amended from time to time. Oil and grease trap should be installed before discharge of workshop effluents.
- (xvii) Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- (xviii) Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- (xix) A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- (xx) The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Nagpur.
- (xxi) The project authorities should inform to the Regional Office located at Nagpur regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
- (xxii) The Regional Office of this Ministry located at Nagpur shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.

- (xxiii) The Project Proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest & Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.
- (xxiv) The project proponent shall submit six monthly report on the status of the implementation of the stipulated environmental safeguards to the Ministry of Environment, Forest and Climate Change, its Regional Office, Nagpur, Central Pollution Control Board and State Pollution Control Board.
- (xxv) A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal.
- (xxvi) State Pollution Control Board should display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/ Tehsildar's Office for 30 days.
- (xxvii) The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the Ministry of Environment, Forest & Climate Change at <http://envfor.nic.in> and a copy of the same should be forwarded to the Regional Office of this Ministry located Nagpur.
10. The Ministry or any other Competent Authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/ High Court of Maharashtra and any other Court of Law relating to the subject matter.
13. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

  
**(Dr. U. Sridharan)**  
**Scientist 'F'**

**Copy to:**

- (i) The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi-110 001.
- (ii) The Secretary, Department of Mines & Geology, Govt. of Maharashtra, Mantralaya, Mumbai.

- (iii) The Secretary, Department of Environment, Govt. of Maharashtra, Mantralaya, Mumbai.
- (iv) The Secretary, Department of Forests, Govt. of Maharashtra, Mantralaya, Mumbai
- (v) The Additional Principal Chief Conservator of Forests, Regional Office (WCZ), Ministry of Environment, Forest and Climate Change, Nagpur
- (vi) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office complex, East Arjun Nagar, New Delhi-1100032.
- (vii) The Member Secretary, Central Ground Water Authority, A-2, W3, Curzon Road Barracks, K.G. Marg, New Delhi-110001.
- (viii) The Chairman, Maharashtra Pollution Control Board, Kalpatru Point, Sion Circle, Sion (East), Mumbai-400 022, Maharashtra.
- (ix) The Controller General, Indian Bureau of Mines, Indira Bhavan, Civil Lines, Nagpur-440 001.
- (x) The District Collector, Rantnagiri, District, of Maharashtra.
- (xi) Guard File.



**(Dr. U. Sridharan)**  
**Scientist 'F'**

195

# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437

Fax:

24044532/4024068/4023516

Website: <http://mpcb.gov.in>Email: [jdair@mpcb.gov.in](mailto:jdair@mpcb.gov.in)

Kalpataru Point, 2nd and  
4th floor, Opp. Cine Planet  
Cinema, Near Sion Circle,  
Sion (E), Mumbai-400022

RED/S.S.I (R35)

No:- Format1.0/APAE Section/UAN No.MPCB-  
CONSENT-0000110617/CR / CC-397

Date: 07/12/2021

To,  
Ashapura Minchem Limited  
Gut No.15-21, 27-31, 34-35, 56-59, 69, 70,74,  
Village- Rowale, Tal - Dapoli, Dist - Ratnagiri



Your Service is Our Duty

**Sub: Renewal of Consent under RED Category**

- Ref:**
1. Earlier Consent granted by the Board vide Consent No. BO/JD(APC)/UAN No.66905/O/CC-1178, dated 26/11/2019 valid upto 30/04/2021
  2. Your application for grant of renewal of consent vide UAN No. 110617

Your application No.MPCB-CONSENT-0000110617 Dated 12.03.2021

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 30/04/2024
2. The capital investment of the project is Rs.5.57 Crs. (As per C.A Certificate submitted by industry)
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Bauxite Ore	800000	MT/A

(Mining lease area of 218,285 hectares)

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	2.4	As per Schedule-I	On land for gardening



5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	0	NA	0	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Waste Bauxite Ore Mineral	0.62	MTPA	NA	Sale to authorized party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
		NA			

**Industry shall not generate any Hazardous Waste.**

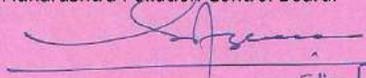
8. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government authorities
10. The applicant shall comply with the conditions of the Environmental Clearance granted by MoEF, New Delhi vide letter F. No.J-11015/417/2013-IA-II(M) dtd. 24/02/2016
11. PP shall carry out plantation as per EC condition before ensuing monsoon.
12. PP shall provide treatment plant for mine water discharge and submit sedimentation tank design details.
13. PP shall comply with the conditions stipulated in NOC issued by Central Ground Water Authority vide dtd. 08/12/2019 valid upto 07/12/2021 and shall obtain renewal of same time to time.
14. Industry shall extend all existing BGs towards O&M of pollution control systems and towards compliance of the Consent conditions.
15. This consent is granted without prejudice of the order passed or being passed by the Hon'ble National Green Tribunal (WZ) Pune for the case No. 74 of 2016.
16. It is obligatory on the part of the Project proponent to restrict the mining operations above ground water table & it should not intersect ground water table without obtaining prior approval of MoEF & Climate Change, Gol & Central Ground Water Authority for mining below water table.
17. PP shall provide minimum four ambient air quality monitor stations within area within period of Six months which should monitor the parameters such as SPM, RSPM, SO<sub>2</sub>, NO<sub>x</sub>, HC, CO etc. to conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. Bank Guarantee of Rs.2/- lakhs shall be submitted within 15 days towards the compliance of the same.
18. PP shall inform to the Board before starting mining operations and Regional Officer shall ensure the compliances of consent conditions and Pollution Control Systems provided by industry and submit the compliance report.

*[Handwritten Signature]*  
06/12/2021



19. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)

For and on behalf of the  
Maharashtra Pollution Control Board.



(Dr.V.M.Motghare) 06/11/2024  
Joint Director (Air Pollution Control)

**Received Consent fee of -**

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
As per Consent granted vide dated 26/11/2019 balance fees was Rs.10,35,000/- with Board and same is considered upto 30/04/2024.				

**Copy to:**

1. Regional Officer, MPCB, Kolhapur and Sub-Regional Officer, MPCB, Chiplun  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



## SCHEDULE-I

**Terms & conditions for compliance of Water Pollution Control:**

1. A) Generation - As per your application the treated effluent generation is Nil.  
B) Treatment - NA  
C) Disposal - NA
2. A) As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 2.4 CMD of sewage.  
B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	BOD (3 days 27°C )	Not to exceed	100 mg/l
2	Suspended Solids	Not to exceed	100 mg/l.

- C) The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	60.00
2.	Domestic purpose	8.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	12

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

*[Handwritten Signature]*  
06/12/2021



## SCHEDULE-II

**Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	0 0 -- NA--	-	TPM	150 Mg/Nm <sup>3</sup>

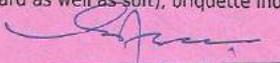
2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
5. Control Equipments
- Scientific spraying of water on all working area, dump area, stock piles with the help of appropriate dust suppression system.
  - Minerals shall be properly covered during transportation.
  - The applicant shall carry out tree plantation along road side, around dumps or compulsory afforestation as per proposal approved by Forest Department. The tree plantation programme shall be taken up well in advance of the actual mining activity, so that green belt of sufficient width & height is developed between mining area/road and surrounding environment.
  - Black topped metal roads provided shall be well maintained to prevent dust formation.
  - Overloading of dumpers shall be avoided to prevent spillages.
  - Correct type & quantity of explosive shall be used to avoid excess dust formation & vibration in the surrounding area.
  - The slope of the over burden shall have slope not more than 28° to the horizontal. The overburden shall be properly covered by vegetation for stabilization.
  - Bauxite Ore / Minerals transportation shall be done by installing conveyors wherever possible & mechanically covered closed trucks shall be used for transportation.
  - Dust containment-cum-suppression system for the equipment.

6. Standards for Ambient Air Pollutants:

The Suspended Particulate Matter (SPM), Respirable Particulate Matter (RPM), Sulphur dioxide (SO<sub>2</sub>) and Oxides of Nitrogen (NO<sub>x</sub>) concentration in downwind direction considering predominant wind direction, at a distance of 500 metres from the following dust generating sources shall not exceed the standards specified in the table given below:

Dust Generating Sources:

Loading or unloading, Haul Road, coal transportation road, Coal handling plant (CHP), Railway Sliding, Blasting, Drilling, Overburden dumps, or any other dust generating external sources like coke ovens (hard as well as soft), briquette industry, nearby road etc.

  
06/12/20



<b>Pollutant</b>	<b>Time weighted average</b>	<b>Concentration in Ambient Air</b>
Suspended Particulates Matter (SPM)	Annual Average	360 $\mu\text{g}/\text{m}^3$
	24 hours	500 $\mu\text{g}/\text{m}^3$
Respirable Particulate Matter (size less than 10 $\mu\text{m}$ ) (RPM)	Annual Average	180 $\mu\text{g}/\text{m}^3$
	24 hours	250 $\mu\text{g}/\text{m}^3$
Sulphur Dioxide ( $\text{SO}_2$ )	Annual Average	80 $\mu\text{g}/\text{m}^3$
	24 hours	120 $\mu\text{g}/\text{m}^3$
Oxides of Nitrogen as $\text{NO}_x$	Annual Average	80 $\mu\text{g}/\text{m}^3$
	24 hours	120 $\mu\text{g}/\text{m}^3$

- i. In case of any residential or commercial or industrial place falls within 500 metres of any dust generating sources, the National Ambient Air Quality Standards notified vide MOEFCC GOI notification dtd 16.11.2009 as ammended shall be made applicable.
- ii. The applicant shall provide minimum three ambient air quality monitoring stations within mining area which should be monitored for SPM, RSPM,  $\text{SO}_2$ ,  $\text{NO}_x$ , HC, CO etc. The Annual Arithmetic Mean of minimum 104 measurements in a year taken twice a week 24 hourly at uniform interval shall conform to the National Ambient Air Quality Standards prescribed under Air (Prevention and Control of Pollution) Act, 1981 and Environment (Protection) Act, 1986. The records of results of monitoring done shall be made available for inspection to the officers of the Board.

7. The applicant shall take adequate measures for control of noise levels from its own sources as follows:

<b>Sr. No</b>	<b>Location</b>	<b>Permissible Norms [in dB (A)]</b>	<b>Desired minimum thickness of green belt (m)</b>
1.	Along Road side	65 (Commercial Area)	20
2.	In colonies	55 (Residential Area)	20
3.	Near Opencast Mines	75 (Industrial Area)	10
4.	Near CHPs	75	30
5.	Near Shaft	75	20
6.	Near Mine exhaust fan	75	> 50

8. Other conditions:

- i Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess standards laid down, such information shall be forthwith reported to Board, concerned Police station, office of Directorate of Health services, Dept. of explosives, Inspectorate of Factories & Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.

*[Handwritten Signature]*  
06/12/2017



**SCHEDULE-III**  
**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Renewal of Consent	Rs.5/-lakhs	15 days	Towards operation and maintenance of pollution control system and compliance of consent conditions	30/04/2024	31/08/2024
2	Renewal of Consent	Rs.2/-lakhs	15 days	Installation and commissioning of four ambient air quality monitor stations within area	6 months	31/08/2024

**BG Forfeiture History**

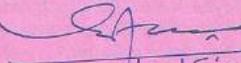
Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

- The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- If the MIDC pipeline is broken/ overflowing chamber, in such cases industry shall not discharge their treated effluent into MIDC drain, it shall be sent to CETP by tanker.
- Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
- The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipment, the production process connected to it shall be stopped.

  
 06/12/2024



6. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
7. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
8. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the H&OW(M&TM) Rules 2016, which can be recycled/processed/ reused/ recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/ reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
9. The industry should comply with the Hazardous & Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous & Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
10. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
11. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
12. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website([www.mpcb.gov.in](http://www.mpcb.gov.in)).
13. The industry shall constitute an Environmental cell with qualified staff/personnel/agency to see the day to day compliance of consent condition towards Environment Protection.
14. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
15. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
16. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
17. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.

06/11/2021



- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
18. The industry should not cause any nuisance in surrounding area.
19. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
20. The applicant shall maintain good housekeeping.
21. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end
22. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
23. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipment provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
24. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises
25. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
26. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification dtd. 16.11.2009 as amended.

For and on behalf of the  
Maharashtra Pollution Control Board.



(Dr.V.M.Motghare)  
Joint Director (Air Pollution Control)

06/12/2014

BY REGISTERED PARCEL



भारत सरकार/Government of India

खान मंत्रालय/Ministry of Mines

भारतीय खान ब्यूरो/Indian Bureau of Mines

क्षेत्रीय खान नियंत्रक, गोवा का कार्यालय/Office of the RCOM, Goa



Phone No.: (0832)-2741757  
 Fax No. : (0832)-2741758  
 E-mail : ro.goa@ibm.gov.in

Opp. R.T.O. Office,  
 P.O. FATORDA - 403 602,  
 MARGAO - GOA.

No. RMP/MECH-08(MAH)/GOA/2019-20

Date: 30.07.2020

✓ M/s. Ashapura Minechem Ltd.,  
 Jeevan Udyog Building,  
 3<sup>rd</sup> floor, 278,  
 D.N.Road, Fort,  
 Mumbai - 400 001,  
 Maharashtra.

**Sub:** Approval of Review and Updation of Mining Plan with Progressive Mine Closure Plan in respect of your Rovale Bauxite Ore Mine over an area of 218.285 Ha. situated in Rovale Village, Dapoli Taluka, Ratnagiri District of Maharashtra State submitted under Rule 17(2) of Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.

- Ref:** (i) Your Letter No. Nil dated 13.03.2020 submitting a draft copy of Review and Updation of Mining Plan in respect of aforesaid mine.  
 (ii) This office letter of even no. dated 31.03.2020 conveying **provisional approval** of the document in the light of Nationwide Lockdown due to COVID-19 outbreak.  
 (iii) This office letter of even no. dated 10.07.2020  
 (iv) Your Letter No. AML/REPLY-Sub-RMP-Rowale/IBM/GOA/004 dated Nil received on 16.07.2020 submitting three bound copies of modified document i.r.o. aforesaid mine.  
 (v) Your Letter No. AML/DPL/LIA-74 dated 05.02.2020 submitting letter of extension of validity of Bank Guarantees for an amount of Rs. 26,00,000/- and Rs. 1,40,84,500/- upto 31.03.2025 and additional Bank Guarantee for an amount of Rs. 23,91,000/- bearing Guarantee No. 03811GFIN000720 dated 31.01.2020 valid upto 31.03.2025 from Bank of Baroda, Mumbai Main Office Branch, Fort, Mumbai, Maharashtra.

Sirs,

In exercise of the powers conferred by clause (b) of sub-section (2) of section 5 of the Mines & Minerals (Development & Regulation) Act, 1957 read with Government of India Order No.S.O.445(E) dated 28.04.1987 and S.O.1857(E) dated 18.05.2016; I hereby approve the Review & Updation of Mining Plan including Progressive Mine Closure Plan in respect

of your Rovale Bauxite Ore Mine over an area of 218.285 Ha. situated in Rovale Village, Dapoli Taluka, Ratnagiri District of Maharashtra State submitted under Rule 17(2) of Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016. This approval is subject to the following conditions:-

1. That the Review of Mining Plan is approved without prejudice to any other laws applicable to the mine / area from time to time whether made by the Central Government, State Government or any other authority.
2. That the Review of Mining Plan is approved without prejudice to any other order or direction from any court of competent jurisdiction.
3. That this approval of the Review of Mining Plan does not in any way imply the approval of the Government in terms of any other provisions of the Mines & Minerals (Development & Regulation) Act, 1957 or the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016 or any other laws including Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 and the rules made there under.
4. A copy of EIA/EMP report, approved by MOEF, New Delhi, should be submitted to this office within one month of its approval along with a copy of their approval letter.
5. The provisions of the Mines Act, 1952 and Rules and Regulations made thereunder including submission of notices of opening, appointment of manager and other statutory officials as required by the Mines Act, 1952 shall be complied with.
6. The execution of review of mining plan shall be subjected to vacations of prohibitory orders / notices, if any.
7. The Environmental Monitoring Cell of the company shall continue monitoring ambient air quality, dust fall rate, water quality, soil sample analysis and noise level measurements on various stations established for the purpose both in the core zone and buffer zone, as per Department of Environment guidelines and keeping in view IBM's Circular No. 3/92, season- wise every year or by engaging preferably the services of an Environmental Laboratory approved by MOEF / CPCB. The data so generated shall be maintained in a bound paged register kept for the purpose and the same shall be made available to the inspecting officer on demand.
8. If anything is found to be concealed as required by the Mines Act in the contents of mining plan and the proposal for rectification has not been made, the approval shall be deemed to have been withdrawn with immediate effect.
9. The validity of the financial assurance shall be renewed before the expiry of the same and should be submitted to this office.

Page No.3

10. Yearly report as required under rule 26(2) of MCDR'2017 setting forth the extent of protective and rehabilitative works carried out as envisaged in the approved mine closure plan and if there is any deviations, reasons thereof shall be submitted before 1<sup>st</sup> July of every year.
11. This department has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the lease area shown on the ground with reference to lease map & other plans furnished by the applicant / lessee.
12. This approval is given for received proposals as applicable from this date for the mining activities to be carried out within the mining lease area. The earlier instances of irregular mining /illegal mining, if any, shall not be regularized with this approval.
13. At any stage, if it is observed that the information furnished in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
14. The approval of the above said Review of Mining Plan with PMCP is subject to condition that you shall maintain the boundary pillars as required under Rule 12 of Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016.
15. This approval is subject to submission of DGPS Plan duly authenticated by the State Government and submission of modifications in the approved Mining Plan if, consequent to the authentication of DGPS Survey Plan, any change in mining lease area is accepted by the State Government.
16. This approval is subject to grant/execution of deemed extension of mining lease by the Government of Maharashtra State as per the provisions of Section 8(A) of the Mines and Minerals (Development and Regulation) Amendment Act, 2015.
17. You shall carry out detailed exploration (G1 Level) over the entire potentially mineralized area under mining lease as envisaged in Rule 12 of MCDR'2017.
18. This approval will replace provisional approval of this office order of even number dated 31.03.2020 with prospective effect.
19. Next Review of Mining Plan shall be submitted on or before 1<sup>st</sup> October 2024

Encl: One copy of Approved  
Review of Mining Plan

Yours faithfully,

(Suresh Prasad)

Deputy Controller of Mines & OIC  
Indian Bureau of Mines, Goa

Page No.4

Copy forwarded for information to Technical Qualified Person Shri. M.S.Raju, 25/XXV,  
Club Road, Bellary-583 103, Karnataka.

(Suresh Prasad)  
Deputy Controller of Mines & OIC  
Indian Bureau of Mines, Goa



208  
CHALLAN  
MTR Form Number-6

97 2024  
1 45

9666



GRN	MH000697683202425E	BARCODE			Date	16/04/2024-12:10:58	Form ID	
Department	Inspector General Of Registration			Payer Details				
Type of Payment	Non-Judicial Stamps			TAX ID / TAN (If Any)				
				PAN No.(If Applicable)	AAACA0957F			
Office Name	RATNAGIRI DISTRICT REGISTRAR RATNAGIRI			Full Name	Ashapura Minechem Limited Rovale Bauxite Mine			
Year	2024-2025 One Time			Flat/Block No.	278 D N Road			
Account Head Details		Amount In Rs.	Premises/Building					
0030051701	Amount of Tax	11373700.00	Road/Street		Jeevan Udyog Building 3rd floor			
			Area/Locality		Fort Mumbai			
			Town/City/District					
			PIN		4 0 0 0 0 1			
			Remarks (If Any)					
			Stamp Duty Rovale Bauxite Mine period 2025 to 2055 as per adjudication order ADJ47 dated 040424					
			Amount in Words	One Crore Thirteen Lakh Seventy Three Thousand Seven Hundred Rupees Only				
Total		1,13,73,700.00						
Payment Details			FOR USE IN RECEIVING BANK					
BANK OF BARODA								
Cheque-DD Details			Bank CIN	Ref. No.	02003942024041600584	1381787009		
Cheque/DD No.		Bank Date	RBI Date	16/04/2024-12:10:58	18/04/2024			
Name of Bank			Bank-Branch		BANK OF BARODA			
Name of Branch			Scroll No. , Date		1 , 18/04/2024			

Department ID :

NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.

Mobile No. : 9922929309

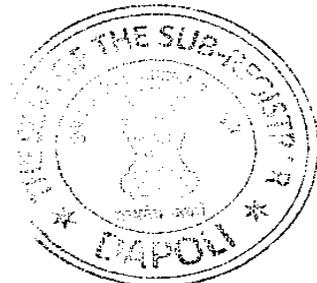
सदर चलान केवल दुय्यम निबंधक कार्यालयात नोंदणी करावयाच्या दस्तासाठी लागू आहे. नोंदणी न करावयाच्या दस्तासाठी सदर चलान लागू नाही.

*[Handwritten Signature]*

Signature Not Verified

Digitally signed by DS  
DIRECTORATE OF ACCOUNTS  
AND TREASURY, MUMBAI 02  
Date: 2024.04.16 13:30:14 IST  
Reason: GRAS Secure Document  
Location: India

9666/9-64  
2024





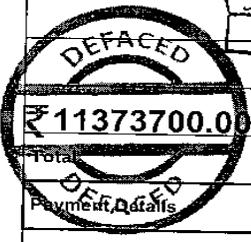
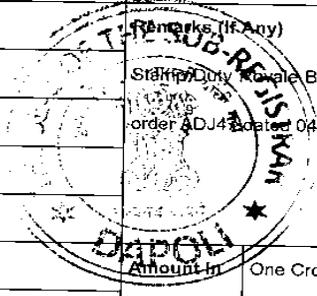
**209**  
**CHALLAN**  
MTR Form Number-6

47 2024  
2 45



GRN	MH000697683202425E	BARCODE			Date	16/04/2024-12:10:58	Form ID	
Department	Inspector General Of Registration			Payer Details				
Type of Payment	Non-Judicial Stamps			TAX ID / TAN (If Any)				
				PAN No.(If Applicable)	AAACA0957F			
Office Name	RATNAGIRI DISTRICT REGISTRAR RATNAGIRI			Full Name	Ashapura Minechem Limited Rovale Bauxite Mine			
Year	2024-2025 One Time			Flat/Block No.	278 D N Road			
Account Head Details		Amount In Rs.	Premises/Building					
0030051701 Amount of Tax		11373700.00	Road/Street		Jeevan Udyog Building 3rd floor			
			Area/Locality		Fort Mumbai			
			Town/City/District					
			PIN		4 0 0 0 0 1			
			Remarks (If Any)					
			Stamp Duty Rovale Bauxite Mine period 2025 to 2055 as per adjudication order ADJ4 dated 04/04/24					
			Amount in Words		One Crore Thirteen Lakh Seventy Three Thousand Seven Hundred Rupees Only			
Total		1,13,73,700.00						
Payment Details				FOR USE IN RECEIVING BANK				
BANK OF BARODA								
Cheque-DD Details				Bank CIN	Ref. No.	02003942024041600584 1381787009		
Cheque/DD No.				Bank Date	RBI Date	16/04/2024-12:10:58 18/04/2024		
Name of Bank				Bank-Branch		BANK OF BARODA		
Name of Branch				Scroll No. . Date		1 , 18/04/2024		

9662 2-64  
2024



Department ID : Mobile No. : 9922929309  
**NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.**  
 सदर चलन केवल दुय्यम निबंधक कार्यालयात नोंदणी करावयाच्या दस्तांसाठी लागू आहे. नोंदणी न करावयाच्या दस्तांसाठी सदर चलन लागू नाही.

**Challan Defaced Details**

Signature Not Verified

Digitally signed by DS  
 DIRECTORATE OF ACCOUNTS  
 AND TREASURY - MUMBAI 02  
 Date: 2024.04.16 13:31:05 IST  
 Reason: CRAS Stamp Defacement  
 Location: Mumbai

Sr. No.	Remarks	Defacement No.	Defacement Date	UserId	Defacement Amount
1		0000540711202425	22/04/2024-13:31:05	IGR111	11373700.00
Total Defacement Amount					1,13,73,700.00



Office of the Collector of Stamp, Ratnagiri  
Certificate Under Sec.32 of Maharashtra Stamp Act. 1958



Received Adjudication Fee RS. 100/- vide e-Challan GRN No. MH017198301202324E Dated 13-03-2024.

Case No. Adj/IGR111/47/2024

Certificate Number: CER-RAT-ADJ-IGR111-47-2024

Market Value/Value (if any): Rs. 284340600

Consideration Amount (if any): Rs. 1

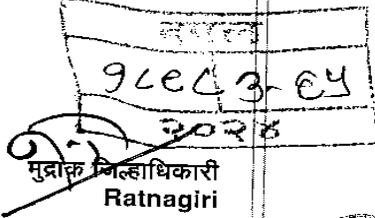
Received from Ashapura Minechem Limited Residing at 278 JEEVAN UDYOG BUILD D N ROAD FORT MUMBAI. Stamp duty of Rs. 11373700/- (Rs. One Crore Thirteen Lakh Seventy Three Thousand Seven Hundred only). Vide e-Challan GRN No MH000697683202425E Dated :- 16-4-2024 The defacement number is 0000540711202425.

Certified Under Section 32 of the Maharashtra Stamp Act, that the full duty of Rs. 11373700/- (Rs. One Crore Thirteen Lakh Seventy Three Thousand Seven Hundred only) with which this instrument is chargeable under Article 36-Lease of Schedule I of the said Act, has been paid.

This Certificate is subject to the provisions of section 53(A) of the said Act.

  
Collector of Stamps  
Ratnagiri

हे प्रमाणपत्र महाराष्ट्र मुद्रांक अधिनियम अन्वये निर्गमित केलेले आहे. परंतु उक्त दस्त नोंदणीसाठी नोंदणी अधिकाऱ्यासमोर दाखल झाल्यास, नोंदणी अधिनियम, १९०८, च्या तरतुदीनुसार नोंदणी अधिकारी दस्त नोंदणीची कार्यवाही करतील.

  
मुद्रांक निहाधिकारी  
Ratnagiri



Place: Ratnagiri

Date: 22-4-2024

  
Collector of Stamps  
Ratnagiri

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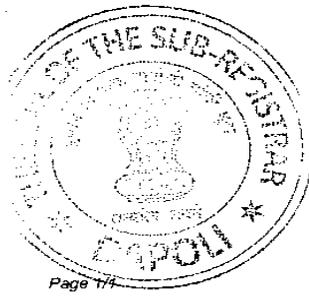
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**CHALLAN**  
MTR Form Number-6



GRN MH001338618202425E		BARCODE		Date 29/04/2024-17:23:18	Form ID
Department Inspector General Of Registration			Payer Details		
Registration Fees			TAX ID / TAN (If Any)	KLPAD19B4D	
Type of Payment Ordinary Collections IGR			PAN No.(If Applicable)	AAACA0957F	
Office Name BRENDAKOLI SUB REGISTRAR			Full Name	Ashapura Minechem Limited Rowale Baudite Mine	
Year 2024-2025 One Time			Flat/Block No.	Rowale	
Account Head Details		Amount in Rs.	Premises/Building		
0030063301 Registration Fee		30000.00	Road/Street	218.285	
			Area/Locality	Rowale	
			Town/City/District		
			PIN	4	1 5 7 1 7
			Remarks (If Any)		
			PAN2--PN=Government of Maharashtra through District Mining Officer-CA=		
			Amount In	Thirty Thousand Rupees Only	
Total		30,000.00	Words		
Payment Details STATE BANK OF INDIA			FOR USE IN RECEIVING BANK		
Cheque-DD Details			Bank CIN	Ref. No.	00040572024042999575 CK00AXQQH9
Cheque/DD No.		Bank Date	RBI Date	29/04/2024-17:38:21	Not Verified with RBI
Name of Bank		Bank-Branch	STATE BANK OF INDIA		
Name of Branch		Scroll No. , Date	Not Verified with Scroll		

Department ID : Mobile No. : 9922929309  
 NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.  
 सदर चलान केवल दुर्यम निबंधक कार्यालयत नोंदणी करवयाच्या दस्तासठी लागू आहे . नोंदणी न करवयाच्या दस्तासठी सदर चलान लागू नाही .

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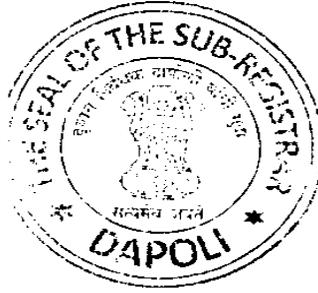
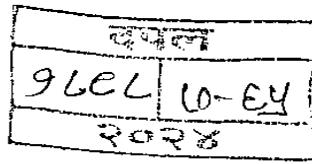


*[Handwritten Signature]*

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Department of Stamp & Registration, Maharashtra	
Receipt of Document Handling Charges	
PRN 0424300709021	Date 30/04/2024
Received from ASHAPURA MINECHEM LIMITED ROWALE BAUXITE MINE, Mobile number 9922929309, an amount of Rs.1300/-, towards Document Handling Charges for the Document to be registered(iSARITA) in the Sub Registrar office S.R. Dapoli of the District Ratnagiri.	
Payment Details	
Bank Name SBIN	Date 30/04/2024
Bank CIN 10004152024043008476	REF No. IGAREUHVLS
This is computer generated receipt, hence no signature is required.	



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Order No. Government of Maharashtra letter No. MLR-855/2015/3179  
Dated 5<sup>th</sup> November 2015  
Stamp Duty GRN No.  
Registration Fee GRN No.

FORM K  
MODEL FORM OF MINING LEASE  
(See rule 31 of Mineral Concession Rule, 1960)

THIS INDENTURE made this 11<sup>th</sup> DAY OF MARCH, 2024 between the Governor of MAHARASHTRA/the President of India (hereinafter referred to as the 'State Government' which expression shall where the context so admits be deemed to include the successors and assigns) of the one part and M/s. Ashapura Minechem Ltd., 278 Jeevan Udyog Building, D N Road, Fort, Mumbai, \_.

**When the lessee is an individual** (Name of person with address and occupation) (hereinafter referred to as "the lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, representatives and permitted Assigns—

**When the lessees are more than one individual** (hereinafter referred to as "the lessee" which expression shall where the context so admits be deemed to include their respective heirs, executors, administrators, representatives and their permitted assigns).

**When the lessee is a registered firm.** (Name and address of partner), son of.....of.....son of.....of.....all carrying on business in partnership, under the firm name and style of..... (name of the firm) registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office at..... in the town of (hereinafter referred to as "the licensee" which expression where the context so admits be deemed to include all the said partners their respective heirs, executors, legal representatives and permitted assigns).

**When the lessee is a registered company** M/s. Ashapura Minechem Ltd., 278 Jeevan Udyog Building, D N Road, Fort, Mumbai accompany registered under Companies Act 1956 and having its registered office at 278 Jeevan Udyog Building, 3<sup>rd</sup> Floor, D N Road, Fort, Mumbai (hereinafter referred to as "the lessee" which expression shall where the context so admits be deemed to include its successors and permitted assigns), of the other part. The Directors of the Company are

- 1) Shri Chetan Shah DIN-00018960
- 2) Shri Hemul Shah DIN-00058558
- 3) Ms. Himani Chetan Shah DIN-02467277
- 4) Shri Harish Motiwalla DIN-00029835
- 5) Shri Pundarik Sanyal DIN-00173295
- 6) Ms. Neeta Sunil Shah DIN-007134947

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WHEREAS THE lessee/lessees is eligible for extension of mining lease as per provision of Sub-section (5)/(6) of Section A of Mines and Minerals (Development and Regulation) Amendment Act-2015, for a mining lease for Bauxite Ore in respect of the lands described in Part I of the Schedule here under written and has/have deposited with the State Government the sum of Rs.10,000/- (Rupees Ten Thousand Only) as security and the sum of Rs.1000/- (Rupees One Thousand Only) for meeting the preliminary expenses for a mining lease (and WHEREAS the Central Government has approved the grant of lease).

WITNESSETH that in consideration of the rents and royalties, covenants and agreements by and in these presents and the Schedule hereunder written reserved and contained and on the part of the lessee/lessees to be paid observed and performed, the State Government (with the approval of the Central Government) hereby grants and demises unto lessee/lessees.

All those the mines beds/veins seams of BAUXITE (here state the mineral or minerals) (hereinafter and in the Schedule referred to as the said minerals) situated lying and being in or under the lands which are referred to in Part I of the said Schedule, together with the liberties, powers and privileges to be exercised or enjoyed in connection herewith which are mentioned in Part II of the said Schedule subject to the restrictions and conditions

Wupdi  
LESSOR

Sanyal  
LESSEE

as to the exercise and enjoyment of such liberties, powers and privileges which are mentioned in Part III of the said Schedule EXCEPT and reserving out of this demise unto the State Government the liberties, powers and privileges mentioned in Part IV of the said Schedule TO HOLD the premises hereby granted and demised unto the lessee/lessees from the 15<sup>th</sup> February 2025 to 14<sup>th</sup> February 2055 for the term thence next ensuing YIELDING AND PAYING therefore unto the State Government the several rents and royalties mentioned in Part V of the said Schedule at the respective times therein specified subject to the provisions contained in Part VI of the said Schedule and the lessee/lessees hereby covenants/ covenant with the State Government as in Part VII of the said Schedule is expressed and the State Government here by covenants with the lessee/lessees as in Part VIII of the said Schedule as expressed AND it is hereby mutually agreed between the parties hereto as in Part IX of the said Schedule is expressed.

IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The Schedule above referred to.

**SCHEDULE OF AREA ENCLOSED**

District	Tehsil	Village	Area in Hect
RATNAGIRI	Dapoli	Rovale	218.28.50

Annexure

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Tahsil  
Dapoli

Village  
Rovale

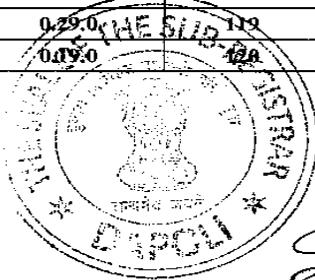
S. No.	Survey No.	Area	S. No.	Survey No.	Area
1	15/2+3	0.98.6	21	18/3	1.78.0
2	16/1	0.30.6	22	19/1	1.88.0
3	16/2	0.38.5	23	19/2A	2.42.0
4	16/3	0.04.5	24	19/2 B	0.61.0
5	17/1	6.39.5	25	19/2 C	0.61.0
6	17/2	6.39.5	26	19/2 D	0.61.0
7	18/1 A	1.99.0	27	19/2 E	0.61.0
8	18/1 B	2.44.0	28	19/2 L	0.61.0
9	18/1 B1	0.41.0	29	19/3	1.38.0
10	18/1 C	0.39.0	30	19/4	0.40.0
11	18/1 C 1	0.39.0	31	19/5	1.06.0
12	18/1 D	0.38.0	32	19/6	0.20.0
13	18/1 E	0.39.0	33	19/7	2.27.0
14	18/1 F	0.39.0	34	19/8	0.24.0
15	18/1 J	0.40.0	35	20/1 A	5.32.0
16	18/1 K	0.39.0	36	20/1 B	0.21.0
17	18/1 L	0.46.0	37	20/1 C	0.21.0
18	18/1 M	0.59.0	38	20/1 D	0.21.0
19	18/2	1.78.0	39	20/1 E	0.21.0
20			40	20/1 F	0.21.0

*Dapoli*  
LESSOR

*Zamfara*  
LESSEE

S. No	Survey No.	Area	S. No.	Survey No.	Area
41	20/2	1.92.0	81	28/5	0.55.0
42	20/3	2.75.0	82	28/6	0.61.0
43	20/4	1.48.0	83	28/7	0.89.0
44	21/1	0.40.0	84	28/8	0.20.0
45	21/2	1.74.0	85	28/9	2.52.0
46	21/3	0.81.0	86	28/10	0.50.0
47	21/4	2.02.0	87	28/11	0.41.0
48	21/5	1.01.0	88	28/12	0.19.0
49	21/6	1.16.0	89	28/13	0.02.0
50	21/7	6.64.0	90	29/1+2	0.60.0
51	27/1	2.27.0	91	29/3+5	0.69.0
52	27/2	0.54.0	92	29/4	0.57.0
53	27/3	0.45.0	93	29/6	0.40.0
54	27/4	0.11.0	94	29/7	0.51.0
55	27/5	0.48.0	95	29/8	3.09.0
56	27/6	0.30.0	96	29/9+10	1.60.0
57	27/7	0.34.0	97	29/11	1.49.0
58	27/8	0.59.0	98	29/12	0.43.0
59	27/9	0.61.0	99	29/13	0.48.0
60	27/10	0.26.0	100	29/14	0.40.0
61	27/11	0.30.0	101	29/15	0.14.0
62	27/12	0.87.0	102	29/16	1.01.0
63	27/13	0.28.0	103	29/17	0.18.0
64	27/14	1.29.0	104	29/18	0.20.0
65	27/15	0.30.0	105	29/20	0.30.0
66	27/16	0.67.0	106	30/1	0.74.0
67	27/17	0.10.0	107	30/2	0.12.0
68	27/18	0.30.0	108	30/3	2.31.0
69	27/19	0.18.0	109	30/4	1.81.0
70	27/20	0.77.0	110	30/5	2.62.0
71	27/21	0.45.0	111	30/6	0.95.0
72	27/22	0.24.0	112	30/7	0.49.0
73	27/23	0.21.0	113	31/1	1.38.0
74	27/24	0.60.0	114	31/2	0.56.0
75	27/25	0.17.0	115	31/3	3.39.0
76	27/26	0.46.0	116	31/4	0.36.0
77	28/1	3.07.0	117	31/5	1.73.0
78	28/2	0.13.0	118	31/6	1.02.0
79	28/3	0.29.0	119	31/7	0.45.0
80	28/4	0.09.0	120	31/8	0.70.0

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S. No.	Survey No.	Area	S. No.	Survey No.	Area
121	31/9	0.67.0	161	56/4+5+6	7.16.0
122	31/10		162	58/1+2	3.93.0
123	31/11	0.67.0	163	58/3/1	1.25.5
124	31/12	1.17.0	164	58/3/2	1.25.5
125	31/13	0.67.0	165	58/4	0.95.5
126	31/14	0.49.0	166	58/5	0.89.0
127	34/1	1.72.0	167	58/6+7	1.13.0
128	34/2	1.12.0	168	58/8	0.65.0
129	34/3	1.04.0	169	59/1	1.17.0
130	34/4A	0.49.0	170	59/2	0.93.0
131	34/4B	0.88.0	171	59/3	2.23.0
132	34/5	2.23.0	172	59/4	0.22.0
133	34/6	1.59.0	173	59/5	0.69.0
134	34/7	0.31.0	174	59/6	0.61.0
135	34/8	1.88.0	175	59/7	0.42.0
136	35/1	2.59.0	176	59/8	0.40.0
137	35/2	1.52.0	177	59/9	0.28.0
138	35/3	0.95.0	178	59/10	0.61.0
139	35/4A	1.35.5	179	59/11	0.61.0
140	35/4B	1.35.5	180	59/12	0.53.0
141	35/5	2.12.0	181	69/1	0.91.0
142	35/6	0.55.0	182	69/2	1.62.0
143	57/1+10	2.56.0	183	69/3A	0.54.0
144	57/2	0.97.0	184	69/3B	2.10.0
145	57/3	1.32.0	185	69/4+6	1.24.0
146	57/4	0.93.0	186	69/5	3.95.0
147	57/5	0.60.0	187	70/1	0.98.0
148	57/6	0.85.0	188	70/2+6+7	6.76.0
149	57/7	0.24.0	189	70/3	1.67.0
150	57/8	0.20.0	190	70/4	0.24.0
151	57/9	2.54.0	191	70/5	1.36.0
152	57/11	1.68.0	192	74/1A	2.04.0
153	57/12	0.34.0	193	74/1B	1.05.0
154	57/13	0.28.0	194	74/1C	4.59.0
155	57/14	0.89.0	195	74/1D	0.38.0
156	57/15	0.75.0	<b>Total - 218.28.50</b>		
157	57/16	1.01.0			
158	56/1	3.77.0			
159	56/2	0.36.0			
160	56/3	0.57.0			

*Dupda*  
LESSOR

*Dongray*  
LESSEE

**PART I  
THE AREA OF THIS LEASE**

**Location and area of the lease** All that tract of lands situated at **Rovale** (Description of area or areas) **218.28.50 Hectors** in (Pargana) in **Dapoli Taluka** the Registration District of **Ratnagiri Sub-District** and Thana bearing Cadastral survey Nos **As per schedule enclosed** containing an area of \_\_\_\_\_ or thereabouts delineated on the plan hereto annexed and thereon colored **Red** and bounded as follows:-

On the North by: **Village Umbershet, Ravtoli and Partly Kavdoli,**

On the South by: **Village Malvi and Sr. No. 36,38 & 66,**

On the East by : **Sr. No. 32,33 & 72,**

And

On the West by : **Village Antpohi and Survey No. 1&2,**

hereinafter referred to as "the said lands"

**PART II**

**Liberties, powers and privileges to be exercised and enjoyed by the lessee/ lessees  
Subject to the restrictions and conditions in Part III.**

**To enter upon land and search for, win, work, etc.**

1. Liberty and power at all times during the term hereby demised to enter upon the said lands and to search for mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said mineral/minerals.

**To sink, drive and make pits, shafts and inclines etc.**

2. Liberty and power for or in connection with any of the purposes mentioned in this part to sink drive make maintain and use in the said lands and pits shafts inclines drifts levels waterways airways and other works (and to use maintain deepen or extent any existing works of the like nature in the said lands).

**To bring and use machinery equipment etc.**

3. Liberty and power for or in connection with any of the purposes mentioned in this part to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick-kilns, workshops, store- houses, bungalows, godowns, sheds, and other buildings and other works and conveniences of the like nature on or under the said lands.

**To make roads and ways etc. and use existing roads and ways**

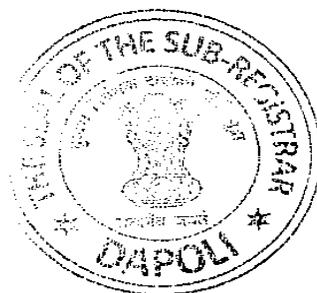
4. Liberty and power for or in connection with any of the purposes mentioned in this part to make any tramways, railways, roads, aircraft landing grounds and other ways in or over the said lands and to use maintain and go, and repass with or without horses, cattle, wagons, aircrafts, locomotives, or other vehicles over the same (or any existing tramways roads and other ways in or over the said lands) on such conditions as may be agreed to

**To get building and road materials, etc**

5. Liberty and power for or in connection with any of the purposes mentioned in this part to quarry and get stone gravel and other building and road materials and clay and to use and employ the same and to manufacture such clay into bricks or tiles and to use such bricks or tiles but to sell any such material bricks or tiles.

*[Signature]*  
**LESSOR**

*[Signature]*  
**LESSEE**



*To use water from streams etc*

6. Liberty and power for or in connection with any of the purpose mentioned in this part but subject to the right of any existing or future lessees and with the written permission of Deputy Commissioner/Collector to appropriate and use water from any streams water-courses, springs or other sources in or upon the said lands and to divert step up or dam any such stream or water course and collect or impound any such water and to make construct and maintain any water course culverts, drains or reservoirs but not as so to deprive any cultivated lands, villages, buildings or watering places for livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or springs. Provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without the previous written permission of the State Government.

*To use land for stacking, heaping, depositing purposes Beneficiation and conveying away of production*

7. Liberty and power to enter upon and use a sufficient part of -the surface of the said lands for the purpose of stacking, heaping, storing or depositing therein any produce of the mines or works carried on and any tools, equipment, earth and materials and substances dug or raised under the liberties and powers mentioned in this part.

8. (a) Liberty and power to enter upon and use a sufficient part of the said lands to beneficiate any ore produced from the said lands and to carry away such beneficiated ore.

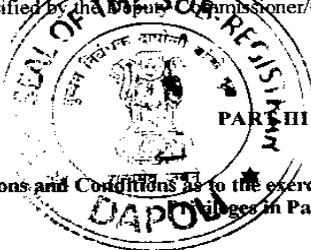
*To make coke (to be used in case of coal only)*

(b) Liberty and power upon the said lands to convert into coke any coal or coal dust produced from the said lands and to carry away such coke

*To clear brushwood and to fell and utilise trees, etc.:-*

9. Liberty and power for or in connection with any of the purposes mentioned in this part and subject to the existing rights of others and save as provided in clause 3 of Part III of this Schedule to clear undergrowth and brushwood and to fell and utilize any trees or timber standing or found on the said lands provided that the State Government may ask the lessee/lessees to pay for any trees or timber felled and utilized, by him/them at the rates specified by the Deputy Commissioner/Collector or the State Government

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**Restrictions and Conditions as to the exercise of the Liberties, Powers and Privileges in Part-II.**

*No building etc. upon certain place*

1. No building or thing shall be erected, set up or placed and no surface operations shall be carried on in or upon any public pleasure ground, burning or burial ground or place held sacred by any class of persons or any house or village site, public road or other place which the State Government may determine as public ground nor in such a manner as to injure or prejudicially effect any buildings works property or rights of other persons and no land will be used for surface operations which is already occupied by persons other than the State Government for works or purposes not included in this lease. The lessee/lessees shall not also interfere with any right of way, well or tank.

*Permission for surface operations in a land not already in use*

2. Before using for surface operations any land which has not already been used for such operations, the lessee/lessees shall give to Deputy Commissioner/Collector of the District two calendar months previous notice in writing specifying the name or other description of the situation and the extent of the land proposed to be so used and the purpose for which the same is required and the said land shall not be so used if objection is issued by the Deputy Commissioner/Collector within two months after the receipt by him of such notice unless the objections so stated shall on reference to the State Government be annulled or waived.

*Dupel*  
**LESSOR**

*Sanyasay*  
**LESSEE**

**To cut trees in unreserved lands**

3. The lessee/lessees shall not without the express sanction of the Deputy Commissioner/Collector cut down or injure any timber or trees on the said lands but may without such sanction clear away any brushwood or undergrowth which interferes with any operations Authorised by these presents. The Deputy Commissioner/Collector or the State Government may require the lessee/lessees to pay for any trees or timber felled and utilized by him/them at the rates specified by the Deputy Commissioner/Collector of the District.

**To enter upon reserved forests**

4. Notwithstanding anything in this Schedule contained the lessee/lessees shall not enter upon any reserved forest included in the said lands without previous sanction in writing of the District Forest Officer nor fell, cut and use any timber or trees without obtaining the sanction in writing of that Officer nor otherwise than in accordance with such conditions as the State Government may prescribe.

**No mining operations within 50 meters of public works etc**

5. The lessee/lessees shall not work or carry on or allow to be worked or carried on any mining operations at or to any point within a distance of 50 meters from any railway line except with the previous written permission of the Railway Administration concerned or under or beneath any rope way or any ropeway trestle or station, except under and in accordance with the written permission of the authority owning the ropeway or from any reservoir, canal or other public works such as public roads and buildings or inhabited site except with the previous written permission of the Deputy Commissioner/Collector or any other officer authorized by the State Government in this behalf and otherwise than in accordance with such instructions, restrictions and conditions either general or special which may be attached to such permission. The said distance of 50 meters shall be measured in the case of railway, reservoir or canal horizontally from the outer toe of the bank or the outer edge of the cutting as the case may be and in case of a building horizontally from the plinth thereof. In the case of village roads no working shall be carried on within a distance of 10 meters of the outer edge of the cutting except with the previous permission of the Deputy Commissioner/Collector or any other officer duly authorized by the State Government in this behalf and otherwise than in accordance with such directions, restrictions and additions, either general or special, which may be attached to such permission.

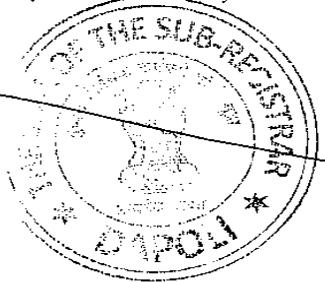
**Explanation:-** For the purposes of this clause the expression 'Railway Administration' shall have the same meaning as it is defined to have in the Indian Railways Act, 1890, by clause (6) of section 3 of that Act. 'Public Road' shall mean a road which has been constructed by artificially surfaced as distinct from a track resulting from repeated use. Village road will include any track shown in the Revenue record as village road.

**Facilities for adjoining Government licenses and leases**

6. The lessee/lessees shall allow existing and future holders of Government licenses or leases over any land which is comprised in or adjoins or is reached by the land held by the lessee/lessees reasonable facilities of access thereto:

**PROVIDED THAT** no substantial hindrance or interference shall be caused by such holders of licenses or leases to the operations of the lessee/lessees under these presents and fair compensation (as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government) shall be made to the lessee/lessees for loss or damage sustained by the lessee/lessees by reason of the exercise of this liberty.

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*W. P. D.*  
**LESSOR.**

*S. Jayaram*  
**LESSEE**

PART IV

Liberties, Powers and Privileges reserved to the State Government

To work other minerals

1. Liberty and power for the State Government, or to any lessee or persons authorized by it in that behalf to enter into and upon the said lands and to search for, win, work, dig, get, raise, dress, process, convert and carry away minerals other than the said minerals and any other substances and for those purposes to sink, drive, make erect, construct, maintain and use such pits, shafts, inclines, drifts, levels and other lines, waterways, airways, water courses, drains, reservoirs, engines, machinery, plant, buildings, canals, tramways, railways, roadways and other works and conveniences as may be deemed necessary or convenient.

PROVIDED THAT in the exercise of such liberty and power no substantial hindrance or interference shall be caused to or with the liberties, powers and privileges of the lessee/lessees under these presents and that fair compensation (as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government) shall be made to the lessee/lessees for all loss or damage sustained by the lessee/lessees by reason or in consequence of the exercise of such liberty and power.

To make railways and roads

2. Liberty and power for the State Government or any lessee or person authorized by it in that behalf to enter into and upon the said lands and to make upon over or through the same any railways, tramways, roadways or pipelines for any purpose other than those mentioned in Part II of these presents and to get from the said lands, stones, gravel, earth and other materials for making, maintaining and repairing such railways, tramways and roads or any existing railways and roads and to and repass at all times with or without horses, cattle or other animals, carts, wagons, carriages, locomotives or other vehicles over or along any such railways, tramways, road lines and other ways for all purposes and as occasion may require, provided that in the exercise of such liberty and power by such other lessee or person no substantial hindrance or interference shall be caused to or with the liberties, powers and privileges of the lessee/lessees under these presents and that fair compensation as may be mutually agreed upon or in the event of disagreement as may be decided by the State Government shall be made to the lessee/lessees for all loss or damage substantial hindrance or interference shall be caused to or with the exercise by such lessee or person of such liberty and power.

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To pay dead rent or royalty whichever is higher

1. The lessee shall pay, for every year except the first year of the lease, dead rent as specified in clause 2 of this Part: Provided that, where the holder of such mining lease becomes liable under section 9 of the Act, to pay royalty for any mineral removed or consumed by him or by his agent, manager, employee, contractor or sub-lessee from the leased area, he shall be liable to pay either such royalty or the dead rent in respect of that area, whichever is higher.

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**Rate and mode of payment of dead rent**

2. Subject to the provisions of clause 1 of this Part, during the subsistence of the lease, the lessee/lessees shall pay to the State Government annual dead rent for the lands demised and described in Part I of this Schedule at the rate for the time being specified in the Third Schedule to the Act, in such manner as may be specified in this behalf by the State Government.

Name of the Mineral	Dead Rent fixed per hectores Rs.	Area of demised Land	Dead rent payable Rs.	Total dead rent payable in year Rs.
BAUXITE	800/- 4 <sup>th</sup> year of lease 2000/- 5 <sup>th</sup> & 6 <sup>th</sup> year of lease 4000/- 7 <sup>th</sup> year onwards	218.28.50	-	-

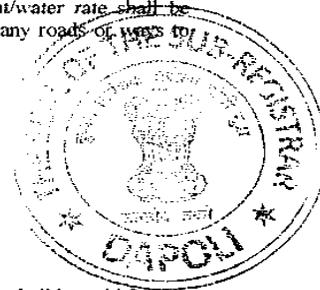
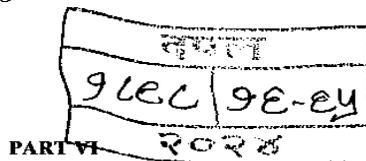
(Here insert the manner in which and the time at which the dead rent, surface rent and water rent should paid)  
To be paid every three month. i.e. On 1<sup>st</sup> April, 01<sup>st</sup> July, 01<sup>st</sup> October and 01<sup>st</sup> January of each year.

**Rate and mode of payment of royalty**

3. Subject to the provision of clause 1 of this part, the lessee/lessees shall during the subsistence of this lease pay to the State Government at such times and in such manner as the State Government may prescribe royalty in respect of any mineral/minerals removed by him/them from the leased area at the rate for the time being specified in the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957.

**Payment of surface rent, and water rate**

4. The lessee/lessees shall pay rent and water rate to the State Government in respect of all parts of the surface of the said lands which shall from time to time be occupied or used by the lessee/lessees under the authority of these presents at the rate of Rs..... and Rs..... respectively per annum per hectare of the area so occupied or used and so in proportion for any area less than a hectare during the period from the commencement of such occupation or used until the area shall cease to be so occupied or used and shall as far as possible restore the surface land so used to its original condition. Surface rent and water rate shall be paid as hereinbefore detailed in clause 2 : PROVIDED THAT NO such rent/water rate shall be payable in respect of the occupation and use of the area comprised in any roads or ways to which the public have full right of access.

**Provisions relating to the rents and royalties****Rent and royalties to be free from deduction etc**

1. The rent, water rate and royalties mentioned in Part V of this Schedule shall be paid free from any deductions to the State Government at ..... and such manner as the State Government may prescribe. PROVIDED ALWAYS and it is hereby agreed that Rs ..... the balance standing to the credit of the lessee/lessees on account of the deposit made by him/them as a licensee/licensees over an area which included the said lands shall be retained and accepted by the State Government in satisfaction of the rents and royalties mentioned in Part V until they reach that amount.

**Mode of computation of royalty**

2. For the purposes of computing the said royalties the lessee/lessees shall keep a correct account of them mineral/minerals produced and dispatched. The accounts as well as the weight of the mineral/minerals in stock or in the process of export may be checked by an officer authorized by the Central or State Government.  
(Here specify the mode of arriving at sale price/prices at pits mouth of mineral/minerals.)

As per schedule rate notified time to time by Ministry of Mines, Government of India, New Delhi.

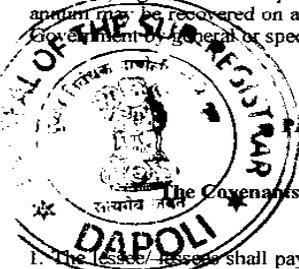
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LESSEE

*Course of action if rents and royalties are not paid in time*

3. Should any rent, royalty or other sums due to the State Government under the terms and conditions of these presents be not paid by the lessee/lessees within the prescribed time the same, together with simple interest due thereon at the rate of twenty-four per cent per annum may be recovered on a certificate of such officer as may be specified by the State Government by order or special order, in the same manner as an arrear of land revenue.

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PART VII

The Covenants of the Lessee/Lessees

*Lessee to pay rents and royalties, taxes, etc*

1. The lessee/lessees shall pay the rent, water rate and royalties reserved by this lease at such times and in the manner provided in PARTS V and VI of these presents and shall also pay and discharge all taxes, rates, assessments and impositions whatsoever being in the nature of public demands which shall from time to time be charged, assessed or imposed by the authority of the Central and State Governments upon or in respect of the premises and works of the lessee/lessees in common with other premises and works of a like nature except demands for land revenues

*To maintain and keep boundary marks in good order*

2. The lessee/lessees shall at his/their own expense erect and at all times maintain and keep in repair boundary pillars according to the demarcation to be shown in the plan annexed to this lease. Such pillars shall be sufficiently clear of the shrubs and other obstructions as to allow easy identification.

*Manner of construction and upkeep of boundary pillars*

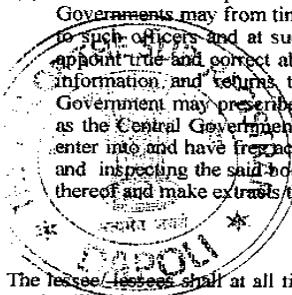
- 2A. (a) each corner of the lease area shall have a boundary pillar (corner pillar);  
 (b) there shall be erected intermediate boundary pillars between the corner pillars in such a way that each pillar is visible from the adjacent pillar located on either side of it;  
 (c) the distance between two adjacent pillars shall not be more than fifty meters;  
 (d) the pillars shall be of square pyramid frustum shaped above the surface and cuboid shaped below the surface;  
 (e) each pillar shall be reinforced cement concrete;  
 (f) the corner pillars shall have a base of 0.30m x 0.30m and height of 1.30m of which 0.70m shall be above ground level and 0.60m below the ground;  
 (g) the intermediate pillars shall have a base of 0.25m x 0.25m and height of 1.0m of which 0.70m shall be above ground level and 0.30m below the ground;  
 (h) all the pillars shall be painted in yellow color and the top ten centimeters in red color by enamel paint and shall be grouted with cement concrete;  
 (i) on all corner pillars, distance and bearing to the forward and backward pillars and latitude and longitude shall be marked.  
 (j) each pillar shall have serial number in a clockwise direction and the number shall be engraved on the pillars;  
 (k) the number of pillar shall be the number of the individual pillar upon the total number of pillars in the lease;  
 (l) the tip of all the corner boundary pillars shall be a square of 15 centimeter on which a permanent circle of 10 centimeter diameter shall be drawn by paint or engraved and the actual boundary point shall be intersection of two diameters drawn at 90 degrees;  
 (m) the lease boundary survey shall be accurate within such limits of error as the Controller General, Indian Bureau of Mines may specify in this behalf;  
 (n) the location and number of the pillars shall also be shown in the surface and other plans maintained by the lessee; and  
 (o) in case of forest area within the lease, the size and construction and color of the boundary pillars shall be as per the norms specified by the Forest Department in this behalf.

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*Zangsam*  
LESSEE

- (1) Quantity and quality of the said mineral/minerals realized from the said lands.
- (2) Quantity of the various qualities of ores beneficiated or converted (for example coal converted into coke).
- (3) Quantities of the various qualities of the said mineral/minerals sold and exported separately.
- (4) Quantities of the various qualities of the said mineral/minerals otherwise disposed of and the manner and purpose of such disposal.
- (5) The prices and all other particulars of all sales of said mineral/minerals.
- (6) The number of persons employed in the mines or works or upon the said lands specifying nationality, qualifications and pay of the technical personnel.
- (7) Such other facts particulars and circumstances as the Central or the State Governments may from time to time require and shall also furnish free of charge to such officers and at such times as the Central and State Governments may appoint true and correct abstract of all or any such books of accounts and such information and returns to all or any of the matters aforesaid as the State Government may prescribe and shall at all reasonable times allow such officers as the Central Government or State Government shall in that behalf appoint to enter into and have free access to the said officers for the purpose of examining and inspecting the said books of accounts, plans and records and to make copies thereof and make extracts therefrom.

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To maintain plans,  
etc

11. The lessee/lessees shall at all times during the said term maintain at the mine office correct intelligible up-to-date and complete plans and sections of the mines in the said lands. They shall show all the operations, and workings and all the trenches, pits and drillings made by him/them in the course of operations carried on by him/them under the lease, faults and other disturbances encountered and geological data and all such plans and sections shall be amended and filled up by and from actual surveys to be made for that purpose at the end of twelve months or any period specified from time to time and the lessee/lessees shall furnish free of charge to the Central and State Governments true and correct copies of such plans and sections whenever required. Accurate records of all trenches, pits and drillings shall show: -

- (a) The subsoil and strata through which they pass.
- (b) Any mineral encountered.
- (c) Any other matter of interest and all data required by the Central and State Governments, from time to time.

The lessee/lessees shall allow any officer of the Central or the State Government, authorized in this behalf by the Central Government, to inspect the same at all reasonable times. He/they shall also supply when asked for by the State Government/the Coal Controller the Director General, Geological Survey of India, the Controller General, Indian Bureau of Mines a composite plan of the area showing thickness dip, inclination, etc. of all the seams as also the quantity of reserves quality-wise.

11A. The lessee shall pay a wage not less than the minimum wage prescribed by the Central or State Government from time to time.

11B. The lessee shall comply with provisions of the Mines Act, 1952 and the rules made thereunder.

11C. The lessee shall take measures for the protection of environment like planting of trees, reclamation of land, use of pollution control devices; and such other measures as may be prescribed by the Central or State Government, from time to time, at his own expense.

11D. The lessee shall pay compensation to the occupier of the land on the date and in the manner laid down in these rules.

11E. The lessee shall, in the matter of employment, give preference to the tribal and to the persons who become displaced because of the taking up of mining operations.

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*Zangray*  
LESSEE

**To commence operations within two years and work in a workman-like manner**

3. The lessee/lessees shall commence operation within two years from the date of execution of the lease and shall thereafter at all times during the continuance of his lease search for, win, work and develop, the said minerals without voluntary intermission in a skillful and workman-like manner and as prescribed under clause 12 hereinafter without doing or permitting to be done any unnecessary or avoidable damage to the surface of the said lands or the crops buildings structures or other property thereon. For the purposes of this clause operations shall include the erection of machinery, laying of a tramway or construction of a road in connection with the mine.

**To indemnify Government against all claims**

4. The lessee/lessees shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law force on the subject for all damage, injury or disturbance which may be done by him/them in exercise of the powers granted by this lease and shall indemnify and keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

**To secure and keep in good condition pits, shafts, etc**

5. The lessee/lessees shall during the subsistence of this lease well and sufficiently secure and keep open with timber or other durable means all pits, shafts and workings that may be made or used in the said lands and make and maintain sufficient fences to the satisfaction of the State Government round every such pit, shaft or working whether the same is abandoned or not and shall during the same period keep all workings in the said lands except such as may be abandoned accessible free from water and foul air as far as possible.

**To strengthen and support the mine to necessary extent**

6. The lessee/lessees shall strengthen and support to the satisfaction of the Railway Administration concerned or the State Government, as the case may be any part of the mine which in its opinion requires such strengthening or support for the safety of any railway, reservoir, canal, road and any other public works or structures.

**To allow inspection of workings**

7. The lessee/lessees shall allow any officer authorized by the Central Government or the State Government in that behalf to enter upon the premises including any building, excavation or land comprised in the lease for the purpose of inspecting, examining, surveying, prospecting and making plans thereof sampling and collecting any data and the lessee/lessees shall with proper person employed by the lessee/lessees and acquainted with the mines and work effectually assist such officer, agents, servants and workmen in conducting every such inspection and shall afford them all facilities, information connected with the working of the mines which they may reasonably require and also shall and will conform to and observe all orders and regulations which the Central and State Governments as the result of such inspection or otherwise may, from time to time, see fit to impose.

**To report accident**

8. The lessee/lessees shall without delay send to the Deputy Commissioner/ Collector a report of any accident causing death or serious bodily injury or serious injury to property or seriously affecting or endangering life or property which may occur in the course of the operations under this lease.

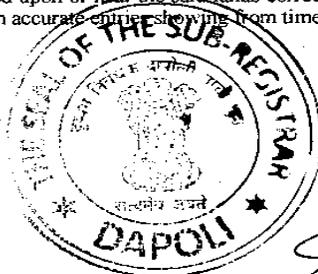
**To report discovery of other minerals**

9. The lessee/lessees shall report to the State Government the discovery in the leased area of any mineral not specified in the lease within sixty days of such discovery along with full particulars of the nature and position of each such find. If any mineral not specified in the lease is discovered in the leased area, the lessee/lessees shall not win and dispose of such mineral unless such mineral is included in the lease or a separate lease is obtained therefor.

**To keep records and accounts regarding production and employees etc.**

10. The lessee/lessees shall at all time during the said term keep or cause to be kept at an office to be situated upon or near the said lands correct and intelligible books of accounts which shall contain accurate entries showing from time to time:-

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*Act 67 of 1957*

12. The lessee/lessees shall be bound by such rules as may be issued from time to time by the Government of India under section 18 of the Mines and Minerals (Development and Regulation) Act, 1957 (Act 67 of 1957) and shall not carry on mining or other operations under the said lease in any way other than as prescribed under these rules.

*To provide weighing machine*

13. Unless specifically exempted by the State Government the lessee/lessees shall provide and at all times keep at or near the pit head or each of the pit heads at which the said minerals shall be brought to bank a properly constructed and efficient weighing machine and shall weigh or cause to be weighed thereon all the said minerals, from time to time, brought to bank, sold, exported and converted and also the converted products and shall at the close of each day cause the total weights, ascertained by such means of the said minerals, ores products raised, sold, exported and converted during the previous twenty-four hours to be entered in the aforesaid books of accounts. The lessee/lessees shall permit the State Government at all times during the said term to employ any person or persons to be present at the weighing of the said minerals as aforesaid and to keep accounts thereof and to check the accounts kept by the lessee/lessees. The lessee/lessees shall give.... days previous notice in writing to the Deputy Commissioner/Collector of every such measuring or weighing in order that he or some officer on his behalf may be present thereat.

*To allow test of weighing machine*

14. The lessee/lessees shall allow any person or persons appointed in that behalf by the State Government at any time or times during the said term to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order and if upon any such examination or testing any such weighing machine or weights shall be found incorrect or out of repair or order the State Government may require that the same be adjusted, repaired and put in order by and at the expense of the lessee/lessees and if such requisition be not complied with within fourteen days after the same shall have been made, the State Government may cause such weighing machine or weights to be adjusted, repaired, and put in order and the expense of so doing shall be paid by the lessee/lessees to the State Government on demand and if upon any such examination or testing as aforesaid any error shall be discovered in any weighing machine or weights to the prejudice of the State Government such error shall be regarded as having existed for three calendar months, previous to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights in case such occasion be within such period of three months and the said rent and royalty shall be paid and accounted for accordingly.

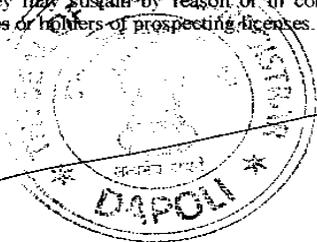
*To pay compensation for injury of third parties*

15. The lessee/lessees shall make and pay reasonable satisfaction and compensation for all damage, injury or disturbance of person or property which may be done by or on the part of lessee/lessees in exercise of the liberties and power granted by these presents and shall at all times save harmless and keep indemnified the State Government from and against all suits, claims and demands which may be brought or made by any person or persons in respect of any such damage, injury or disturbance.

*Not to obstruct working of other minerals*

16. The lessee/lessees will exercise the liberties and powers hereby granted in such a manner as to offer no unnecessary or reasonably avoidable obstruction or interruption to the development and working within the said lands of any minerals not included in this lease and shall at all times afford to the Central and State Government and to the holders of prospecting licenses or mining leases in respect of any such minerals or any minerals within any land adjacent to the said lands as the case may be reasonable means of access and safe and convenient passage upon and across the said lands to such minerals for the purpose of getting working, developing and carrying away the same provided that the lessee/lessees shall receive reasonable compensation for any damage or injury which he/they may sustain by reason or in consequence of the use of such passage by such lessees or holders of prospecting licenses.

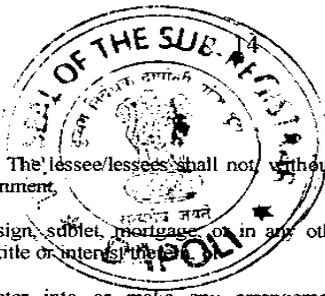
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LESSOR

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LESSEE

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Transfer of lease:  
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17. (1) The lessee/lessees shall not without the previous consent in writing of the State Government

(a) assign, sublet, mortgage or in any other manner, transfer the mining lease or any right, title or interest therein;

(b) enter into or make any arrangement, contract or understanding whereby the lessee/lessees will or may be directly or indirectly financed to the extent by, or under which the lessee's operations or undertakings will or may be substantially controlled by, any person or body of persons other than the lessee/lessees.

Provided that the State Government shall not give its written consent unless-

(a) the lessee has furnished an affidavit along with his application for transfer of the mining lease specifying therein the amount that he has already taken or proposes to take as consideration from the transferee;

(b) the transfer of the mining lease is to be made to a person or body directly undertaking mining operations.

(2) Without prejudice to the above proviso, the lessee/lessees may, subject to the conditions specified in the proviso to Rule 17, transfer this lease or any right, title or interest therein, to a person or body, on an affidavit stating that he has filed up-to-date income tax returns, paid income tax assessed on him and paid the income tax on the basis of self-assessment as provided in the Income Tax Act, 1961 (43 of 1961), on payment of five hundred rupees to the State Government.

Provided that the lessee/lessees shall make available to the transferee the original or certified copies of all plans, maps and diagrams of the workings in the area and in a belt 65 meters wide surrounding it.

Provided further that where the mortgagee is an Institution or a Bank or a Corporation specified in Schedule I, it shall not be necessary for any such Institution or Bank or Corporation to comply with the requirement relating to income tax and the said valid clearance certificate.

(3) The State Government, may by order in writing, determine the lease at any time if the lessee/lessees have in the opinion of the State Government, committed a breach of any of the conditions of the lease or has/have transferred the lease or any right or interest therein in contravention of clause (2):

Provided that such order shall be made without giving the lessee/lessees a reasonable opportunity of stating his/their case.

**Not to be financed or controlled by a Trust, Corporation, Firm or person**

18. The lease shall not be controlled and the lessee/lessees shall not allow themselves to be controlled by any Trust, Syndicate, Corporation, Firm or person except with the written consent of the Central Government. The lessee/lessees shall not enter into or make any arrangement compact or understanding whereby the lessee/lessees will or may be directly or indirectly financed by or under which the lessee's/lessees' operations or undertakings will or may be carried on directly or indirectly by or for the benefit of or subject to the control of any Trust, Syndicate, Corporation, Firm or person unless with the written sanction given prior to such arrangement compact or understanding being entered into or made of the Central Government and any or every such arrangement compact or understanding as aforesaid (entered into or made with such sanction as aforesaid) shall only be entered into or made and shall always be subject to an express condition binding upon the other party or parties thereto that on the occasion of a state of emergency of which the President of India in his discretion shall be the sole judge it shall be terminable if so required in writing by the State Government and shall in the event of any such requisition being made be forthwith thereafter determined by the lessee/lessees accordingly.

*W. S. D. Singh*  
LESSOR

*S. S. Singh*  
LESSEE

**Lessee shall deposit any additional amount necessary**

19. Whenever the security deposit of Rs. 10,000 (Rs. Ten Thousand only) or any part thereof or any further sum hereafter deposited with the State Government in replenishment thereof shall be forfeited or applied by the Central or State Government pursuant to the power in hereinafter declared in that behalf the lessee/lessees shall deposit with the State Government such further sum as may be sufficient with the unappropriated part thereof to bring the amount in deposit with the State Government up to the sum of Rs. 10,000(Rupees Ten Thousand only)

**Delivery of workings in good order to State Governments after determination of lease**

20. The lessee/lessees shall at the expiration or sooner determination of the said term or any renewal thereof deliver up to the State Government all mines, pits, shafts, inclines, drifts, levels, water ways, airways and other works now existing or hereafter to be sunk or made on or under the said lands except such as have been abandoned with the sanction of the State Government and in any ordinary and fair course of working all engines, machinery, plant, buildings, structures, other works and conveniences which at the commencement of the said term were upon or under the said lands and all such machinery set up by the lessee/lessees below ground which cannot be removed without causing injury to the mines or works under the said lands (except such of the same as may with the sanction of the State Government have become disused) and all buildings and structures of bricks or stone erected by the lessee/lessees above ground level in good repair order and condition and fit in all respects for further working of the said mines and the said minerals.

**Right of pre-emption**

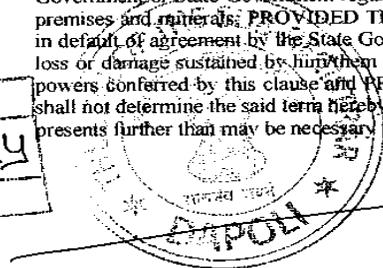
21. (a) The State Government shall from time to time and all times during the said term have the right (to be exercised by notice in writing to the lessee/lessees) of pre-emption of the said minerals (and all products thereof) lying in or upon the said lands hereby demised or elsewhere under the control of the lessee/lessees and the lessee/lessees shall with all possible expedition deliver all minerals or products or minerals purchased by the State Government under the power conferred by this provision in the quantities at the times in manner and at the place specified in the notice exercising the said right.

(b) Should the right of pre-emption conferred by this present provision be exercised and a vessel chartered to carry the minerals or products thereof procured on behalf of the State Government or the Central Government be detained on demurrage at the port of loading the lessee/lessees shall pay the amount due for demurrage according to the terms of the charter party of such vessel unless the State Government shall be satisfied that the delay, is due to causes beyond the control of the lessee/lessees.

(c) The price to be paid for all minerals or products of minerals taken in pre-emption by the State Government in exercise of the right hereby conferred shall be the fair market price prevailing at the time of pre-emption PROVIDED THAT in order to assist in arriving at the said fair market price the lessee/lessees shall if so required furnish to the State Government for the confidential information of the Government, particularly of the quantities, descriptions and prices of the said minerals or products thereof sold to other customers and of charters entered into for freight, for carriage of the same and shall produce to such officer or officers as may be directed by the State Government original or authenticated copies of contracts and charter parties entered into for the sale or freightage of such minerals or products.

(d) In the event of the existence of a state of war or emergency (of which existence and President of India shall be the sole judge and a notification to this effect in the Gazette of India shall be conclusive proof), the State Government with the consent of the Central Government shall from time to time and all times during the said term have the right (to be exercised by a notice in writing to the lessee/lessees forthwith take possession and control of the works plant machinery and premises of the lessee/lessees on or in connection with the said lands or operations under this lease and during such possession or control the lessee/lessees shall conform to and obey all directions given by or on behalf of the Central Government or State Government regarding the use or employment of such works, plants, premises and minerals; PROVIDED THAT fair compensation which shall be determined in default of agreement by the State Government shall be paid to the lessee/lessees for all loss or damage sustained by him then by reason or in consequence of the exercise of the powers conferred by this clause and PROVIDED ALSO that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.

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**LESSEE**

**Employment of foreign national**

22. The lessee/lessees shall not employ, in connection with the mining operations any person who is not an Indian national except with the previous approval of the Central Government.

**Recovery of expenses incurred by the State Government**

23. If any of the works or matters which in accordance with the covenants in that behalf hereinbefore contained are to be carried or performed by the lessee/lessees be not so carried out or performed within the time specified in that behalf, the State Government may cause the same to be carried out or performed and the lessee/lessees shall pay the State Government on demand all expenses which shall be incurred in such carrying out or performance of the same and the decision of the State Government as to such expenses shall be final.

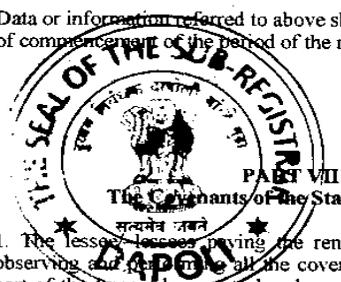
**Furnishing of geophysical data**

24. The lessee/lessees shall furnish:  
(a) all geophysical data relating to mining fields, or engineering and ground Water surveys, such as anomaly maps, sections, plans, structures, contour maps, logging, collected by him/them during the course of mining operations to the Director- General, Geological Survey of India, Calcutta.

(b) all information pertaining to investigations of radioactive minerals collected by him/them during course of mining operations to the Secretary, Department of Atomic Energy, New Delhi.

Data or information referred to above shall be furnished every year reckoned from the date of commencement of the period of the mining lease.

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*Lessee/lessees may hold and enjoy rights quietly*

1. The lessee/lessees paying the rents, water rate and royalties hereby reserved and observing and performing all the covenants and agreements herein contained and on the part of the lessee/lessees to be observed and performed shall and may quietly hold and enjoy the rights and premises hereby demised for and during the term hereby granted without any unlawful interruption from or by the State Government, or any person rightfully claiming under it.

**Acquisition of land of third parties and compensation thereof**

2. If in accordance with the provision of clause 4 of Part VII of this Schedule the lessee/lessees shall offer to pay to an occupier of the surface of any part of the said lands compensation for any damage or injury which may arise from the proposed operations of the lessee/lessees and the said occupier shall refuse his consent to the exercise of the right and powers reserved to the State Government and demised to the lessee/lessees by these presents and the lessee/lessees shall report the matter to the State Government and shall deposit with it the amount offered as compensation and if the Central/State Government is satisfied that the amount of compensation offered is fair and reasonable or if it is not so satisfied and the lessee/lessees shall have deposited with it such further amount as the State and Central Government shall consider fair and reasonable the State Government shall order the occupier to allow the lessee/lessees to enter the land and to carry out such operations as may be necessary for the purpose of this lease. In assessing the amount of such compensation the State Government shall be guided by the principles of the Land Acquisition Act.

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LESSEE

**To renew**

3. The mining lease is renewable in terms of the provisions of the Act and the rules made there under.

Provided that the State Government may for reasons to be recorded in writing refuse the area applied for. If the lease is in respect of minerals specified in the First Schedule to the Act, renewal will be subject to the prior approval of the Central Government. If the lessee/lessees be desirous of taking a renewed lease of the premises hereby demised or of any parts of them for a further term from the expiration of the term hereby granted and is otherwise eligible, they shall prior to expiration of the term hereby granted give to the State Government twelve calendar months previous notice in writing and shall pay the rent, rates and royalties hereby reserved and shall observe and perform the several covenants and agreements herein contained and on the part of the lessee/lessees to be observed and performed up to the expiration of the term hereby granted. The State Government on receipt of application for renewal shall consider it in accordance with the provisions of the Act and the rules made thereunder and shall pass orders as it deems fit. If renewal is granted, the State Government will at the expense of the lessee/lessees and upon his executing and delivering to the State Government if required a counterpart thereof execute and deliver to the lessee/lessees a renewed lease of the said premises or part thereof for the term of ..... years at such rents, rates and royalties and on such terms and subject to such rents, rates and royalties and on such terms and subject to such covenants and agreements, including this present covenant to renew as shall be in accordance with the Mineral Concession Rules, 1960, applicable to ..... (name of minerals) on the day next following the expiration of the term hereby granted.

**Liberty to determine the lease**

4. The lessee/lessees may at any time determine this lease by giving not less than 12 calendar months' notice in writing to the State Government or to such officer, or authority as the State Government may specify in this behalf and upon the expiration of such notice provided that the lessee/lessees shall upon such expiration render and pay all rents, water rates, royalties, compensation for damages and other moneys which may then be due and payable under these presents to the lessor or any other person or persons and shall deliver these presents to the State Government then this lease and the said term and the liberties, powers and privileges hereby granted shall absolutely cease and determine but without prejudice to any right or remedy of the lessor in respect of any breach of any of the covenants or agreements contained in these presents.

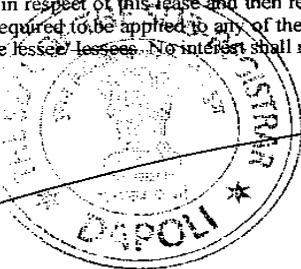
4A. The State Government may on an application made by the lessee permit him to surrender one or more minerals from his lease which is for a group of minerals on the ground that deposits of that mineral have since exhausted or depleted to such an extent that it is no longer possible to work the mineral economically, subject to the condition that the lessee-

- (a) Makes an application for such surrender of mineral at least six months before the intended date of surrender; and
- (b) Gives an undertaking that he will not cause any hindrance in the working of the mineral surrendered by any other person who is subsequently granted a mining lease for that mineral.

**Refund of security deposits**

5. On such date as the State Government may elect within 12 calendar months after the determination of this lease or of any renewal thereof, the amount of the security deposit paid in respect of this lease and then remaining in deposit with the State Government and not required to be applied to any of the purposes mentioned in this lease shall be refunded to the lessee/lessees. No interest shall run on the security deposit

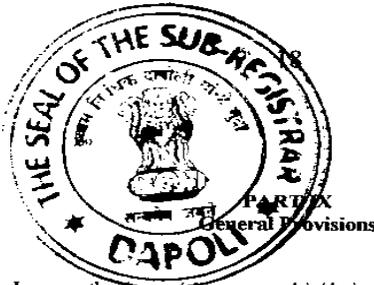
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**LESSOR**

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**LESSEE**

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**Obstructions to inspection**

1. In case the lessee/lessees or his/their transferee/assignee does/do not allow entry or inspection by the officers authorized by the Central or State Government under clauses (i), (j) or (1) of sub-rule (1) of rule 27 of said Rules, the State Government shall give notice in writing to the lessee/lessees requiring him/them to show cause within such time as may be specified in the notice why the lease should not be determined and his/their security deposit forfeited; and if the lessee/lessees fails/fail to show cause within the aforesaid time to the satisfaction of the State Government, the State Government may determine the lease and forfeit the whole or part of the security deposit.

**Penalty in case of default in payment of royalty and breach of covenants**

2. If the lessee/lessees or his / their transferee or assignee makes/make any default in payment of rent or water rate or royalty as required by section 9 of the Act or commits a breach of any of the conditions and covenants other than those referred to in covenant 1 above, the State Government shall give notice to the lessee/lessees requiring him/them to pay the rent, water rate, royalty or remedy the breach, as the case may be, within sixty days from the date of receipt of the notice and if the rent, water rate and royalty are not paid or the breach is not remedied within such period, the State Government without prejudice to any proceedings that may be taken against him/them, determine the lease and forfeit the whole or part of the security deposit.

**Penalty for repeated breaches of covenants**

3. In cases of repeated breaches of covenants and agreements by the lessee/lessees for which notice has been given by the State Government in accordance with clauses (1) and (2) aforementioned on earlier occasion, the State Government without giving any further notice, may impose such penalty not exceeding twice the amount of annual dead rent specified in clause 2, Part V.

**Failure to fulfill the terms of leases due to "Force Majeure"**

4. Failure on the part of the lessee/lessees to fulfill any of the terms and conditions of this lease shall not give the Central or State Government any claim against the lessee/lessees or be deemed a breach of this lease, in so far as such failure is considered by the said Government to arise from force majeure, and if through force majeure the fulfillment by the lessee/lessees of any of the terms and conditions of this lease be delayed, the period of such delay shall be added to the period fixed by this lease. In this clause the expression "Force Majeure" means act of God, war, insurrection, riot, civil commotion, strike, earth quake, tide, storm, tidal wave, flood, lightning, explosion, fire, earthquake and any other happening which the lessee/lessees could not reasonably prevent or control.

**Lessee/lessees to remove his/their properties on the expiry of lease**

5. The lessee/lessees having first paid discharged rents, rates and royalties payable by virtue of these presents may at the expiration or sooner determination of the said term or within six calendar months thereafter (unless the lease shall be determined under clauses 1 and 2 of this Part and in that case at any time not less than three calendar months nor more than six calendar months after such determination) take down and remove for his/their own benefit all or any [ore mineral excavated during the currency of lease] engines, machinery, plant, buildings structures, tramways, railways and other works, erections and conveniences which may have been erected, set up or placed by the lessee/lessees in or upon the said lands and which the lessee/lessees is/are not bound to deliver to the State Government under clause 20 of Part VII of this Schedule and which the State Government shall not desire to purchase

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LESSEE

**Forfeiture of property left more than six months after determination of lease**

6. If at the end of six calendar months after the expiration or sooner determination of the said term under the provision contained in clause 4 of Part VIII of this Schedule become effective there shall remain in or upon the said land any 2[ore or mineral] engines, machinery, plant, buildings structures, tramways, railways and other work, erections and conveniences or other property which are not required by the lessee/-lessees in connection with operations in any other lands hold by him/them under prospecting license or mining lease the same shall if not removed by the lessee/-lessees within one calendar month after notice in writing requiring their removal has been given to lessee/-lessees by the State Government be deemed to become the property of the State Government and may be sold or disposed of in such manner as the State Government shall deem fit without liability to pay any compensation or to account to the lessee/-lessees in respect thereof.

**Notices**

7. Every notice by these presents required to be given to the lessee/-lessees shall be given in writing to such person resident on the said lands as the lessee/-lessees may appoint for the purpose of receiving such notices and if there shall have been no such appointment then every such notice shall be sent to the lessee/-lessees by registered post addressed to the lessee/-lessees at the address recorded in this lease or at such other address in India as the lessee/-lessees may from time to time in writing to the State Government designate for the receipt of notices and every such service shall be deemed to be proper and valid service upon the lessee/-lessees and shall not be questioned or challenged by him/them.

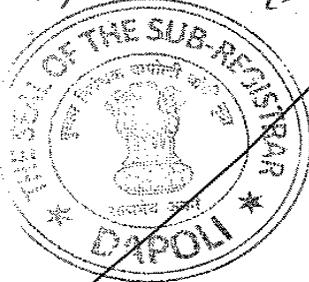
**Immunity of State Government from liability to pay compensation**

8. If in any event the orders of the State Government are revised, reviewed or cancelled by the Central Government in pursuance of proceedings under Chapter VII of the Mineral Concession Rules, 1960, the lessee/-lessees shall not be entitled to compensation for any loss sustained by the lessee/-lessees in exercise of the powers and privileges conferred upon him/them by these presents.

8A. The lease is executed at **Ratnagiri** the capital town of the State of **Maharashtra**. (name of the State) and subject to the provision of Article 226 of the Constitution of India, it is hereby agreed upon by the lessee and the lessor that in the event of any dispute in relation to the area and lease, condition of lease, the dues realizable under the lease and in respect of all matters touching the relationship of the lessee and the lessor, the suits (or appeals) shall be filed in the civil courts at **Khed** (name of the city) and it is hereby expressly agreed that neither party shall be competent to file a suit or bring any action or file any petition at any place other than the courts named above.

9. The Stamp Duty determined under Bombay Stamp Duty Act for execution of this mining lease deed is Rs. 1,13,73,700/- (Rs. One Crore Thirteen Lakh Seventy-three Thousand Seven Hundred only)

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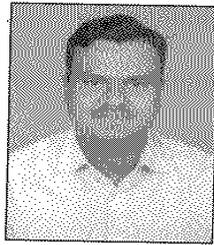
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10. Conditions stipulated under the Government of Maharashtra Order No MLR-855/2015/3179 Dated 05/11/2015 are annexed hereto and shall form part of this mining lease deed.

IN WITNESS WHERE OF these presents have been executed in the manner hereunder appearing the day and year first above written

Signed by :

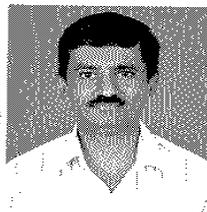
For and on behalf of the Governor/  
of India in the presence of



Dapda  
11/03/2024.  
District Mining Officer  
Ratnagiri

Sangram Vishvas Patil

For Ashapura Minechem Limited (Lessor)



*Sangram Patil*

WITNESS:

1) VINOD SHANKAR JALGAONKAR

Aadhaar No.: 6194 7115 5859

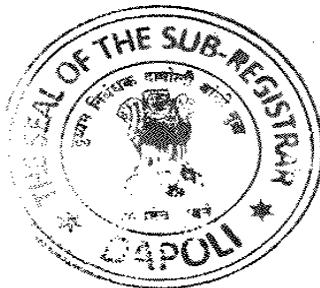
*Jalgaonkar*

2) SANKET GAJANAN JALGAONKAR

Aadhaar No.: 9538 7578 6327

*Jalgaonkar*

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Conditions

- 1) As per Govt. Of Indi notification No. 6(9)/ 78 M.V.I dated 18.3.1983, the state Govt. have reserved full right to file civil suit petition.
- 2) Royalty/ Dead rent should be paid by lessee in advance for every quarter of the year.
- 3) Surface rent should be paid annually.
- 4) The lessee should work as per approved mining plan by Indian Bureau of Mines.
- 5) The lessee shall pay the following charges for the surface area used for mining operations
  - I. Surface rent equal to non-agricultural assessment.
  - II. Water rate at the rate not exceeding land revenue.
  - III. Cesses assessable on land.
- 6) If any 'Prescribed substance' under section 2 of the Atomic Energy of 1962 is found to occur in the property under the lease the lessee shall take further action as required by the provision of the Act.  
The lessee shall be subject to the provision of the Mines and Minerals (Development and Regulations) Act, 1957, the Mineral Concession rules, 1960 and the Mineral Conservation and Development Rules, 1958 as amended from time to time.
- 8) The lessee shall submit from time to time or when required progress report to the director of Geology and Mining, Maharashtra State, Nagpur along with analysis and representative samples of the ore collected during Mining operations.
- 9) The lessee shall employ a qualified Geologist or a Mining Engineer after Execution of the lease.
- 10) The lessee shall not be entitled, as a manner, as a manner or right renewal of lease.
- 11) The lessee should submit before execution of Mining lease, the necessary clearance certificate from the competent authority whenever necessary under the relevant Act, 1986 and rules, 1986 etc.
- 12) The lessee shall pay wage not less than the minimum wage prescribed by the controller state Govt. from time to time.
- 13) The lessee shall comply with provision of Mines Act 1952.
- 14) The lessee shall make measures for the protection of Environmental like planting of trees, reclamation of land use pollution control device & such other measures as may be prescribed by the central and State Govt. from time to time at its own expense.
- 15) The lessee shall pay compensation to the owner of the land on the date and in the manner laid down in the rules.

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LESSEE

Undertaking

We are paying Rs. 1,13,73,700/- (Rs. One Crore Thirteen Lakh Seventy-three thousand seven hundred only) as stamp duty. We hereby further undertake to pay the difference of stamp duty if any in respect of mining lease granted in village Rovale, Tehsil- Dapoli, District Ratnagiri over an area of 218.28.50 Hectors vide Government of Maharashtra, Industries, Energy & Labor Dept. Order No MLR-855/2015/3179 Dated 05/11/2015.

Sangram Vishvas Patil

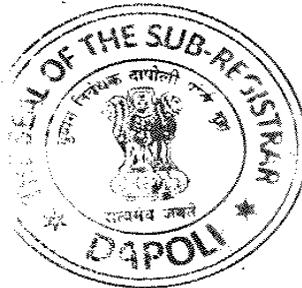
For Ashapura Minechem Limited (Lessor)



LESSOR

LESSEE

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By Registered Post

No. MLR-855/2015/ 3173  
 Directorate of Geology and Mining,  
 Government of Maharashtra,  
 27, "Khanij Bhavan", Cement Road,  
 Shivaji Nagar, Nagpur - 440 001,  
 Dated:-

**05 NOV 2015**From:

Directorate of Geology and Mining,  
 Government of Maharashtra,  
 27, "Khanij Bhavan", Cement Road,  
 Shivaji Nagar, Nagpur - 440 001,

To,

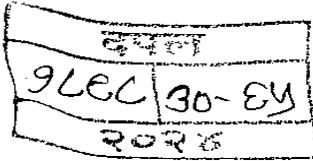
M/s. Ashapura Minechem Ltd,  
 27B, D.N. Road, Jeevan Udyog Bldg.  
 3rd Floor, Fort, Mumbai - 400 001.

Sub :- Grant of extension for the Mining lease of Bauxite over an area of 218.28.50 Ha.  
 of Village - Rowale, Tah. Dapoli, Dist. Ratnagiri.

Ref :- Government of Maharashtra letter No. MNG 3415/C.R. 34/Ind-S, dated 17/07/2015.

As per provision of Sec. 8A (5)/(6) of Mines and Minerals (Development and Regulation) Amendment Act - 2015, I am to enclose herewith Government order of even number dated **5 NOV 2015** for your information. You are requested to approach the District Mining Officer, Collectorate, Dist. Ratnagiri for execution of the extended period of the Mining lease within a period of six months from the date of enclosed order.

2. The extension of mining lease should be executed in the model form of mining lease appended to Mineral Concession Rules, 1960 with appropriate modifications excluding the clause 3 in part VIII thereof relating to period of lease. (Renewal Provision is deleted as per newly promulgated Amendment Act - 2015)



(Draft Approved by DGM)



Your's faithfully,

Sd/-  
 For Director,  
 Directorate of Geology & Mining,  
 Government of Maharashtra, Nagpur.

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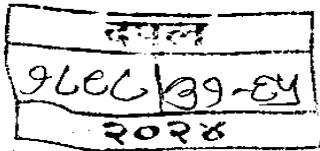
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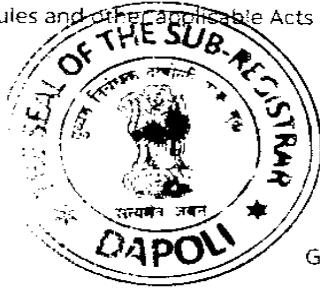
*Sankar*  
**LESSEE**

Copy with the copy of Government Order of even number, dated the **5 NOV 2019** forwarded.

1. The Principal Secretary, (Ind-9), Industries, Energy and Labour Deptt. Mantralaya, Mumbai - 400 032.
  2. The Deputy Director, Geology and Mining, Govt. of Maharashtra State, Kolhapur.
  3. The District Mining Officer, Collectorate, Ratnagiri.
  4. The Controller General, Indian Bureau of Mines, Nagpur.
  5. The Finance Department, Industries, Energy and Labour Deptt. Mantralaya, Mumbai - 400 032.
  6. The Chief Inspector of Mines, Dhanbad.
  7. Select file (Ind-9), Industries, Energy and Labour Deptt. Mantralaya, Mumbai - 400 032.
1. The District Mining Officer, Collectorate Ratnagiri should ensure, that as soon as the extended mining lease is executed, the information in the prescribed proforma is furnished to the controller General, Indian Bureau of Mines, Nagpur - 1 as desired by him.
  2. A copy of the extended mining Lease when executed should be sent by the District Mining Officer, Collectorate, Ratnagiri to the Controller General, Indian Bureau of Mines, Nagpur and Chief Inspector of Mines, Dhanbad as required by Rule 57 (1) of Mineral Concession Rules, 1960.
  3. The District Mining Officer, Collectorate, Ratnagiri and the Director, Geology and Mining, Maharashtra State, Nagpur should ensure that the extended Mining Lease executed in the model form of Mining Lease with appropriate modifications but excluding the renewal clause.
  4. The District Mining Officer, Collectorate, Ratnagiri will please confirm whether the rates of royalty in the enclosed order are correct.
  5. The District Mining Officer, Collectorate, Ratnagiri may kindly ensure the compliance of the amended provisions of the Act and Rules and other applicable Acts and Rules.



(Draft Approved by DGM)



*M. N. Chose*  
For Director,  
Directorate of Geology & Mining,  
Government of Maharashtra, Nagpur.

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**LESSOR**

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**LESSEE**

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**ORDER**

Directorate of Geology and Mining,  
Government of Maharashtra,  
27, "Khanij Bhavan", Cement Road,  
Shivaji Nagar, Nagpur - 440 001,  
Dated the - **15 NOV 2015**

Read :- Government of Maharashtra letter No. MNG 0415/C.R. 34/Ind-9, dated 17/07/2015.

No. MLR- 855/2015. Where as the Government. of Maharashtra vide its letter No. MNG 0415/C.R. 34/Ind-9, dated 17/07/2015 has given concurrence for extension of Mining lease, exercising the powers by the Sub-section (5)/(6) of Section 8A of the Mines and Minerals (Development and Regulation) Amendment Act-2015, the Director, Directorate of Geology and Mining, Nagpur is pleased to issue the extension of Mining lease to M/s. Ashapura Minechem, H. H. H. Road, Jeevan Udyog Bldg. 3rd Floor, Fort, Mumbai - 400 001, on behalf of the State Government for further period from 15/02/2025 to 14/02/2055 for Bauxite in respect of the following area.

Dist- Ratnagiri,

Tah. Dapoli  
9262-24

Village: Kovale

Sr. No.	Survey No.	Area in Ha.	Sr. No.	Survey No.	Area in Ha.	Sr. No.	Survey No.	Area in Ha.
1	15/1	0.17.6	22	19/1	1.88.0	43	20/4	1.48.0
2	15/2+3	0.98.6	23	19/2A	2.42.0	44	20/5	0.40.0
3	16/1	0.30.6	24	19/2B	0.61.0	45	21/2	1.74.0
4	16/2	0.38.5	25	19/2C	0.61.0	46	21/3	0.81.0
5	16/3	0.04.5	26	19/2D	0.61.0	47	21/4	2.02.0
6	17/1	6.39.5	27	19/2E	0.61.0	48	21/5	1.01.0
7	17/2	6.39.5	28	19/2L	0.61.0	49	21/6	1.16.0
8	18/1A	1.99.0	29	19/3	1.38.0	50	21/7	6.64.0
9	18/1B	2.44.0	30	19/4	0.40.0	51	27/1	2.27.0
10	18/1B 1	0.41.0	31	19/5	1.06.0	52	27/2	0.54.0
11	18/1C	0.39.0	32	19/6	0.20.0	53	27/3	0.45.0
12	18/1C 1	0.39.0	33	19/7	2.27.0	54	27/4	0.11.0
13	18/1D	0.38.0	34	19/8	0.24.0	55	27/5	0.48.0
14	18/1E	0.39.0	35	20/1A	5.32.0	56	27/6	0.30.0
15	18/1F	0.39.0	36	20/1B	0.21.0	57	27/7	0.34.0
16	18/1J	0.40.0	37	20/1C	0.21.0	58	27/8	0.59.0
17	18/1K	0.39.0	38	20/1D	0.21.0	59	27/9	0.61.0
18	18/1L	0.46.0	39	20/1E	0.21.0	60	27/10	0.26.0
19	18/1M	0.59.0	40	20/1F	0.21.0	61	27/11	0.30.0
20	18/2	1.78.0	41	20/2	1.92.0	62	27/12	0.87.0
21	18/3	1.78.0	42	20/3	2.75.0	63	27/13	0.28.0

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Sr. No.	Survey No.	Area in Ha.	Sr. No.	Survey No.	Area in Ha.	Sr. No.	Survey No.	Ar
64	27/14	1.29.0	102	29/16	1.01.0	140	35/4B	1.35.
65	27/15	0.30.0	103	29/17	0.18.0	141	35/5	2.12.0
66	27/16	0.67.0	104	29/18	0.20.0	142	35/6	0.55.0
67	27/17	0.10.0	105	29/20	0.30.0	143	57/1+10	2.56.0
68	27/18	0.30.0	106	30/1	0.74.0	144	57/2	0.97.0
69	27/19	0.18.0	107	30/2	0.12.0	145	57/3	1.32.0
70	27/20	0.77.0	108	30/3	2.31.0	146	57/4	0.93.0
71	27/21	0.45.0	109	30/4	1.81.0	147	57/5	0.60.0
72	27/22	0.24.0	110	30/5	2.62.0	148	57/6	0.85.0
73	27/23	0.21.0	111	30/6	0.95.0	149	57/7	0.24.0
74	27/24	0.60.0	112	30/7	0.49.0	150	57/8	0.20.0
75	27/25	0.17.0	113	31/1	1.38.0	151	57/9	2.54.0
76	27/26	0.46.0	114	31/2	0.56.0	152	57/11	1.68.0
77	28/1	3.07.0	115	31/3	3.39.0	153	57/12	0.34.0
78	28/2	0.13.0	116	31/4	0.36.0	154	57/13	0.28.0
79	28/3	0.29.0	117	31/5	1.73.0	155	57/14	0.89.0
80	28/4	0.19.0	118	31/6	1.02.0	156	57/15	0.75.0
81	28/5	0.55.0	119	31/7	0.45.0	157	57/16	1.01.0
82	28/6	0.61.0	120	31/8	0.70.0	158	56/1	3.77.0
83	28/7	0.89.0	121	31/9	0.65.0	159	56/2	0.36.0
84	28/8	0.20.0	122	31/10	0.20.0	160	56/3	0.57.0
85	28/9	2.25.0	123	31/11	0.61.0	161	56/4+5+6	7.16.0
86	28/10	0.50.0	124	31/12	1.17.0	162	58/1-2	3.93.0
87	28/11	0.41.0	125	31/13	0.67.0	163	58/3/1	1.25.5
88	28/12	0.19.0	126	31/14	0.49.0	164	58/3/2	1.25.5
89	28/13	0.02.0	127	34/1	1.72.0	165	58/4	0.95.5
90	29/1+2	0.60.0	128	34/2	1.12.0	166	58/5	0.89.0
91	29/3+5	0.69.0	129	34/3	1.04.0	167	58/6+7	1.13.0
92	29/4	0.57.0	130	34/4A	0.49.0	168	58/8	0.65.0
93	29/6	0.40.0	131	34/4B	0.88.0	169	59/1	1.17
94	29/7	0.51.0	132	34/5	2.23.0	170	59/2	0.93.0
95	29/8	3.09.0	133	34/6	1.59.0	171	59/3	2.23.0
96	29/9+10	1.60.0	134	34/7	0.31.0	172	59/4	0.22.0
97	29/11	1.49.0		34/8	1.88.0	173	59/5	0.69.0
98	29/12	0.42.0		35/1	2.59.0	174	59/6	0.61.0
99	29/13	0.48.0			1.52.0	175	59/7	0.42.0
	29/14	0.20.0			0.95.0	176	59/8	0.40.0
	29/15	0.74.0			1.35.5	177	59/9	0.28.0

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Survey No.	Area in Ha.
59/10	0.61.0
59/11	0.61.0
180 59/12	0.53.0
181 69/1	0.91.0
182 69/2	1.62.0
183 69/3A	0.54.0
184 69/3B	2.10.0
185 69/4+6	1.24.0
186 69/5	3.95.0
187 70/1	0.98.0
188 70/2+6+7	6.76.0
189 70/3	1.67.0
190 70/4	0.24.0
191 70/5	1.36.0
192 74/1A	2.04.0
193 74/1B	1.05.0
194 74/1C	4.59.0
195 74/1D	0.38.0
<b>Total</b>	<b>218.28.5 Hect.</b>

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A) Royalty at the following rates or the dead rent at the following rate per hectares per annum whichever is greater shall be charged.

**Royalty**

Bauxite -

Applicable royalty rates as per Central Govt's notification dated 1<sup>st</sup> Sept. 2014.

- (a) Metallurgical grade :- Zero point Six Zero per cent of London Metal Exchange Aluminium metal price.
- (b) Non- metallurgical grade :- Twenty five per cent of average sale price on advalorem basis.

**Dead Rent**

1. Rates of dead rent applicable to the leases granted for low value minerals are as under :

**RATES OF DEAD RENT IN RUPEES PER HECTARE PER ANNUM**

Form 2 <sup>nd</sup> Year of lease	3 <sup>rd</sup> and 4 <sup>th</sup> year of lease	5 <sup>th</sup> Year onwards
400	1000	2000

2. Two times the rate specified at paragraph 1 above in case of lease granted for medium value minerals.
3. Three times the rate specified at paragraph 1 above in case of lease granted for high value minerals.
4. Four times the rate specified at paragraph 1 above in case of lease granted for precious metals and stone.

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Note

For the purpose of this notifications

- (a) "precious metals and stones" means gold, silver, diamond, ruby, sapphire,
- (b) "high value minerals" means semiprecious stones (agate, garnet) corundum, copper, lead, zinc and asbestos (chrysolite variety)
- (c) "medium value minerals" means chromite, manganese ore, kyanite sillmanite, vermiculite, magnesite, wollastonite, perlite, diaspore, apatite, rock phosphate, fluorite (fluorspar), barytes and iron ore
- (d) "low value minerals" means the minerals other than precious metal and stones, high value minerals and medium value minerals.

Provided that the aforesaid rates of royalty payable at the time being specified in the second schedule to the Mines and Minerals (Development and Regulation) Act, 1957 shall be revised as and when revised by the Govt. of India and aforesaid rates of dead rent revised from time to time as and when revised by the Govt. of India.

- 8) Charging of Royalty in case of minerals subjected to processing
- (1) In case processing of run-of-mine mineral is carried out within the leased area, then, royalty shall be chargeable on the processed minerals removed from the leased area.
- (2) In case run-of-mine is removed from the leased area to a processing plant which is located outside the leased area, then royalty shall be chargeable on the unprocessed run-of-mine mineral and not on the processed product.
- (3) Royalty on tailings or rejects - On removal of tailings or rejects from the leased area for dumping and not for sale or consumption, outside leased areas such tailings or rejects shall not be liable for payment of royalty.

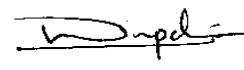
Provided that in case so dumped tailings or rejects are used for sale or consumption on any later date after the date of such dumping, then, such tailings or rejects shall be liable for payment of royalty.

- (4) Guidelines for computing royalty on minerals on ad valorem basis - Every mine owner, his agent, manager, employee, contractor or sub-lessee shall follow the following Guidelines for computation of the amount of royalty on minerals where the royalty is charged on advalorem basis, namely :-

The Guidelines for calculation of royalty in typical cases are as follows, namely :-

- Case 1 :- For minerals sold in the domestic market by the mine-owners :-

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Single stage transportation - In the case of single stage transportation, the minerals is loaded at the mine site and is dispatched by road or railway or any other means of transportation straightaway to the destination and finally unloaded at the destination. In such cases, the sale price actually realised, less the cost of transportation and the cost of unloading at the destination as shown by the mine-owner in their sale vouchers or bills or invoices may be considered for computing ad valorem royalty. To avoid payment of taxes on royalty, the mine owners may in their own interest record the price and royalty separately in the sale vouchers or bills or invoices instead of indicating a composite price inclusive of royalty. In case price and royalty are not shown separately, it may be presumed that price indicated in the sale vouchers or bills or invoices is exclusive of royalty and royalty shall be charged accordingly.

In case of any doubt with regard to the sale price or deductions, certificate of a registered chartered accountant shall be accepted.

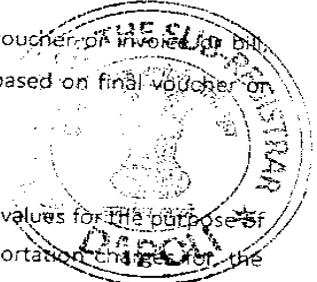
In case any transaction takes place on the basis of a provisional sale voucher or invoice or bill, then, computation of royalty may be provisional subject to final settlement based on final voucher or invoice or bill.

(b) Multi - stage transportation - In case of multi - stage transportation, the sale price actually realised, less total cost of transportation, loading and unloading at different points outside the lease area, insurance charges, sampling and analysis charges, royalty, taxes, cess and plot charges at different points as may be applicable, and as shown by the mine owners separately in their sale vouchers or bills or invoices shall be considered for computing ad valorem royalty. In case price and royalty are not shown separately, it shall be presumed that the price indicated in the sale vouchers or bills or invoices is exclusive of royalty and royalty shall be charged accordingly.

In case of any doubt with regard to the sale price or deductions, certificate of registered chartered accountant shall be accepted.

In case any transaction takes place on the basis of provisional sale voucher or invoice or bill, then computation of royalty may be provisional subject to final settlement based on final voucher or invoice or bill.

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Case 2 :- For minerals which are exported :-

(a) Direct export :- In case of direct export by mine owners, the sale values for the purpose of royalty shall ordinarily be the free on board (f.o.b.) price realised, less transportation charges for the mine to the port, loading and unloading charges outside the lease area, packing charges, port charges (including sampling and analysis and demurrage charges, if any),

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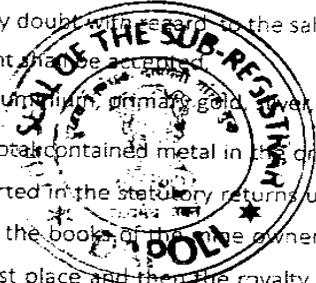
insurance charges, royalty, taxes and interest charges on loan for export. However, in case of insurance and freight (c.i.f) sales, sea freight, insurance and cost of unloading at destination port shall also be deducted from such price. For such purpose, the mine owner may prepare invoices or bills indicating the free on board price or cost insurance freight price, as the case may be, and each of the other charges, separately.

In case of any doubt with regard to the sale price or deductions, certificate of a registered chartered accountant shall be accepted.

(b) Export after blending :- In the case of export by the mine owner after blending, the mine owner may have two or more mines either in one state or in different states and he may bring his run-of-mine ores from these mines to a single point, blended them according to his requirement and export the blended ore or mineral. In such case the total royalty on the blended material shall be computed in the manner as specified in the case 2 (a) above and the royalty shall be apportioned according to the ratio of the quantities of ores drawn from different mines for blending and payment shall be made to the respective States in which the mines are located.

In case of any doubt with regard to the sale price or deductions, certificate of a registered chartered accountant shall be accepted.

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For alumina, iron, primary gold, silver, copper, lead, zinc, nickel and tin. The total contained metal in the ore produced during the period for which the royalty is computed and reported in the statutory returns under Minerals Conservation and Development Rules, 1988 or recorded in the books of the mine owners shall be considered for the purposes of computing the royalty in the first place and then the royalty shall be computed as the percentage of the average metal price in the London Metal Exchange (hereinafter referred to as the LME) for copper, lead, zinc, nickel, silver and tin and London Bullion Market Association price (commonly known as London price) for gold during the period of computation of royalty. The foreign exchange rate for conversion of rupee shall be the selling rate on the last date of the period of computation as published in newspaper namely, The Economic Times. For the LME prices as well as for London price of the commodity, either of the following three sources shall be referred to, namely :-

- (i) Non-ferrous Report : Minerals and metals Review, 28/30, Anantwadi, P.O. Box 2749, Mumbai-400 002.
- (ii) Metal Bulletin  
16, Lower Marsh,  
London, SE-17 RJ

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World Metal Statistics - (Monthly or Quarterly Summary),  
by World Bureau of Metal Statistics,  
27a High Street, Ware, Herts SG 12 9BA, United Kingdom.

Case 4 :- For by-product gold and silver :-

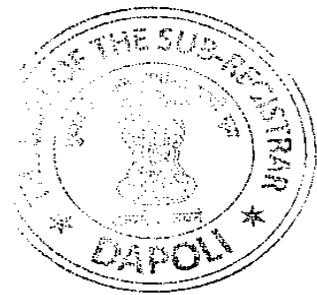
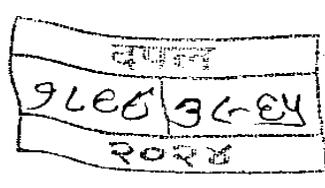
The guidelines for computation of ad valorem royalty shall be linked to the total quantity of metal produced and the LME price for silver and London Bullion, market Association price (commonly known as London price) for gold as in the case 3 above. However, in this case, the actual final production of the metal shall be considered instead of the of the metal content in the ore produced for the purposes of computing royalty.

Case 5 :- For minerals produced in captive mines (other than aluminium, copper, lead, zinc, tin, nickel, gold and silver) and which are not actually sold. For computation of ad valorem royalty on such minerals, a notional cost shall be arrived at on the basis of the cost of production. The cost of production shall be reported by the mine owners in the Annual Return of a year in the manner specified in the Mineral Conservation and Development Rules, 1988 after taking into account the items specified in the list annexed with this case and, than from these reported cost of production the elements of royalty, cess, taxes and dead rent, as may be applicable, shall be deducted. The net cost thus arrived at shall be the basis for computation of ad valorem royalty during the period following that year.

List :

The list of items to be take into account for computation of the gross cost of production are the following, namely :-

- (I) Direct cost :
  - (a) Exploration
  - (b) Mining
- (C) Beneficiation
- (ii) Over head cost
- (iii) Depreciation
- (iv) Interest
- (v) Royalty
- (vi) Taxes
- (vii) Dead rent
- (viii) Packing charges
- (IX) Research and Development expenditure.



Note :- The State Government may, if necessary, introduce systems of advance payment for the purpose of royalty collection and they may also impose any additional conditions in accordance with the law for the time being in force"

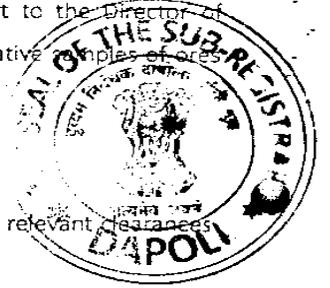
- C) The lessee shall pay the following charges for the surface area used for mining operations.
  - i) Surface rent equal to non-agricultural assessment.

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- ii) Water rate at the rate not exceeding land revenue.
  - iii) Ceases assessable on the land.
- D) If any 'Prescribed Substance' under Section 2 of the Atomic Energy Act of 1962 is found to occur in the property under the lease, the lessee shall take further action as required by the provisions of that Act.
- F) The lessee shall pay stamp duty as per prevalent provisions for the period for which time extension is granted. (The amount of Stamp Duty is Rs. 1,30,97,100/- (In words Rs. One Crore Thirty Lakhs Ninety Seven Thousand and One Hundred Only). The figure needs to be confirmed from the Registrar.)
- F) The lessee shall, in addition to the royalty pay to the District Mineral Foundation of the district, an amount as specified by the Central Govt. as per Section 9 B (6) of Act. (i.e. an amount equal to 30 % of the royalty payable by the lessee.)
- G) The lessee shall pay a sum equivalent to the two percent of the royalty paid in terms of the Second Schedule along with the periodical payment of royalty to the State Govt. for the National Mineral Exploration Trust as per provisions of Sec. 9 C (1) of the MMDR Amendment Act - 2015.
- H) The lease for the extended period shall be subject to the provisions of Mines and Minerals (Development and Regulation) Act - 1957, Mines and Minerals (Development and Regulation) Amendment Act- 2015, Mineral Concession Rules 1960 and the Mineral Conservation and Development Rules - 1988 as amended time to time.
- I) The lessee shall submit time to time or when required progress report to the Director of Geology and Mining, Maharashtra State, Nagpur along with analysis of representative samples of ores collected during the mining operations:
- J) The lessee shall submit periodic returns timely.
- K) The lessee shall employ a qualified Geologist and Mining Engineer.
- L) The lessee should submit environment clearance certificate and also other relevant clearances as per applicable Act/Rules.
- M) The lessee shall follow the LMS system adopted by the State Govt.
- N) Any breach of condition shall liable for determinations of lease with immediate effect.

दपल	
१८-०८	१०-०५
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By Order of the Government of Maharashtra.

(Draft Approved by DGM)

*M. S. D. K. S.*  
For Director,  
Directorate of Geology & Mining,  
Government of Maharashtra, Nagpur.

*D. S. D. K. S.*  
LESSOR

*S. S. D. K. S.*  
LESSEE



## महाराष्ट्र शासन

उद्योग, ऊर्जा, कामगार व खनिकर्म विभाग

तळ मजला, विस्तार इमारत, हुतात्मा राजगुरू चौक, मादाम कामा रोड, मंत्रालय, मुंबई ४०० ०३२

Email ID :- laxmikant.dhoke@nic.in

Tel.No.०२२ २२८२ ४५१९

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क्र.एमएमएन-१००३/प्र.क्र.५५५/उद्योग-९ब

दिनांक :- ०९ फेब्रुवारी, २०२४

प्रति,

संचालक,  
भूविज्ञान व खनिकर्म संचालनालय,  
२७, खनिज भवन, सिमेंट रोड,  
शिवाजी नगर, नागपूर-४४० ०१०.

9LEC 80-EX  
२०२४



विषय :- मौजे रोवले, तह.दापोली, जि.रत्नागिरी येथील २१८.२८.५० हेक्टर क्षेत्रावरील बॉक्साईट खनिजाच्या खाणपट्ट्याच्या निष्पादनास मुदतवाढ देण्याबाबत.

संदर्भ :- १) मे.आशापुरा माईनकेम लि., मुंबई यांची पत्र दि.०९.०७.२०२३, दि.०२.०८.२०२३, दि.०९.०९.२०२३ व दि.०३.१०.२०२३  
२) आपले पत्र क्र.एमएलआर-८५५/०३/२०२२/३०, दि.०५.०९.२०२२  
३) आपले पत्र क्र.एमएलआर-८५५/०३/२०२३/२४३४, दि.२४.०७.२०२३

उपरोक्त विषयाच्या अनुषंगाने असे कळविण्यात येते की, विषयांकित खाणपट्टा शासन आदेश दिनांक ०३.०२.२००५ अन्वये २० वर्षे कालावधीकरिता मंजूर करण्यात आला होता. खाण व खनिजे (विकसन व विनियमन) सुधारणा अधिनियम, २०१५ च्या कलम ८ अ (२) व (३) मधील तरतूदीनुसार शासन आदेश दिनांक ०५.११.२०१५ अन्वये सदरहू खाणपट्ट्यास ५० वर्षे कालावधीकरिता (दिनांक १५.०२.२०२५ ते दिनांक १४.०२.२०५५ पर्यंत) मुदतवाढ देण्यात आली आहे. तथापि सदर खाणपट्ट्यातील खनिजाचा साठा, खाणीचे भविष्य व खनिज आढळ पाहता खाणपट्ट्याचा कालावधी १५ वर्षांनी कमी म्हणजेच ५० वर्षाऐवजी ३५ वर्षे ( दिनांक १५.०२.२०२५ ते दिनांक १४.०२.२०४० पर्यंत कमी) करण्याची आणि वाढीव मुदतीच्या निष्पादनासाठी ०६ महिन्यांची मुदतवाढ देण्याची विनंती संदर्भ क्र.०९ येथील पत्रांन्वये मे.आशापुरा माईनकेम लि. यांनी केली आहे.

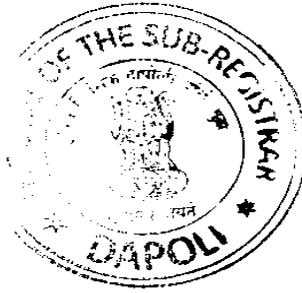
२. खाण व खनिजे (विकसन व विनियमन) सुधारणा अधिनियम, २०१५ मध्ये एखाद्या खाणपट्ट्यास ५० वर्षापेक्षा कमी कालावधीच्या मुदतवाढीची तरतूद नमूद नसल्यामुळे विषयांकित खाणपट्ट्याची मुदत १५ वर्षांनी कमी म्हणजेच ५० वर्षाऐवजी ३५ वर्षे ( दिनांक १५.०२.२०२५ ते दिनांक १४.०२.२०४० पर्यंत कमी) करण्याची मे.आशापुरा माईनकेम लि.यांची विनंती अमान्य करण्यात येत आहे.

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LESSOR

*Sonjay*  
LESSEE

(कु.मा.प.)

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३. मा.उच्च न्यायालय, झारखंड यांनी W.P.(C) No.२०२७ of २०१६ मध्ये दिनांक ०६.१०.२०१६ रोजी दिलेल्या न्यायनिर्णयानुसार पूरक खाणपट्टा करार, मूळ खाणपट्टा कराराची मुदत संपुष्टात येण्यापूर्वी करणे गरजेचे आहे व त्यास प्रथम निष्पादनासाठीचा नियम लागू होत नसल्याबाबत नमूद करण्यात आले आहे. मा.उच्च न्यायालयाच्या निर्णयास अनुसरून विषयांकित खाणपट्ट्याच्या वाढीव कालावधीच्या (दिनांक १५.०२.२०२५ ते दिनांक १४.०२.२०५५ पर्यंत) पूरक कराराच्या निष्पादनास या आदेशाच्या दिनांकापासून ०३ (तीन) महिन्यांची मुदतवाढ देण्यात येत आहे. या मुदतीत निष्पादनाची कार्यवाही पूर्ण करण्याची दक्षता घ्यावी.

(लक्ष्मीकांत ढोके)

सह सचिव, महाराष्ट्र शासन

प्रत, आवश्यक कार्यवाहीस्तव अग्रेषित -

- १) जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय (खनिकर्म विभाग), रत्नागिरी.
- २) मे.आशापुरा माईनकेम लि., जीवन उद्योग बिल्डिंग, ३ रा मजला, २७८, डी.एन.रोड, फोर्ट, मुंबई ४०० ००१
- ३) निवडनस्ती, उद्योग-९ब

दफतर  
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२०२४



*W. D. D. D.*  
LESSOR

*S. S. S.*  
LESSEE

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भूविज्ञान आणि खनिकर्म संचालनालय, महाराष्ट्र शासन, नागपूर  
२७ खनिज भवन, सिमेंट रोड, शिवाजीनगर, नागपूर - ४४००१०

Email: director@mahadgm.gov.in

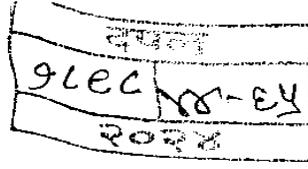
दुरध्वनी क्र. ०७१२-२२२०७५५

पत्र क्र. एमएलआर-८५५/०३/२०२४/ ६५६

दिनांक :- 20 FEB 2024

प्रति,

मे. आशपूरा माईनकेम लि.,  
जिवन उद्योग बिल्डींग,  
३रा मजला, २७८, डी. एन. रोड,  
फोर्ट, मुंबई-४०० ००१.



विषय:- मौजा रोवले, ता. दापोली, जि. रत्नागिरी, येथील २१८.२८.५० हे क्षेत्रावरील बॉक्साईट या खनिजाच्या खनिजपट्ट्याच्या निष्पादनास मुदतवाढ देण्याबाबत.

संदर्भ :- १) शासन आदेश क्र. एमएनजी-१००३/प्र.क्र. ५५५/उद्योग-९ब, दि. ०९/०२/२०२४.  
२) आपले पत्र दि. ०१/०७/२०२३, दि. ०२/०८/२०२३, दि. ०१/०९/२०२३ व दि. ०३/१०/२०२३.

महोदय,

मौजा रोवले, ता. दापोली, जि. रत्नागिरी, येथील २१८.२८.५० हे क्षेत्रावरील बॉक्साईट या खनिजाच्या खनिजपट्ट्यास खाण व खनिजे (विकसन व विनियमन) सुधारीत अधिनियम-२०१५ च्या कलम ८अ(६) मधील तरतूदीनुसार शासन आदेश दि. ०५/११/२०१५ अन्वये खाणपट्ट्यास ५० वर्ष कालावधीकरता (दि. १५/०२/२०२५ ते दि. १४/०२/२०५५ पर्यंत) मुदतवाढ देण्यात आली आहे. तथापी खाण व खनिजे (विकसन व विनियमन) सुधारीत अधिनियम-२०१५ मध्ये एखाद्या खाणपट्ट्यास ५० वर्षांपेक्षा कमी कालावधीची मुदतवाढीची तरतूद नमूद नसल्यामुळे विषयांकीत खनिजपट्ट्याची मुदत १५ वर्षांनी कमी म्हणजेस ५० वर्षांपेक्षा ३५ वर्ष (दि. १५/०२/२०२५ ते दि. १४/०२/२०४० पर्यंत कमी) करण्याची आपली विनंती शासनाने नाकारलेली आहे.

तसेच मा. उच्च न्यायालय, झारखंड यांनी W.P.(C) No. २०२७ of २०१६ मध्ये दि. ०६/१०/२०२६ रोजी दिलेल्या न्यायनिर्णयानुसार पुरक खाणपट्टा करार, मूळ खाणपट्टा कराराची मुदत संपुष्टात येण्यापूर्वी करणे गरजेचे आहे. सदर न्यायनिर्देशानुसार विषयांकीत खाणपट्ट्याचा वाढीव कालावधीच्या (दि. १५/०२/२०२५ ते दि. १४/०२/२०५५ पर्यंत) पुरक करारनामा निष्पादनास शासनाने संदर्भांकीत आदेश दि. ०९/०२/२०२४ पासून पुढे ०३ (तीन) महिन्यांची मुदतवाढ आपणांस मंजूर केली आहे.

सबब, याद्वारे आपणांस सुचित करण्यात येते की, शासन आदेश दि. ०९/०२/२०२४ अन्वये विषयांकीत खनिजपट्ट्याचे निष्पादनास आपणांस दिलेल्या मुदतीत खाणपट्ट्याचा वाढीव कालावधीचे (दि. १५/०२/२०२५ ते दि. १४/०२/२०५५ पर्यंतचे) निष्पादन करण्याची कार्यवाही तात्काळ करण्यात यावी.

सहपत्र :- बरीलप्रमाणे

(मा. महासंचालकांनी मान्य केलेले प्रारूप)

महासंचालकाकरिता,  
भूविज्ञान आणि खनिकर्म संचालनालय,  
महाराष्ट्र शासन, नागपूर.

प्रत :- १) मा. अतिरिक्त मुख्य सचिव (खनिकर्म), उद्योग, उर्जा, कामगार व खनिकर्म विभाग, मंत्रालय, मुंबई-३२.  
यांना माहितीस्तव सादर.

२) जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय, रत्नागिरी यांना उचित कार्यवाहीस्तव सादर.

S.D.:MVP/27/13/02/2024

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GOVERNMENT OF MAHARASHTRA

No. MIN-1003-CR 555 Ind-9  
Industries, Energy and Labour Department,  
Mantralaya, Mumbai-400032

Dated 3rd February 2025

To, Secretary, Office  
Industries, Energy and Labour Department,  
Mantralaya, Mumbai-400032

To,  
M/s. Ashapura Minerals Ltd  
3rd Floor Bldg.,  
255 D N Road,  
Eran, Mumbai-400004

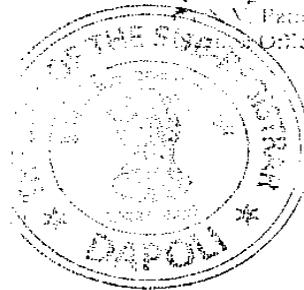
Subject: Mining lease for Bauxite over an area of 218.28.50 hect.  
Village-Revale, Tal. Dapoli, Dist. Ratnagiri.

With reference to your application dated 26.07.2022 and the Government order enclosed here with Government order of approval dated 27.03.2024 and the relevant information. You are requested to approach to the District Mining Officer, Ratnagiri for execution of the lease. Further, you should also execute mining lease within a period of six months from the date of the enclosed order.

The mining lease should be executed in accordance with the lease reported to the Mining Department Rules and with appropriate modifications but with an area of 218.28.50 hect. as per the enclosed order.

Yours faithfully

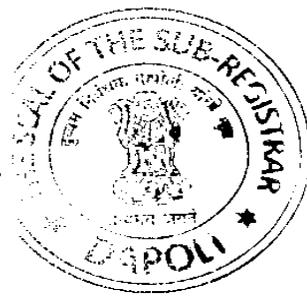
*(Signature)*  
District Mining Officer



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with the copy of the Government Order of even number, dated the 3rd February 1964 forwarded to the

- The Director, Geology and Mining, Maharashtra State, Nagpur
- The Deputy Director, Geology and Mining, Kolhapur
- The District Mining Officer, Collectorate, Ratnagiri
- The Controller General, Indian Bureau of Mines, Nagpur
- The Finance Department
- The Chief Inspector of Mines, Dhanbad, Zarkhand
- Select file (Ind-9)
- The Under Secretary, Ministry of Coal & Mines, Department of Mines, Shashibhawan New Delhi-110001 with reference to letter no. 4/11/2004-M IV dated 20.9.2004



The District mining officer, Collectorate, Ratnagiri should ensure that as soon as the mining lease deed is executed, the information in the prescribed proforma is furnished to the Controller General, Indian Bureau of Mines, Nagpur as directed by him

A copy of the mining lease when executed should be sent by the District Mining Officer, Collectorate, Ratnagiri to the Controller General, Indian Bureau of Mines, Nagpur and Chief Inspector of Mines, Dhanbad as required by Rule 5A(1) of the Mineral Concession Rules, 1960

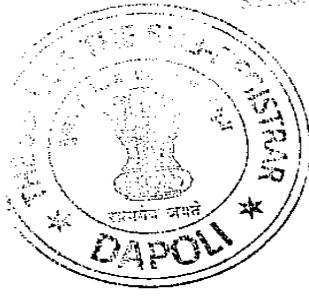
The District Mining Officer, Collectorate, Ratnagiri and the Director, Geology and Mining, Maharashtra State, Nagpur should ensure that the Mining Lease executed in the model form of Mining Lease with appropriate modification but without clause 3 in part A II therein relating to renewal.

The Director, Geology and Mining, Maharashtra State, Nagpur will please verify whether the rates of royalty in the enclosed order are correct

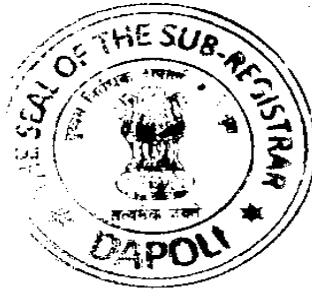
The Director, Geology and Mining, Maharashtra State, Nagpur and District Mining Officer, Collectorate, Ratnagiri may kindly ensure the execution of mining lease in compliance of the amended provisions of the Act and Rule and other applicable Acts and Rules including the Forest (Conservation) Act, 1980 and the Act and Rules enacted for environment purpose etc. before starting mining operation including work permission

*M.P.A.C.*  
M.P.A.C.  
Nagpur Office

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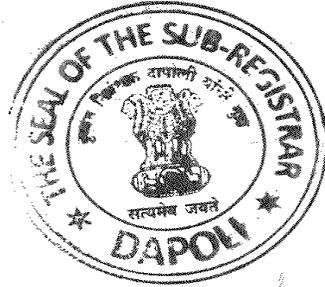
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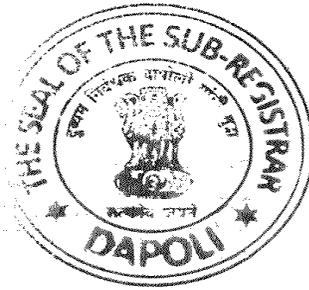
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Sonjay

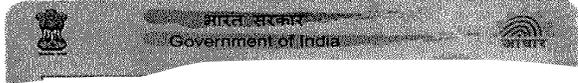


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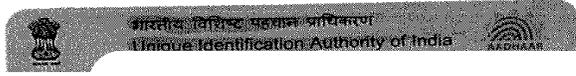
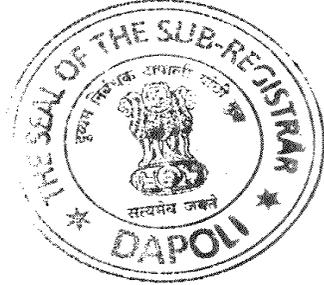




Annexure



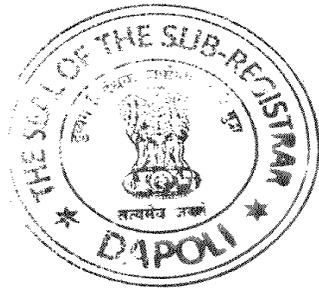
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महाराष्ट्र शासन  
नोंदणी व मुद्रांक विभाग

ADJ/RTN/ 47 /2024

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सह जिल्हा निबंधक तथा मुद्रांक जिल्हाधिकारी, रत्नागिरी

अरिहंत मॉल, दुसरा मजला, गाळे नं. २३७, २३८, २३९, २४०, एस.टी.स्टॅड समोर, रत्नागिरी

दुरध्वनी क्रमांक: ०२३५२-२२२९२२ ई-मेल: jdr.ratnagiri@gmail.com / jdr.ratnagiri@igrmaharashtra.gov.in

दिनांक:- 22/04/2024

{ महाराष्ट्र मुद्रांक अधिनियमाचे कलम 31 खालील कार्यवाही }

निर्णय

उपरोक्त अभिनिर्णय प्रकरण क्रमांक ADJ/1400900/47/2024 मे.आशापुरा माईन केम लि. करीता अधिकृत स्वाक्षरीकर्ता, श्री. संग्राम विश्वास पाटील, रा. 986, अनाब व्हिला, खोंडा दापोली, ता.दापोली, जि.रत्नागिरी यांचा दि.13/03/2024 रोजीचा अर्ज.(ऑनलाईन दिनांक 14/03/2024)रोजी अभिनिर्णयाकरीता लिज (खाणपट्टा)असा संलेख सादर केलेला आहे. सादर संलेखामधील तपशिल खालीलप्रमाणे.

संलेखाचा निष्पादीत दिनांक	--	11/03/2024
संलेखाचा प्रकार	--	लिज (खाणपट्टा)
लिहून देणार	--	महाराष्ट्र शासन यांचेवतीन जिल्हा खनिकर्म अधिकारी
लिहून घेणार	--	मे.आशापुरा माईन केम लि.
संमती देणार	--	---
संलेखातील मिळकतीचे वर्णन	--	मौजे-रोवले, ता.दापोली, जि.रत्नागिरी येथील स. नं/ग.नं.-15/1, 15/2+3, 16/1, 16/2, 16/3, 17/1, 17/2, 18/1/अ, 18/1/ब, 18/1/क, 18/1/क/1, 18/1ड, 18/1ई, 18/1एफ, 18/1जे, 18/1के, 18/1एल, 18/1एम, 18/2, 18/3, 19/1, 19/2अ, 19/2ब, 19/2क, 19/2ड, 19/2ई, 19/2एल, 19/3, 19/4, 19/5, 19/6, 19/7, 19/8, 20/1अ, 20/1ब, 20/1क, 20/1ड, 20/1ई, 20/1एफ, 20/2, 20/3, 20/4, 21/1, 21/2, 21/3, 21/4, 21/5, 21/6, 21/7, 21/8, 21/9, 21/10, 21/11, 21/12, 21/13, 21/14, 21/15, 21/16, 21/17, 21/18, 21/19, 21/20, 21/21, 21/22, 21/23, 21/24, 21/25, 21/26, 28/1, 28/2, 28/3, 28/4, 28/5, 28/6, 28/7, 28/8, 28/9, 28/10, 28/11, 28/12, 28/13, 29/1+2, 29/3+5, 29/4, 29/6, 29/7, 29/8, 29/9+10, 29/11, 29/12, 29/13, 29/14, 29/15, 29/16, 29/17, 29/18, 29/20, 30/1, 30/2, 30/3, 30/4, 30/5, 30/6, 30/7, 31/1, 31/2, 31/3, 31/4, 31/5, 31/6, 31/7, 31/8, 31/9, 31/10, 31/11, 31/12, 31/13, 31/14, 34/1, 34/2, 34/3, 34/4अ, 34/4ब, 34/5, 34/6, 34/7, 34/8, 35/1, 35/2, 35/3, 35/4अ, 35/4ब, 35/5, 35/6, 57/1+10, 57/2, 57/3, 57/4, 57/5, 57/6, 57/7, 57/8, 57/9, 57/11, 57/12, 57/13, 57/14, 57/15, 57/16, 56/1, 56/2, 56/3, 56/4+5+6, 58/1+2, 58/3/1, 58/3/2, 58/4, 58/58/6+7, 58/8, 59/1, 59/2, 59/3, 59/4, 59/5, 59/6, 59/7, 59/8, 59/9, 59/10, 59/11, 59/12, 69/1, 69/2, 69/3अ, 69/3ब, 69/4+6, 69/5, 70/1, 70/2+6+7, 70/3, 70/4, 70/5, 74/1अ, 74/1ब, 74/1क, 74/1ड या मिळकतीचे एकूण क्षेत्र 218.28 हे. आर बाबतचा खानपट्टा
मोबदला	--	--

Annexure-IV

उपरोल्लेखित संलेख महाराष्ट्र शासन, उद्योग उर्जा व कामगार विभाग यांचेकडील क्र.एमएमएन-1003/प्र.क्र.555/उद्योग-9ब दिनांक 09/02/2024 रोजीचे आदेशान्वये अन्वये मे.आशापुरा माईन केम लि. यांना मंजूर झालेला खणपट्टा अटी व शर्तीसह लिज (खाणपट्टा) असा असून दस्तातील मिळकत मौजे रोवले, ता.दापोली, जि.रत्नागिरी येथील उपरोक्त प्रमाणे असून सन 2023-24 करीताचे बाजारमुल्यदर तक्तेनुसार मार्गर्शक सूचना व सादर केलेली कागदपत्रे विचारात घेऊन संलेखातील मिळकतीचे मुल्यांकन रु. 31,59,33,400/- होत असून यावरती महाराष्ट्र मुद्रांक अधिनियम 1958 चे अनुसुची 1 मधील अनुच्छेद 36 नुसार 35 वर्षासाठी 90% मुल्यावरती म्हणजेच 28,43,40,600/- इतके होत आहे.

त्यानुसार महाराष्ट्र मुद्रांक अधिनियमाचे अनुसूची एक मधील भाडेपट्टा अनुच्छेद 36 नुसार यावर ग्रामिण क्षेत्रातील मिळकतीकरीता 4% दराने खालीलप्रमाणे मुद्रांक शुल्क देय आहे.

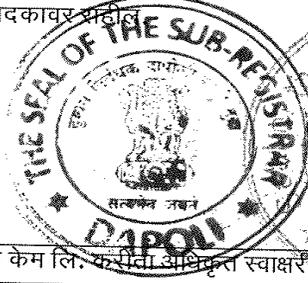
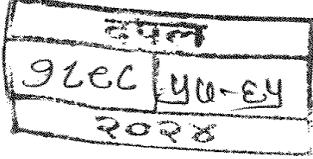
बाजारमुल्य	मोबदला	अनुच्छेद	अनुज्ञेय मु.शु.	भरलेले मु.शु.	आवश्यक मु.शु.
28,43,40,600/-	--	36	1,13,73,700/-	-	1,13,73,700/-

अभिनिर्णयाकरीता सादर उपरोक्त सर्व वस्तुस्थिती व दस्तातील नमुद माहिती व प्रकरणांमध्ये सादर केलेल्या कागदपत्राच्या आधारे निम्नस्वाक्षरीकार खालीलप्रमाणे अंतीम आदेश देत आहे.

#### अंतीम आदेश

- अभिनिर्णयाकरीता सादर केलेल्या संलेखास महाराष्ट्र मुद्रांक अधिनियमाचे अनुसूची 1 मधील अनुच्छेद 36 नुसार मुद्रांक शुल्क रुपये 1,13,73,700/- देय असल्याबाबत जा.क्र.अभि/1400900/47/2024/मागणी नोटीस/1144/2024 दि.04/04/2024 अन्वये पारित करण्यात आली होती. त्यास अनुसरून पक्षकारांनी मुद्रांक शुल्काचा भरणा कोणत्याही आक्षेपाविना GRN NO-MH000697683202425E दि.16/04/2024 व Defacement No-0000540711202425 दि.22/04/2024 रोजी केला असल्याने दि.04/04/2024 रोजीची मागणी नोटीस अंतीम करण्यात येत आहे.
- महाराष्ट्र मुद्रांक अधिनियमाचे कलम 53-अ च्या अधीन राहून सादरहू आदेश पारित करण्यात येत आहेत.
- प्रस्तुत प्रकरणात पक्षकारांचे मुद्रांक शुल्क तसेच नोंदणी करताना नोंदणी फी जरी शासनाकडे जमा केली तरी प्रस्तुतप्रकरणातील कोणताही व्यवहार बेकायदेशीर असल्यास तो कायदेशिर होणार नाही व बांधकाम अनधिकृत असल्यास ते अधिकृत होणार नाही. ह्या बाबतची सर्व जबाबदारी संबंधित पक्षकारांची राहिल. त्यास महाराष्ट्र शासन अथवा मुद्रांक जिल्हाधिकारी, रत्नागिरी हे जबाबदार राहणार नाहीत.
- दस्ताची नोंदणी प्रक्रीयाही भारतीय नोंदणी अधिनियम 1908 व मा. नोंदणी महानिरीक्षक व मुद्रांक नियंत्रक महाराष्ट्र राज्य पुणे यांचे परीपत्रक क्र.का-4/प्र.क्र 617/2011/3008 दिनांक 22/12/11 नुसार होईल हे स्पष्ट करण्यात येत आहे.
- महाराष्ट्र मुद्रांक अधिनियम कलम 28 मध्ये नमुद केल्याप्रमाणे मुद्रांक शुल्क/मुल्यांकन आकारणीस पात्र असलेल्या शुल्काच्या रक्कमेवर ज्याचा परिणाम होईल असे प्रतिफल सर्व तथ्य व परिस्थिती याबाबी संलेखात पुर्णपणे व खरेपणाने नमुद केलेल्या आहेत असे अर्जदारांनी प्रतिज्ञा पत्राद्वारे खात्री करून दिली आहे.
- कलम 28 चे तरतुद संबंधी अर्जदार यांनी अनुपालन न केल्यास कलम-62 अन्वये शास्तीची कार्यवाही करणे आधिन राहून आदेश देत आहे.कलम 28 चे अनुपालन न केल्याचे भविष्यात निर्देशनास आल्यास मुंबई मुद्रांक अधिनियम कलम 46 व महाराष्ट्र जमिन महसुल संहिता 1966 अन्वये शास्तीसह मुद्रांक शुल्क वसूल करणेचे आधीन राहून आदेश देणेत येत आहे.
- दस्तातील नमुद लिखाणाच्या व सोबत सादर केलेल्या कागदपत्राच्या खरेखोटेपणा संदर्भात हे कार्यालय जबाबदार राहणार नाही. याबाबतची संपूर्ण जबाबदारी दस्त निष्पादकावर राहिल.
- सादर दस्तातील नमुद मिळकतीच्या संदर्भात कोणत्याही न्यायालयात दावा अथवा वाद चालू असेल तर त्याची संपूर्ण जबाबदारी दस्त निष्पादकावर राहिल.

#### Annexure-V



(सुर्यकांत घांगे)  
मुद्रांकजिल्हाधिकारी,  
रत्नागिरी

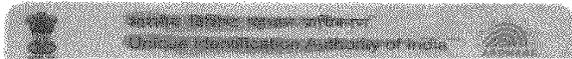
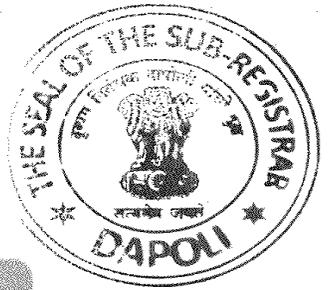
प्रती	मे.आशापुरा माईन केम लि. करीता अधिकृत स्वाक्षरीकर्ता, श्री. अग्राम विश्वास पाटील,
पत्ता	रा. 986, अनाब व्हिला, खोंडा दापोली, ता.दापोली, जि.रत्नागिरी
प्रत	दुय्यम निबंधक श्रेणी-1, दापोली

प्रमाणित करण्यात येते की, सादर दस्तास एकूण 45 पाने असून त्यात १ ते 45 क्षेपे लागूपाठ अनुक्रमेण देण्यात आले आहेत.



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दपल	
१६८	५८६५
२०२४	



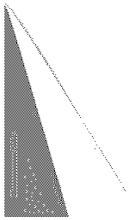
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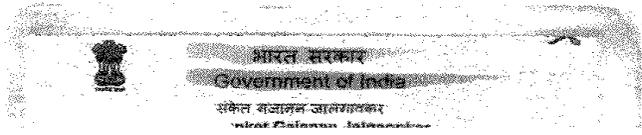
दफ्तल	
१८८८	५०-८५
२०२४	



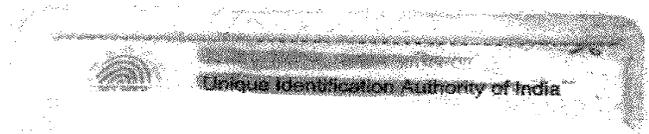
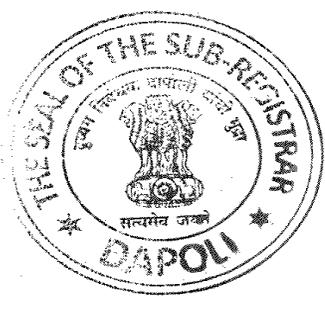
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*[Faint, illegible handwritten text]*



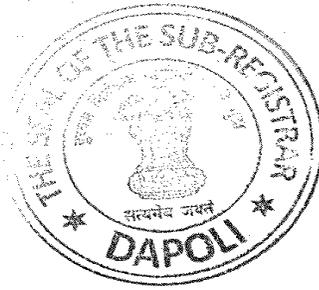


दपल	
9166	60-24
२०२४	





दफ्तरी	
9666	69-44
२०२४	



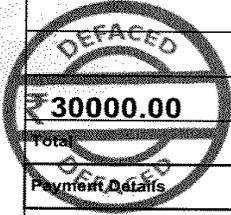


**269**  
CHALLAN  
MTR Form Number-6



GRN MH001338618202425E		BARCODE		Date 29/04/2024-17:23:18	Form ID
Department Inspector General Of Registration			Payer Details		
Registration Fees			TAX ID / TAN (If Any)	KLPA01984D	
Type of Payment Ordinary Collections IGR			PAN No.(If Applicable)	AAACA0957F	
Office Name BRENDAPOLI SUB REGISTRAR			Full Name	Ashapura Minechem Limited Rowale Bauxite Mine	
Year 2024-2025 One Time			Flat/Block No.	Rowale	
Account Head Details		Amount In Rs.	Premises/Building		
0030063301 Registration Fee		30000.00	Road/Street	218.285	
			Area/Locality	Rowale	
			Town/City/District		
			PIN	4 1 5 7 1 7	
Remarks (If Any)					
PAN2--PN=Government of Maharashtra through District Mining Officer--CA=					
			Amount In	Thirty Thousand Rupees Only	
			Words		
Total		30,000.00			
Payment Details STATE BANK OF INDIA			FOR USE IN RECEIVING BANK		
Cheque-DD Details			Bank CIN	Ref. No.	00040572024042999575 CK00AXQQH9
Cheque/DD No.			Bank Date	RBI Date	29/04/2024-05:38:21 Not Verified with RBI
Name of Bank			Bank-Branch STATE BANK OF INDIA		
Name of Branch			Scroll No. , Date 121 , 30/04/2024		

Annexure-V

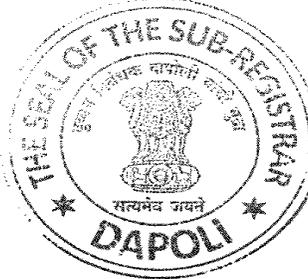


Department ID : Mobile No. : 9922929309  
 NOTE:- This challan is valid for document to be registered in Sub Registrar office only. Not valid for unregistered document.  
 संदर्भ चालन केवल दुर्यम निबंधक कार्यालयात नोंदणी करावयाच्या दस्तासाठी लागू आहे. नोंदणी न करावयाच्या दस्तासाठी सदर चालन लागू नाही.

Challan Defaced Details

Sr. No.	Remarks	Defacement No.	Defacement Date	Userld	Defacement Amount
1	(IS)-96-1898	0000789468202425	30/04/2024-16:49:06	IGR167	30000.00
<b>Total Defacement Amount</b>					<b>30,000.00</b>

दपल  
 9LEC 62-EX  
 २०२४



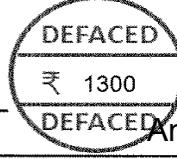


**D**ocument **H**andling **C**harges  
Inspector General of Registration & Stamps

**Receipt of Document Handling Charges**

PRN 0424300709021 Receipt Date 30/04/2024

Received from ASHAPURA MINECHEM LIMITED ROWALE BAUXITE MINE, Mobile number 9922929309, an amount of Rs.1300/-, towards Document Handling Charges for the Document to be registered on Document No. 1898 dated 30/04/2024 at the Sub Registrar office S.R. Dapoli of the District Ratnagiri

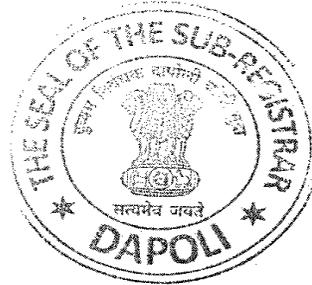


**Payment Details**

Annexure-

Bank Name SBIN	Payment Date 30/04/2024
Bank CIN 10004152024043008476	REF No. IGAREUHV6
Deface No 0424300709021D	Deface Date 30/04/2024

This is computer generated receipt, hence no signature is required.



दस्त क्रमांक: दपल /1898/2024

बाजार मूल्य: रु. 28,43,40,600/-

मोबदला: रु. 01/-

भरलेले मुद्रांक शुल्क: रु.1,13,73,700/-

दु. नि. सह. दु. नि. दपल यांचे कार्यालय

अ. क्र. 1898 वर दि.30-04-2024

रोजी 4:47 म.नं. वा. हजर केला.

पावती:2354

पावती दिनांक: 30/04/2024

सादरकरणाचे नाव: मे. आशापुरा माईनकेम लिमिटेड च्या तर्फे दस्तऐवज प्रवेशासाठी कु.मु. अधिकृत स्वाक्षरीकर्ता संग्राम विश्वास पाटील

नोंदणी फी

रु. 30000.00

दस्त हाताळणी फी

रु. 1300.00

पृष्ठांची संख्या: 65

दस्त हजर करणाऱ्याची सही:

Annexure-

एकूण: 31300.00

Sub Registrar, Dapoli

सहाय्य निबंधक, श्रेणी-१

दपोली

दस्ताचा प्रकार: लीजडीड

मुद्रांक शुल्क: (तीन) कोणत्याही ग्रामपंचायतीच्या हद्दीतील क्षेत्रात किंवा उप-खंड (दोन) मध्ये नमूद न करण्यात आलेल्या अशा कोणत्याही क्षेत्रात.

शिक्षा क्रं. 1 30 / 04 / 2024 04 : 47 : 53 PM ची वेळ: (सादरीकरण)

शिक्षा क्रं. 2 30 / 04 / 2024 04 : 48 : 49 PM ची वेळ: (फी)

Sub Registrar, Dapoli

सहाय्य निबंधक, श्रेणी-१

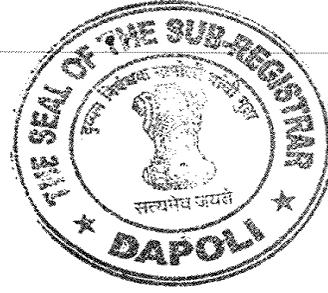
दपोली

## प्रतिज्ञापत्र

सदर दस्तऐवज नोंदणी कायदा १९०८ नियम १९६५ अंतर्गत तरतुदीनुसार नोंदणीस दाखल केला आहे. दस्तामधील संपूर्ण मजकूर निष्पादक व्यक्ती, सक्षीदार व सोबत जोडलेले कागदपत्रे, दस्ताची सत्यता, कायदेशीर बाबीसहठी खालील निष्पादक व्यक्ती संपूर्णपणे जबाबदार आहेत व तेच सदर हस्तांतरण दस्तामुळे राज्य शासन/ केंद्र शासन यांच्या कोणत्याही कायदा/ नियम/ परिपत्रक यांचे उल्लंघन होत नाही.

लिहून देणार सही

लिहून घेणार सही





272

दस्त गोपवारा भाग-2

दपल

EY - EY

दस्त क्रमांक: 1898/2024

30/04/2024 4 51:34 PM

दस्त क्रमांक : दपल/1898/2024

दस्ताचा प्रकार :- लीजडीड

अनु क्र.	पक्षकाराचे नाव व पत्ता	पक्षकाराचा प्रकार	छायाचित्र	ठसा प्रमाणित
1	नाव: महाराष्ट्र शासन यांचे वतीने जिल्हा खनिकर्म अधिकारी, जिल्हाधिकारी कार्यालय, रत्नागिरी जि. रत्नागिरी पत्ता: प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: स्वाक्षरी:- -, महाराष्ट्र, रत्नागिरी. पॅन नंबर:	मालक वय :-	image.jpg	image.jpg
2	नाव: मे. आशापुरा माईनकेम लिमिटेड च्या तर्फे दस्तऐवज प्रवेशासाठी कु.मु. अधिकृत स्वाक्षरीकर्ता संग्राम विश्वास पाटील पत्ता: प्लॉट नं: -, माळा नं: -, इमारतीचे नाव: -, ब्लॉक नं: -, रोड नं: स्वाक्षरी:- 978, अनाब व्हिला, खोंडा, दापोली, ता. दापोली, जि. रत्नागिरी, महाराष्ट्र, रत्नागिरी. पॅन नंबर: AWRPP3943Q	लिहून देणार वय :- 52		

वरील दस्तऐवज करून देणार तयारकथीत लीजडीड चा दस्त ऐवज करून दिल्याचे कबुल करतात.  
शिक्षा क्र.3 ची वेळ: 30 / 04 / 2024 04 : 50 : 38 PM

ओळख:-

दस्तऐवज निष्पादनाचा कबुलीजबाब देणाऱ्या सर्व पक्षकारांची ओळख संमती-आधारित - आधार प्रणालीद्वारे पडताळण्यात आली आहे. त्याबाबत प्राप्त माहिती पुढीलप्रमाणे आहे,

Sr. No.	Type of Party & Name	Date & Time of Verification with UIDAI	Information received from UIDAI (Name, Gender, UID, Photo)
1	पॉवर ऑफ अटॉर्नी होल्डर अधिकृत स्वाक्षरीकर्ता संग्राम विश्वास पाटील	30/04/2024 04:51:10 PM	संग्राम विश्वास पाटील M 1234825381271855104 

शिक्षा क्र.4 ची वेळ: 30 / 04 / 2024 04 : 51 : 10 PM

Sub Registrar, Dapoli  
दुय्यम निबंधक, दापोली - १

Payment Information

sr.	Purchaser	Type	Verification no/Vendor	GRN/Licence	Amount	Used At	Deface Date
1		Certificate	ADJ/IGR111/47/2024	1403	11373700	SD	
2		DHC		0424300709021	1300	RF	0424300709021D 30/04/2024
3		eChallan		MH001338618202425E	30000	RF	0000789468202425 30/04/2024

[SD: Stamp Duty] [RF: Registration Fee] [DHC: Document Handling Charges]

1898 /2024

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प्रमाणित करणेत येते की का  
दस्ताऐवजाची EY पाने  
आहेतदुय्यम निबंधक, दापोली  
एका नंबरचे बुकाचे 9266  
नंबरची नोंदलादुय्यम निबंधक, दापोली  
दि. 30 माहे 04 सन 2024

Survey Number/Gut Number	Area in Ha	Owners as in Land records [7/12]
18/1B	2.44	Anil Dattaram Chikhale Sunil Dattaram Chikhale Manoj Dattaram Chikhale Sandip Dattaram Chikhale Lalita Dattaram Chikhale
18/1B1	0.41	Anusaya Sahadev Bhanase
18/1D	0.38	Dhondu Gunaji Dhadashe Krushna Gunaji Dhadashe Ramesh Gunaji Dhadashe
18/1E	0.39	Krushna Narayan Baikar Vilas Narayan Baikar Vandana Ramesh Mandvkar Asmita Ashok Dhadave Laxmi Narayan Baikar
18/1J	0.4	Ashutosh Purohit
19/2D	0.61	Anita Anant Bangal Dattaram Babu Chavan Rajesh Shantaram Chavan Krushna Babu Chavan Suresh Babu Chavan Bhalchandra Babu Chavan
19/3	1.38	Vijya Ajay Mandavkar
19/7	2.27	Gopal Harishchandra Mandvkar Vandna Nathuram Gorivale Sumati Janardan Kadam Deveshri Devendra Malave Vanita Narayan Kadam Rupali Harishchandra Mandvkar Poonam Prakash Malap
20/1B	0.21	Anusaya Laxman Bhanase
20/1D	0.21	Rukmini Hari Baikar Rajani Ramesh Dhadashe
21/2	1.74	Krushna Narayan Baikar Vilas Narayan Baikar Vandana Ramesh Mandvkar Asmita Ashok Dhadave Laxmi Narayan Baikar
21/3	0.81	Vijya Ajay Mandavkar
21/4	2.02	Anusaya Janu Goriwale Sulochna Chandrakant Benere Dhondu Tanu Baikar Narmada Nathuram Baikar Shilpa Nathuram Baikar Alpa Nathuram Baikar Kalpna Nathuram Baikar Mahesh Sakhram Baikar

21/6	1.16	Ganesh Vishram Dhadashe Mahesh Vishram Dhadashe Bhagirathi Vishram Dhadashe Taramati Harishchandra Dhadashe Rajesh Harishchandra Dhadashe Jotsna Jagdish Salvi Harsha Harishchandra Dadhashe
21/7/1	4.4334	Yashwant Laxman Baikar Sharmila Sanjay Sambare Pallavi Pradip Gorivale Anandi Laxman Baikar Sangita Babaji Jadhav Anita Babaji Baikar Vinayak Babaji Baikar Sunita Babaji Baikar Anusya Babaji Baikar
27/4	0.11	Ganesh Vishram Dhadashe Mahesh Vishram Dhadashe Bhagirathi Vishram Dhadashe Taramati Harishchandra Dhadashe Rajesh Harishchandra Dhadashe Jotsna Jagdish Salvi Harsha Harishchandra Dadhashe
27/5	0.48	Anusaya Janu Goriwale Sulochna Chandrakant Benere Dhondu Tanu Baikar Narmada Nathuram Baikar Shilpa Nathuram Baikar Alpa Nathuram Baikar Kalpna Nathuram Baikar Mahesh Sakhram Baikar
27/6	0.3	Anita Anant Bangal Dattaram Babu Chavan Rajesh Shantaram Chavan Krushna Babu Chavan Suresh Babu Chavan Bhalchandra Babu Chavan
27/9	0.61	Bhalachandra Bhiku Baikar Anusya Babaji Baikar Vinayak Babaji Baikar Anita Babaji Baikar Sunita Babaji Baikar Sangita Gangaram Jadhav Anandi Laxman Baikar Yashwant Laxman Baikar Sharmila Sanjay Sambare Pallavi Pradip Gorivale
27/10	0.26	Dhondu Tanu Mandvkar

27/11	0.3	Mayank Hasmukhram Parekh
27/13	0.28	Anita Anant Bangal Dattaram Babu Chavan Rajesh Shantaram Chavan Krushna Babu Chavan Suresh Babu Chavan Bhalchandra Babu Chavan
27/15	0.3	Janu Dhondu Shigvan
27/19	0.18	Dhondu Mahadev Kadam Shevanti Sakharam Dhadashe Sarita Shantaram Ambadskar
28/1	3.07	Shripad Parshuram Ghanekar Ganesh Vishram Dhadashe Mahesh Vishram Dhadashe Bhagirthi Vishram Dhadashe Taramati Harishchandra Dhadashe Rajesh Harishchandra Dhadashe Jotsna Jagdish Salavi Harsha Harishchandra Dhadashe
28/2	0.13	Malu SudkojiShigvan
28/8	0.2	Ganesh Vishram Dhadashe Mahesh Vishram Dhadashe Bhagirthi Vishram Dhadashe Taramati Harishchandra Dhadashe Rajesh Harishchandra Dhadashe Jotsna Jagdish Salvi Harsha Harishchandra Dadhashe
28/12	0.19	Anusaya Janu Goriwale Sulochna Chandrakant Benere Dhondu Tanu Baikar Narmada Nathuram Baikar Shilpa Nathuram Baikar Alpa Nathuram Baikar Kalpna Nathuram Baikar Mahesh Sakhram Baikar
29/4	0.57	Sandip Dattaram Chikhale
30/1	0.74	Ashapura Minechem Ltd Sandip Dattaram Chikhale
30/2	0.12	Govind Babaji Shigvan
30/3	2.31	Bhagirthi Arjun Vajirkar Pravin Arjun Vajirkar Vishnu Arjun Vajirkar Pratiksha Prakash Kadam
30/4	1.81	Ashapura Minechem Ltd Sandip Dattaram Chikhale
31/12	1.17	Parvez TajjuddinHamdule

34/1	1.72	Bharati Nandkumar Dhotre Pratiksha Pradip Lokhande Roshan Pradip Lokhande Prashant Pradip Lokhande Vivek Vilas Lokhande Vikas Vilas Lokhande Ujwala Vilas Lokhande Vijya Vilas Lokhande
34/5	2.23	Anil Dattaram Chikhale Sunil Dattaram Chikhale Manoj Dattaram Chikhale Sandip Dattaram Chikhale Lalita Dattaram Chikhale
34/6	1.59	Bhaguram Jiva Lokhande Baya Pandu Lokhande
34/8	1.88	Anagha Avinash Mone
35/1	2.59	Pandurang Balu Dhotre NandkumarBalu Dhotre Mangla Harishchandra Lokhande Nirmla Rama Jadhav Maya Laxman Chafe Siddharth Devram Dhotre Pragati Devram Dhotre Kavita Ramesh Pawar
35/3	0.95	Ganesh Dattaram Kelashikar Ramdas Dattaram Kelashikar Krushna Pandurang Kelashikar Janardan Baban Kelashikar Dattaram Balaram Kelashikar Bapurao Balaram Kelashikar Babu Balaram Kelashikar Raghunath Ramji Kelashikar Rajesh PandurnagMurudkar Ramdas Baban Kelashikar Sitabai Laxman Palvankar Anandi Gopal Anjarlekar Anandi Sitaram Unvarkar Harishchandra Babu Kelashikar
35/4A	1.355	Rakhma Shantaram Lokhande
56/4+5+6	7.16	Radhika Vitthal Dhadashe Santosh Vitthal Dhadashe Anil Vitthal Dhadashe Sunil Vitthal Dhadashe Sangita Santosh Khambe Jyoti Vijay Chavan Sunil Dhondu Dhadashe

		Suchitra Suresh Kadam Krushna Gunaji Dhadashe Shevanti Dhondu dhadashe Ramesh Gunaji Dhadashe
69/4+6	1.24	Hasanmiya Kasam Mukadam
69/5	3.95	Dharmchanda Shivkumar Agarval
70/3	1.67	Hasanmiya Kasam Mukadam
70/4	0.24	Mangla Harishchandra Lokhande Ranjna Kanu Dhotre Vishnu Narayan Lokhande Bhagnbai Shankar Pawar
70/5	1.36	Bharati Nandkumar Dhotre Vilas Gangaram Lokhande Pratiksha Pradip Lokhande Prashant Pradip Lokhande Roshan Pradip Lokhande Maharashtra Pradesh Bhoodan Yadnya Samiti 720 Sadashiv Peth Pune 2

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National Accreditation Board for  
Testing and Calibration Laboratories

**CERTIFICATE OF ACCREDITATION**

**ITS TESTING LABORATORY PRIVATE LIMITED**

has been assessed and accredited in accordance with the standard

**ISO/IEC 17025:2017**

**"General Requirements for the Competence of Testing &  
Calibration Laboratories"**

for its facilities at

A-114, SECTOR 80, PHASE-2, NOIDA, GAUTAM BUDDHA NAGAR, UTTAR PRADESH, INDIA

in the field of

**TESTING**

Certificate Number: TC-11181

Issue Date: 21/11/2022

Valid Until: 20/11/2024

This certificate remains valid for the Scope of Accreditation as specified in the annexure subject to continued satisfactory compliance to the above standard & the relevant requirements of NABL.  
(To see the scope of accreditation of this laboratory, you may also visit NABL website [www.nabl-india.org](http://www.nabl-india.org))

Name of Legal Identity : ITS Testing Laboratory Private Limited

Signed for and on behalf of NABL



N. Venkateswaran  
Chief Executive Officer



# ITS TESTING LABORATORY (P) LTD.

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 Website: www.itslab.in, Email: itlrclab@gmail.com, info@itslab.in, contact@itslab.in  
 +91 9911659800, 9305780312, 09958849764

## TEST REPORT

**Report Code: AAQ -010224-01**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Sampling Location : Crushing Plant**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP- AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
02.01.2024	34.2	70.2	7.3	16.6	0.02
06.01.2024	33.5	80.4	4.3	13.2	0.03
11.01.2024	36.5	74.3	5.6	14.9	0.02
13.01.2024	35.2	75.1	5.3	12.5	0.03
15.01.2024	37.1	80.0	8.2	14.5	0.03
21.01.2024	38.4	80.2	5.3	15.1	0.02
24.01.2024	37.8	81.6	6.3	16.3	0.03
26.01.2024	39.5	83.2	5.8	14.2	0.03
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***



#### Terms & Conditions :

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
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## TEST REPORT

**Report Code:** AAQ-010224-02

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date** : 08/02/2024

**Sampling Location** : Haulage Road

**Sample Collected by** : ITS Teams Reprisentiteve

**Sampling Protocol** : SOP- AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
03.01.2023	37.6	82.6	6.2	13.9	0.02
06.01.2023	36.3	81.2	5.2	15.6	0.03
11.01.2023	40.7	80.3	6.3	19.5	0.02
15.01.2023	40.3	79.6	5.4	12.7	0.02
13.01.2023	41.1	83.4	6.4	11.5	0.02
21.01.2023	37.5	78.5	6.7	12.7	0.01
24.01.2023	38.3	81.2	6.2	13.1	0.02
27.01.2023	37.3	85.3	5.8	14.4	0.03
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***

Authorized Signatory

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## TEST REPORT

**Report Code: AAQ -010224-03**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Sampling Location : Kavdoli Village**

**Sample Collected by : ITS Teams Representative**

**Sampling Protocol : SOP- AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>
	CPCB Volume – I / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
04.01.2023	38.3	79.6	6.8	11.4
08.01.2023	36.2	76.2	6.1	12.1
11.01.2023	37.2	71.3	4.2	14.8
15.01.2023	34.4	73.4	5.3	11.5
17.01.2023	35.1	73.5	4.6	14.6
21.01.2023	36.4	72.3	5.3	13.1
25.01.2023	37.5	71.7	5.1	11.2
28.01.2023	35.9	80.2	5.1	10.7
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>
<b>Protocol</b>	<b>ATAS/LAB/SOP/AIR /03</b>	<b>IS 5182 (Part 23): 2006, RA 2017</b>	<b>IS 5182 (Part 2): 2001, RA 2017</b>	<b>IS 5182 (Part 6): 2006, RA 2017</b>

**\*\*End of Report\*\***



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## TEST REPORT

**Report Code:** AAQ -010224-06

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date** : 08/02/2024

**Sampling Location** : Umbershet Village

**Sample Collected by** : ITS Teams Representitive

**Sampling Protocol** : SOP- AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
06.01.2023	39.2	80.1	6.8	12.3
08.01.2023	37.5	79.5	6.4	15.2
12.01.2023	38.5	78.2	7.1	13.3
15.01.2023	38.1	80.3	7.5	15.5
19.01.2023	36.4	77.8	7.4	15.4
22.01.2023	38.6	80.5	5.5	15.3
26.01.2023	34.5	79.2	7.3	11.5
29.01.2023	39.2	79.3	7.4	10.5
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>

**\*\*End of Report\*\***



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## TEST REPORT

**Report Code: AAQ -010224-05**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Sampling Location : Rowale Village**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP- AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
03.01.2023	36.5	76.5	6.8	22.2
07.01.2023	38.2	77.1	5.7	14.7
10.01.2023	37.5	78.2	6.2	10.4
13.01.2023	35.3	77.6	5.5	13.7
17.01.2023	38.3	79.8	4.6	12.2
21.01.2023	37.4	75.5	5.3	14.8
24.01.2023	33.6	68.2	4.4	12.3
28.01.2023	38.5	81.6	3.2	12.2
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>

**\*\*End of Report\*\***

Authorized Signatory

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## TEST REPORT

**Report Code: AAQ -010224-04**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Sampling Location : Mining Pit**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP- AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>	*Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
03.01.2023	32.6	72.1	6.6	11.3	0.03
07.01.2023	37.1	80.4	5.2	15.1	0.03
11.01.2023	34.5	75.2	5.3	13.4	0.01
13.01.2023	34.3	74.4	5.5	13.1	0.03
16.01.2023	32.2	76.3	4.3	14.6	0.03
20.01.2023	32.2	65.6	6.2	13.5	0.01
23.01.2023	36.5	80.1	7.4	14.2	0.02
28.01.2023	40.3	82.4	7.5	13.4	0.03
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***



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 ISO:9001 2015 ISO:14001:2015 & ISO:45001:2018 Certified Laboratory  
 Website: www.itslab.in, Email: itrlab@gmail.com, info@itslab.in, contact@itslab.in  
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## TEST REPORT

Report Code: N- 010224- 03

Issued To: Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

Issue Date : 08/02/2024

Sample Collected by : ITS Teams Representative

Sample Collected on : 23.01.2024

Sampling Protocol : ITS/LAB/SOP/NOISE/01

Sampling Duration : 24 Hours

Sample Description: Ambient Noise

## RESULTS

(Ambient Noise Quality Analysis)

S. No.	Location	Zone	Limit for As Per EPA, 1986 ;Leq, dB (A)		Observed Value Leq, dB (A)	
			Day Time*	Night Time**	Day Time*	Night Time**
1	Mine Lease	Industrial Area	75	70	64.5	54.3
2	Kavdoli Village	Residential Area	55	45	50.2	42.7
3	Rowale Village	Residential Area	55	45	50.1	41.3
* Day Time		6.00 a.m. to 10.00 p.m.				
**Night Time		10.00 p.m. to 6.00 a.m.				

**\*\*End of Report\*\***

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## TEST REPORT

**Report Code: SQ – 010224- 04**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Sample Collected by : ITS Teams Representative**

**Sample Collected on : 27.01.2024**

**Sampling Protocol : ITS/LAB/SOP/SOIL/01**

**Sample Packing : Zip Polybag**

**Sample Description: Soil**

## RESULTS (Soil Quality Analysis)

S. No.	Parameters	Units	Rowale Village	Mine Lease	Kelshi Village	Test Method
1	pH Value	-	7.40	7.60	7.50	IS 2720 (P-26)
2	Electrical Conductivity	µmhos/cm	470	475	440	IS 14767
3	Moisture	%	11.3	13.2	10.2	IS 2720(Part-2)
4	Exchangeable Potassium	mg/kg	34	30	30	ITS/LAB/SOP/SOIL/04
5	Exchangeable Calcium	mg/kg	70	80	70	ITS/LAB/SOP/SOIL/03
6	Water Holding Capacity	%	14.3	14.2	12.1	ITS/LAB/SOP/SOIL/01
7	Organic Matter	%	0.57	0.60	0.60	IS 2720 (P-22)
8	Total Kjeldahl Nitrogen	mg/kg	120	130	140	ITS/LAB/SOP/SOIL/18
9	Phosphorous	mg/kg	8.1	8.0	7.1	ITS/LAB/SOP/SOIL/10
10	Copper	mg/kg	3.6	4.5	4.1	3050-B, PP 1-12, USEPA 2 <sup>nd</sup>
11	Lead	mg/kg	0.1	0.4	0.3	3050-B, PP 1-12, USEPA 2 <sup>nd</sup>

**\*\*End of Report\***

**Authorized Signatory**

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**Report Code: W- 010224-04**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Date of Sampling : 05.01.2024**

**Sample Received On : 06.01.2024**

**Analysis Duration : 08.01.2024 to 14.01.2024**

**Sample Description: Ground Water**

## RESULTS (Ground Water Quality Analysis)

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Rowale	Kavdoli	Test Method
			Desirable Limit	Permissible Limit	Open Well Results	Open Well Results	
1	Color	Hazen	5	15	<5	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste	-	Agreeable	Agreeable	--	--	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1	<1	IS: 3025 (Pt-10)-1984,RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.34	7.26	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	240	238	IS : 3025 (Pt-21)1983, RA 2014
7	Iron (as Fe)	mg/l	0.3	No Relaxation	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
8	Chlorides (as Cl)	mg/l	250	1000	62	70	IS : 3025 (Pt-32)1988, RA 2014
9	Fluoride (as F )	mg/l	1	1.5	<0.1	<0.1	4500F(D), APHA 23nd Ed. 2017
10	Total Dissolved Solids (TDS)	mg/l	500	2000	550	625	IS: 3025(Pt-16)1984, RA 2017
11	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	65	73	IS : 3025 (Pt-40)1991, RA 2014
12	Magnesium (as	mg/l	30	100	13.5	12.6	By Calculation

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	Mg <sup>2+</sup> )						
13	Copper (as Cu)	mg/l	0.05	1.5	<0.05	<0.05	3111B (AAS), APHA 23nd Ed. 2017
14	Manganese(as Mn)	mg/l	0.1	0.3	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	12	14	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	1.5	1.2	IS : 3025(Pt-34)1988, RA 2014
17	Phenolic Compounds	mg/l	0.001	0.002	<0.001	<0.001	IS : 3025(Pt-43)1992, RA 2014
18	Mercury	mg/l	0.001	No Relaxation	<0.001	<0.001	3114 (AAS), APHA 23nd Ed. 2017
19	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
20	Selenium ( as Se )	mg/l	0.01	No Relaxation	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
21	Arsenic (as As)	mg/l	0.01	0.05	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
22	Cyanide	mg/l	0.05	No Relaxation	<0.01	<0.01	IS : 3025(Pt-27)1986, RA 2014
23	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
24	Zinc (as Zn)	mg/l	5	15	<0.5	<0.5	3111B (AAS), APHA 23nd Ed. 2017
25	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	No Relaxation	<0.05	<0.05	IS : 3025(Pt-52)-2003 RA 2014
26	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	70	82	IS: 3025(Pt-23)1986, RA 2014
27	Boron (as B)	mg/l	0.5	1	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
28	Phosphorous (as P)	mg/l	-	-	<0.1	<0.1	APHA 23 <sup>rd</sup> Edition 2017-4500 P,D
29	Sodium (as Na)	mg/l	-	-	<5.0	<5.0	IS : 3025(Pt-45) 1993, RA 2019

**\*\*End of Report\*\***

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## TEST REPORT

**Report Code: ww- 010224-03**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 08/02/2024**

**Date of Sampling : 06.01.2024**

**Sample Received On : 08.01.2024**

**Analysis Duration : 09.01.2024 to 14.01.2024**

**Sample Description: Surface Water**

### RESULTS

(Surface Water Quality Analysis)

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Kelsi Creek Water	Bajra River	Test Method
			Desirable Limit	Permissible Limit	Results	Results	
1	Color	Hazen	5	15	<5	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste	-	Agreeable	Agreeable	--	--	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1	<1	IS: 3025 (Pt-10)-1984,RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.32	7.22	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	1935	2115	IS : 3025 (Pt-21)1983, RA 2014
7	Iron (as Fe)	mg/l	0.3	No Relaxation	0.55	0.85	3111B (AAS), APHA 23nd Ed. 2017
8	Chlorides (as Cl)	mg/l	250	1000	1211	1440	IS : 3025 (Pt-32)1988, RA 2014
9	Fluoride (as F)	mg/l	1	1.5	<0.1	<0.1	4500F(D), APHA 23nd Ed. 2017
10	Total Dissolved Solids (TDS)	mg/l	500	2000	5985	6545	IS: 3025(Pt-16)1984, RA 2017
11	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	210	226	IS : 3025 (Pt-40)1991, RA 2014
12	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	335	370	By Calculation
13	Copper (as Cu)	mg/l	0.05	1.5	0.09	0.11	3111B (AAS), APHA 23nd Ed. 2017

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## TEST REPORT

14	Manganese(as Mn)	mg/l	0.1	0.3	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	135	210	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	2.4	2.5	IS : 3025(Pt-34)1988, RA 2014
17	Phenolic Compounds	mg/l	0.001	0.002	<0.001	<0.001	IS : 3025(Pt-43)1992, RA 2014
18	Mercury	mg/l	0.001	No Relaxation	<0.001	<0.001	3114 (AAS), APHA 23nd Ed. 2017
19	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
20	Selenium ( as Se )	mg/l	0.01	No Relaxation	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
21	Arsenic (as As)	mg/l	0.01	0.05	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
22	Cyanide	mg/l	0.05	No Relaxation	<0.01	<0.01	IS : 3025(Pt-27)1986, RA 2014
23	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
24	Zinc (as Zn)	mg/l	5	15	<0.5	<0.5	3111B (AAS), APHA 23nd Ed. 2017
25	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	No Relaxation	<0.05	<0.05	IS : 3025(Pt-52)-2003 RA 2014
26	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	71	93	IS: 3025(Pt-23)1986, RA 2014
27	Boron (as B)	mg/l	0.5	1	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
28	Phosphorous (as P)	mg/l	-	-	0.30	0.45	APHA 23 <sup>rd</sup> Edition 2017-4500 P,D
29	Sodium (as Na)	mg/l	-	-	935	1431	IS : 3025(Pt-45) 1993, RA 2019
30	Potassium (as K)	mg/l	-	-	110	113	IS : 3025(Pt- 45) 1993, RA 2019
31	Total Coliform	mg/l	-	-	11	10	IS : 1622, 1981, RA 2019
32	Fecal Coliform	mg/l	-	-	Absence	Absence	IS : 1622, 1981, RA 2019

**\*\*End of Report\*\***

  
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## TEST REPORT

**Report Code: AAQ -010324-01**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2024**

**Sampling Location : Crushing Plant**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP –AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
02.02.2024	34.1	71.2	6.2	15.5	0.02
04.02.2024	34.4	81.2	4.3	13.2	0.03
07.02.2024	36.1	75.3	5.4	13.5	0.02
11.02.2024	35.1	72.2	5.2	12.4	0.04
14.02.2024	37.6	78.7	7.2	14.3	0.03
17.02.2024	38.1	82.2	5.3	15.9	0.02
22.02.2024	38.8	81.5	6.2	16.4	0.03
26.02.2024	37.2	80.3	6.5	16.3	0.04
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***

Authorized Signatory

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## TEST REPORT

**Report Code:** AAQ -010324-02

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date** : 10/03/2024

**Sampling Location** : Haulage Road

**Sample Collected by** : ITS Teams Reprisentiteve

**Sampling Protocol** : SOP –AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
03.02.2024	38.1	81.4	6.7	12.8	0.03
05.02.2024	37.2	79.3	5.2	14.6	0.02
10.02.2024	41.1	79.3	6.1	20.5	0.02
12.02.2024	42.2	79.5	5.4	12.3	0.01
15.02.2024	41.1	82.4	6.3	12.5	0.02
20.02.2024	40.2	81.1	6.6	14.1	0.02
23.02.2024	38.3	81.1	6.3	13.0	0.03
27.02.2024	39.4	84.3	5.7	14.5	0.02
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***

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## TEST REPORT

**Report Code:** AAQ -010324-03

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date** : 10/03/2024

**Sampling Location** : Kavdoli Village

**Sample Collected by** : ITS Teams Representative

**Sampling Protocol** : SOP –AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
02.02.2024	36.2	79.1	6.2	11.1
04.02.2024	36.3	77.2	6.1	15.1
06.02.2024	34.3	72.1	4.2	13.6
12.02.2024	34.5	72.4	5.2	12.4
15.02.2024	36.2	74.1	4.5	14.5
21.02.2024	36.1	73.2	6.2	13.1
24.02.2024	37.5	72.1	5.2	11.2
28.02.2024	3.6.1	80.3	6.2	12.1
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>
<b>Protocol</b>	<b>ATAS/LAB/SOP/AIR /03</b>	<b>IS 5182 (Part 23): 2006, RA 2017</b>	<b>IS 5182 (Part 2): 2001, RA 2017</b>	<b>IS 5182 (Part 6): 2006, RA 2017</b>

**\*\*End of Report\*\***

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## TEST REPORT

**Report Code: AAQ -010324-04**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2023**

**Sampling Location : Mining Pit**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP –AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> , µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
02.02.2024	33.6	72.2	6.6	11.2	0.02
04.02.2024	36.3	78.3	5.1	15.2	0.02
07.02.2024	37.3	75.3	4.4	14.4	0.03
12.02.2024	34.3	76.4	4.6	12.2	0.02
15.02.2024	32.3	75.2	4.7	15.2	0.02
17.02.2024	33.2	65.5	5.2	12.4	0.02
21.02.2024	35.4	79.2	7.1	12.2	0.03
26.02.2024	38.4	81.2	7.4	14.6	0.02
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***

Authorized Signatory

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## TEST REPORT

**Report Code: AAQ -010324-05**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2024**

**Sampling Location : Rowale Village**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP –AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> , µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
02.02.2024	35.1	74.6	6.4	11.3
06.02.2024	37.2	77.2	5.6	12.6
09.02.2024	38.2	79.2	5.1	10.3
11.02.2024	34.4	76.5	6.5	14.5
17.02.2024	37.3	80.7	4.6	13.2
19.02.2024	36.2	74.2	5.3	14.8
24.02.2024	32.7	70.2	5.5	13.3
27.02.2024	38.4	75.2	7.1	14.2
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>

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## TEST REPORT

**Report Code: AAQ -010324-06**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2024**

**Sampling Location : Umbershet Village**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP –AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
02.02.2024	39.2	80.1	5.5	13.6
06.02.2024	38.3	80.5	6.5	15.1
09.02.2024	36.2	78.3	7.1	12.4
13.02.2024	39.2	81.1	7.5	14.3
15.02.2024	36.2	78.3	5.4	16.2
20.02.2024	38.5	79.1	6.5	15.2
25.02.2024	36.4	78.4	6.1	12.1
28.02.2024	37.3	81.2	5.5	11.3
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>

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## TEST REPORT

**Report Code: N- 010324- 05**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2024**

**Sample Collected by : ITS Teams Representative**

**Sample Collected on : 22.02.2024**

**Sampling Protocol : ITS/LAB/SOP/NOISE/01**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Noise**

## RESULTS

(Ambient Noise Quality Analysis)

S. No.	Location	Zone	Limit for As Per EPA, 1986 ;Leq, dB (A)		Observed Value Leq, dB (A)	
			Day Time*	Night Time**	Day Time*	Night Time**
1	Mine Lease	Industrial Area	75	70	62.3	55.9
2	Kavdoli Village	Residential Area	55	45	50.2	42.2
3	Rowale Village	Residential Area	55	45	51.2	41.6
<b>* Day Time</b>		<b>6.00 a.m. to 10.00 p.m.</b>				
<b>**Night Time</b>		<b>10.00 p.m. to 6.00 a.m.</b>				

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## TEST REPORT

**Report Code: SQ- 010324-01**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2024**

**Sample Collected by : ITS Teams Representative**

**Sample Collected on : 25.02.2024**

**Sampling Protocol : ITS/LAB/SOP/SOIL/01**

**Sample Packing : Zip Polybag**

**Sample Description: Soil**

## RESULTS (Soil Quality Analysis)

S. No.	Parameters	Units	Rowale Village	Mine Lease	Kelshi Village	Test Method
1	pH Value	-	7.35	7.60	7.52	IS 2720 (P-26)
2	Electrical Conductivity	µmhos/cm	470	475	455	IS 14767
3	Moisture	%	11.4	12.2	11.0	IS 2720(Part-2)
4	Exchangeable Potassium	mg/kg	40	38	37	ITS/LAB/SOP/SOIL/04
5	Exchangeable Calcium	mg/kg	60	81	78	ITS/LAB/SOP/SOIL/03
6	Water Holding Capacity	%	14.2	15.1	12.5	ITS/LAB/SOP/SOIL/01
7	Organic Matter	%	0.58	0.62	0.61	IS 2720 (P-22)
8	Total Kjeldahl Nitrogen	mg/kg	121	130	145	ITS/LAB/SOP/SOIL/18
9	Phosphorous	mg/kg	8.2	8.4	7.3	ITS/LAB/SOP/SOIL/10
10	Copper	mg/kg	3.1	4.2	4.2	3050-B, PP 1-12, USEPA 2 <sup>nd</sup>
11	Lead	mg/kg	0.1	0.3	0.3	3050-B, PP 1-12, USEPA 2 <sup>nd</sup>

**\*\*End of Report\***

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## TEST REPORT

**Report Code: W- 010324- 06**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/03/2024**

**Date of Sampling : 06.02.2024**

**Sample Received On : 07.02.2024**

**Analysis Duration : 08.02.2024 to 14.02.2024**

**Sample Description: Ground Water**

### RESULTS (Ground Water Quality Analysis)

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Rowale Open Well	Kavdoli Open Well	Test Method
			Desirable Limit	Permissible Limit	Results	Results	
1	Color	Hazen	5	15	<5	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste	-	Agreeable	Agreeable	--	--	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1	<1	IS: 3025 (Pt-10)-1984,RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.39	7.26	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	240	240	IS : 3025 (Pt-21)1983, RA 2014
7	Iron (as Fe)	mg/l	0.3	No Relaxation	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
8	Chlorides (as Cl)	mg/l	250	1000	60	65	IS : 3025 (Pt-32)1988, RA 2014
9	Fluoride (as F)	mg/l	1	1.5	<0.1	<0.1	4500F(D), APHA 23nd Ed. 2017
10	Total Dissolved Solids (TDS)	mg/l	500	2000	552	620	IS: 3025(Pt-16)1984, RA 2017
11	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	65	78	IS : 3025 (Pt-40)1991, RA 2014
12	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	12.6	12.4	By Calculation
13	Copper (as Cu)	mg/l	0.05	1.5	<0.05	<0.05	3111B (AAS), APHA 23nd Ed.

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## TEST REPORT

							2017
14	Manganese(as Mn)	mg/l	0.1	0.3	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	12	13	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	1.4	1.6	IS : 3025(Pt-34)1988, RA 2014
17	Phenolic Compounds	mg/l	0.001	0.002	<0.001	<0.001	IS : 3025(Pt-43)1992, RA 2014
18	Mercury	mg/l	0.001	No Relaxation	<0.001	<0.001	3114 (AAS), APHA 23nd Ed. 2017
19	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
20	Selenium ( as Se )	mg/l	0.01	No Relaxation	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
21	Arsenic (as As)	mg/l	0.01	0.05	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
22	Cyanide	mg/l	0.05	No Relaxation	<0.01	<0.01	IS : 3025(Pt-27)1986, RA 2014
23	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
24	Zinc (as Zn)	mg/l	5	15	<0.5	<0.5	3111B (AAS), APHA 23nd Ed. 2017
25	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	No Relaxation	<0.05	<0.05	IS : 3025(Pt-52)-2003 RA 2014
26	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	75	84	IS: 3025(Pt-23)1986, RA 2014
27	Boron (as B)	mg/l	0.5	1	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
28	Phosphorous (as P)	mg/l	-	-	<0.1	<0.1	APHA 23 <sup>rd</sup> Edition 2017-4500 P,D
29	Sodium (as Na)	mg/l	-	-	<5.0	<5.0	IS : 3025(Pt-45) 1993, RA 2019

**\*\*End of Report\*\***



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## TEST REPORT

Report Code: ww- 010324-06

Issued To: Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

Issue Date : 10/03/2024

Date of Sampling : 05.02.2024

Sample Received On : 08.02.2024

Analysis Duration : 08.02.2024 to 15.02.2024

Sample Description: Surface Water

### RESULTS (Surface Water Quality Analysis)

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Kelsi Creek Water	Bajra River	Test Method
			Desirable Limit	Permissible Limit	Results	Results	
1	Color	Hazen	5	15	<5	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste	-	Agreeable	Agreeable	--	--	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1	<1	IS: 3025 (Pt-10)-1984,RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.30	7.22	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	1920	2110	IS : 3025 (Pt-21)1983, RA 2014
7	Iron (as Fe)	mg/l	0.3	No Relaxation	0.58	0.81	3111B (AAS), APHA 23nd Ed. 2017
8	Chlorides (as Cl)	mg/l	250	1000	1210	1440	IS : 3025 (Pt-32)1988, RA 2014
9	Fluoride (as F )	mg/l	1	1.5	<0.1	<0.1	4500F(D), APHA 23nd Ed. 2017
10	Total Dissolved Solids (TDS)	mg/l	500	2000	5978	6541	IS: 3025(Pt-16)1984, RA 2017
11	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	210	220	IS : 3025 (Pt-40)1991, RA 2014
12	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	320	375	By Calculation
13	Copper (as Cu)	mg/l	0.05	1.5	0.10	0.11	3111B (AAS), APHA 23nd Ed. 2017
14	Manganese(as Mn)	mg/l	0.1	0.3	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	135	215	IS : 3025 (Pt-24)1986, RA 2014

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16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	2.3	2.3	IS : 3025(Pt-34)1988, RA 2014
17	Phenolic Compounds	mg/l	0.001	0.002	<0.001	<0.001	IS : 3025(Pt-43)1992, RA 2014
18	Mercury	mg/l	0.001	No Relaxation	<0.001	<0.001	3114 (AAS), APHA 23nd Ed. 2017
19	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
20	Selenium ( as Se )	mg/l	0.01	No Relaxation	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
21	Arsenic (as As)	mg/l	0.01	0.05	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
22	Cyanide	mg/l	0.05	No Relaxation	<0.01	<0.01	IS : 3025(Pt-27)1986, RA 2014
23	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
24	Zinc (as Zn)	mg/l	5	15	<0.5	<0.5	3111B (AAS), APHA 23nd Ed. 2017
25	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	No Relaxation	<0.05	<0.05	IS : 3025(Pt-52)-2003 RA 2014
26	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	75	95	IS: 3025(Pt-23)1986, RA 2014
27	Boron (as B)	mg/l	0.5	1	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
28	Phosphorous (as P)	mg/l	-	-	0.35	0.45	APHA 23 <sup>rd</sup> Edition 2017-4500 P,D
29	Sodium (as Na)	mg/l	-	-	920	1430	IS : 3025(Pt-45) 1993, RA 2019
30	Potassium (as K)	mg/l	-	-	115	110	IS : 3025(Pt- 45) 1993, RA 2019
31	Total Coliform	mg/l	-	-	12	13	IS : 1622, 1981, RA 2019
32	Fecal Coliform	mg/l	-	-	Absence	Absence	IS : 1622, 1981, RA 2019

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## TEST REPORT

<b>Report Code:</b> AAQ -010424-06	<b>Issue Date</b>	: 10/04/2024
<b>Issued To:</b> Rowale Bauxite Mine	<b>Sampling Location</b>	: Umbershet Village
Village – Rowale, Taluka – Dapoli,	<b>Sample Collected by</b>	: ITS Teams Reprisentiteve
District – Ratnagiri (Maharashtra)	<b>Sampling Protocol</b>	: SOP- AAQ-08
	<b>Sampling Duration</b>	: 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> , µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
03.03.2024	39.5	81.7	6.4	12.0
05.03.2024	37.3	79.4	6.0	14.5
11.03.2024	35.4	79.2	7.0	12.1
14.03.2024	38.2	80.1	6.4	14.3
14.03.2024	35.3	77.3	7.4	13.6
22.03.2024	37.4	75.1	6.5	15.0
24.03.2024	35.3	78.5	7.0	10.2
27.03.2024	37.0	76.5	7.0	12.0
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>

**\*\*End of Report\*\***



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## TEST REPORT

**Report Code: AAQ -010424-01**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date : 10/04/2024**

**Sampling Location : Crushing Plant**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP- AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> , µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
01.03.2024	36.0	72.1	8.1	15.3	0.01
04.03.2024	33.1	78.2	5.3	13.0	0.03
07.03.2024	37.0	75.1	5.0	13.7	0.02
11.03.2024	34.2	74.2	6.2	12.5	0.03
15.03.2024	36.6	79.5	8.1	12.1	0.02
18.03.2024	38.0	81.0	6.0	13.9	0.01
22.03.2024	37.8	81.5	5.9	16.3	0.03
27.03.2024	39.2	79.0	6.0	12.1	0.02
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

**\*\*End of Report\*\***

Authorized Signatory

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## TEST REPORT

**Report Code:** AAQ -010424-02

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date** : 10/04/2024

**Sampling Location** : Haulage Road

**Sample Collected by** : ITS Teams Reprisentiteve

**Sampling Protocol** : SOP- AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>	Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
02.03.2024	36.1	81.0	7.0	12.0	0.02
06.03.2024	37.4	79.2	5.3	15.6	0.02
09.03.2024	40.6	81.1	5.1	12.4	0.03
13.03.2024	41.3	79.0	5.4	12.5	0.02
16.03.2024	41.2	83.4	6.0	13.5	0.03
20.03.2024	39.3	81.3	6.4	12.6	0.02
23.03.2024	38.4	78.2	7.3	13.1	0.03
27.03.2024	38.3	85.2	5.0	17.4	0.01
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

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## TEST REPORT

**Report Code: AAQ -010424-03**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date : 10/04/2024**

**Sampling Location : Kavdoli Village**

**Sample Collected by : ITS Teams Reprisentiteve**

**Sampling Protocol : SOP- AAQ-08**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Air**

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
03.03.2024	37.3	79.4	5.3	12.0
07.03.2024	35.5	76.2	6.2	13.1
10.03.2024	35.2	72.1	4.2	13.9
14.03.2024	35.1	72.3	4.3	11.4
17.03.2024	35.3	75.5	4.3	14.0
21.03.2024	36.3	73.2	6.1	15.1
24.03.2024	37.5	72.6	5.2	12.2
28.03.2024	36.0	81.0	6.3	11.0
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>
<b>Protocol</b>	<b>ATAS/LAB/SOP/AIR /03</b>	<b>IS 5182 (Part 23): 2006, RA 2017</b>	<b>IS 5182 (Part 2): 2001, RA 2017</b>	<b>IS 5182 (Part 6): 2006, RA 2017</b>

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## TEST REPORT

**Report Code:** AAQ -010424-04

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date** : 10/04/2024

**Sampling Location** : Mining Pit

**Sample Collected by** : ITS Teams Representative

**Sampling Protocol** : SOP- AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS (Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> µg/m <sup>3</sup>	*Silica, µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6	EPA method/ XRD method
01.03.2024	33.6	72.0	6.5	11.2	0.01
04.03.2024	35.3	80.2	5.1	14.3	0.03
08.03.2024	37.1	72.4	6.2	12.2	0.01
11.03.2024	34.4	74.2	4.6	14.2	0.02
16.03.2024	32.1	75.2	4.0	12.9	0.02
19.03.2024	32.3	64.8	5.1	11.2	0.01
21.03.2024	33.4	78.1	7.0	11.3	0.02
25.03.2024	37.6	80.1	7.3	11.2	0.03
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>	<b>--</b>

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## TEST REPORT

**Report Code:** AAQ -010424-05

**Issued To:** Rowale Bauxite Mine

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date** : 10/04/2024

**Sampling Location** : Rowale Village

**Sample Collected by** : ITS Teams Reprisentiteve

**Sampling Protocol** : SOP- AAQ-08

**Sampling Duration** : 24 Hours

**Sample Description:** Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

Date	PM <sub>2.5</sub> , µg/m <sup>3</sup>	PM <sub>10</sub> , µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup> ,	NO <sub>2</sub> , µg/m <sup>3</sup>
	CPCB Volume – 1 / Gravimetric	IS:5182:Pt-23	IS:5182:Pt-2	IS:5182:Pt-6
02.03.2024	35.3	74.0	6.0	11.2
05.03.2024	37.2	77.2	5.6	14.5
09.03.2024	37.5	76.0	7.1	12.2
11.03.2024	36.3	76.6	6.0	13.6
16.03.2024	38.3	79.0	4.4	12.2
22.03.2024	36.2	74.5	6.0	14.7
23.03.2024	34.5	68.0	4.5	13.2
26.03.2024	36.2	81.5	5.0	13.2
<b>NAAQ Standards, EPA,1986</b>	<b>60</b>	<b>100</b>	<b>80</b>	<b>80</b>

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## TEST REPORT

**Report Code: N -010424-07**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,

District – Ratnagiri (Maharashtra)

**Issue Date : 10/04/2024**

**Sample Collected by : ITS Teams Representative**

**Sample Collected on : 24.03.2024**

**Sampling Protocol : ITS/LAB/SOP/NOISE/01**

**Sampling Duration : 24 Hours**

**Sample Description: Ambient Noise**

### RESULTS

(Ambient Noise Quality Analysis)

S. No.	Location	Zone	Limit for As Per EPA, 1986 ;Leq, dB (A)		Observed Value Leq, dB (A)	
			Day Time*	Night Time**	Day Time*	Night Time**
1	Mine Lease	Industrial Area	75	70	63.0	52.1
2	Kavdoli Village	Residential Area	55	45	52.2	42.0
3	Rowale Village	Residential Area	55	45	50.1	41.3
<b>* Day Time</b>		<b>6.00 a.m. to 10.00 p.m.</b>				
<b>**Night Time</b>		<b>10.00 p.m. to 6.00 a.m.</b>				

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## TEST REPORT

**Report Code: SQ- 010424-02**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/04/2024**

**Sample Collected by : ITS Teams Representative**

**Sample Collected on : 26.03.2024**

**Sampling Protocol : ITS/LAB/SOP/SOIL/01**

**Sample Packing : Zip Polybag**

**Sample Description: Soil**

## RESULTS (Soil Quality Analysis)

S. No.	Parameters	Units	Rowale Village	Mine Lease	Kelshi Village	Test Method
1	pH Value	-	7.35	7.62	7.52	IS 2720 (P-26)
2	Electrical Conductivity	µmhos/cm	472	474	442	IS 14767
3	Moisture	%	11.1	12.6	13.1	IS 2720(Part-2)
4	Exchangeable Potassium	mg/kg	38	36	35	ITS/LAB/SOP/SOIL/04
5	Exchangeable Calcium	mg/kg	65	82	81	ITS/LAB/SOP/SOIL/03
6	Water Holding Capacity	%	13.3	15.1	12.3	ITS/LAB/SOP/SOIL/01
7	Organic Matter	%	0.58	0.61	0.62	IS 2720 (P-22)
8	Total Kjeldahl Nitrogen	mg/kg	125	131	140	ITS/LAB/SOP/SOIL/18
9	Phosphorous	mg/kg	7.3	8.3	7.0	ITS/LAB/SOP/SOIL/10
10	Copper	mg/kg	3.3	4.0	4.0	3050-B, PP 1-12, USEPA 2 <sup>nd</sup>
11	Lead	mg/kg	0.1	0.1	0.2	3050-B, PP 1-12, USEPA 2 <sup>nd</sup>

**\*\*End of Report\*\***

  
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## TEST REPORT

**Report Code: W- 010423-02**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/04/2023**

**Date of Sampling : 05.03.2024**

**Sample Received On : 07.03.2024**

**Analysis Duration : 07.03.2024 to 16.03.2024**

**Sample Description: Ground Water**

### RESULTS (Ground Water Quality Analysis)

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Rowale Open Well	Kavdoli Open Well	Test Method
			Desirable Limit	Permissible Limit	Results	Results	
1	Color	Hazen	5	15	<5	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste	-	Agreeable	Agreeable	--	--	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1	<1	IS: 3025 (Pt-10)-1984, RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.30	7.20	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	245	240	IS : 3025 (Pt-21)1983, RA 2014
7	Iron (as Fe)	mg/l	0.3	No Relaxation	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
8	Chlorides (as Cl)	mg/l	250	1000	60	64	IS : 3025 (Pt-32)1988, RA 2014
9	Fluoride (as F)	mg/l	1	1.5	<0.1	<0.1	4500F(D), APHA 23nd Ed. 2017
10	Total Dissolved Solids (TDS)	mg/l	500	2000	551	625	IS: 3025(Pt-16)1984, RA 2017
11	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	63	70	IS : 3025 (Pt-40)1991, RA 2014
12	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	14.5	12.4	By Calculation
13	Copper (as Cu)	mg/l	0.05	1.5	<0.05	<0.05	3111B (AAS), APHA 23nd Ed. 2017
14	Manganese(as Mn)	mg/l	0.1	0.3	<0.1	<0.1	3111B (AAS), APHA 23nd Ed.

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## TEST REPORT

							2017
15	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	13	14	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	1.3	1.5	IS : 3025(Pt-34)1988, RA 2014
17	Phenolic Compounds	mg/l	0.001	0.002	<0.001	<0.001	IS : 3025(Pt-43)1992, RA 2014
18	Mercury	mg/l	0.001	No Relaxation	<0.001	<0.001	3114 (AAS), APHA 23nd Ed. 2017
19	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
20	Selenium ( as Se )	mg/l	0.01	No Relaxation	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
21	Arsenic (as As)	mg/l	0.01	0.05	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
22	Cyanide	mg/l	0.05	No Relaxation	<0.01	<0.01	IS : 3025(Pt-27)1986, RA 2014
23	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
24	Zinc (as Zn)	mg/l	5	15	<0.5	<0.5	3111B (AAS), APHA 23nd Ed. 2017
25	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	No Relaxation	<0.05	<0.05	IS : 3025(Pt-52)-2003 RA 2014
26	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	72	85	IS : 3025(Pt-23)1986, RA 2014
27	Boron (as B)	mg/l	0.5	1	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
28	Phosphorous (as P)	mg/l	-	-	<0.1	<0.1	APHA 23 <sup>rd</sup> Edition 2017-4500 P,D
29	Sodium (as Na)	mg/l	-	-	<5.0	<5.0	IS : 3025(Pt-45) 1993, RA 2019

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## TEST REPORT

**Report Code: ww-010424-05**

**Issued To: Rowale Bauxite Mine**

Village – Rowale, Taluka – Dapoli,  
 District – Ratnagiri (Maharashtra)

**Issue Date : 10/04/2024**

**Date of Sampling : 05.03.2024**

**Sample Received On : 07.03.2024**

**Analysis Duration : 07.03.2024 to 16.03.2024**

**Sample Description: Surface Water**

### RESULTS (Surface Water Quality Analysis)

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Kelsi Creek Water	Bajra River	Test Method
			Desirable Limit	Permissible Limit	Results	Results	
1	Color	Hazen	5	15	<5	<5	IS : 3025 (Pt-4) 1983, RA 2017
2	Odour	-	Agreeable	Agreeable	Agreeable	Agreeable	IS : 3025 (Pt-5) 1983, RA 2017
3	Taste	-	Agreeable	Agreeable	--	--	IS : 3025 (Pt-8)-1984, RA 2017
4	Turbidity	NTU	1	5	<1	<1	IS: 3025 (Pt-10)-1984, RA 2017
5	pH Value	-	6.5-8.5	No Relaxation	7.30	7.20	IS : 3025 (Pt-11)1983, RA 2017
6	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	1925	2112	IS : 3025 (Pt-21)1983, RA 2014
7	Iron (as Fe)	mg/l	0.3	No Relaxation	0.58	0.82	3111B (AAS), APHA 23nd Ed. 2017
8	Chlorides (as Cl)	mg/l	250	1000	1210	1440	IS : 3025 (Pt-32)1988, RA 2014
9	Fluoride (as F)	mg/l	1	1.5	<0.1	<0.1	4500F(D), APHA 23nd Ed. 2017
10	Total Dissolved Solids (TDS)	mg/l	500	2000	5964	6545	IS: 3025(Pt-16)1984, RA 2017
11	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	205	220	IS : 3025 (Pt-40)1991, RA 2014
12	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	320	378	By Calculation
13	Copper (as Cu)	mg/l	0.05	1.5	0.09	0.11	3111B (AAS), APHA 23nd Ed. 2017

**Authorized Signatory**



**Terms & Conditions :**

1. Test reports are valid only for the samples tested in our laboratory. 2. Samples will destroyed as per quality policy.
3. Any complaints about the report should be communicated in writing within 7 days.
4. Total liability of our laboratory is limited to invoiced amount.



# ITS TESTING LABORATORY (P) LTD.

Laboratory: A-114, Sector-80, Phase-II Noida, Gautam Budh Nagar - 201305, (U.P.) INDIA

NABL-T-11181, MOEF & CC (Ministry of Environment Forest & Climate Change)

ISO:9001 2015 ISO:14001:2015 & ISO:45001:2018 Certified Laboratory

Website: www.itslab.in, Email: itlrc@itslab.in, info@itslab.in, contact@itslab.in

+91 9911659800, 9305780312, 09958849764

## TEST REPORT

14	Manganese(as Mn)	mg/l	0.1	0.3	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
15	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	120	215	IS : 3025(Pt-24)1986, RA 2014
16	Nitrate(as NO <sub>3</sub> )	mg/l	45	No Relaxation	2.1	2.1	IS : 3025(Pt-34)1988, RA 2014
17	Phenolic Compounds	mg/l	0.001	0.002	<0.001	<0.001	IS : 3025(Pt-43)1992, RA 2014
18	Mercury	mg/l	0.001	No Relaxation	<0.001	<0.001	3114 (AAS), APHA 23nd Ed. 2017
19	Cadmium (as Cd)	mg/l	0.003	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
20	Selenium ( as Se )	mg/l	0.01	No Relaxation	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
21	Arsenic (as As)	mg/l	0.01	0.05	<0.01	<0.01	3114 (AAS), APHA 23nd Ed. 2017
22	Cyanide	mg/l	0.05	No Relaxation	<0.01	<0.01	IS : 3025(Pt-27)1986, RA 2014
23	Lead (as Pb)	mg/l	0.01	No Relaxation	<0.01	<0.01	3111B (AAS), APHA 23nd Ed. 2017
24	Zinc (as Zn)	mg/l	5	15	<0.5	<0.5	3111B (AAS), APHA 23nd Ed. 2017
25	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	No Relaxation	<0.05	<0.05	IS : 3025(Pt-52)-2003 RA 2014
26	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	70	90	IS: 3025(Pt-23)1986, RA 2014
27	Boron (as B)	mg/l	0.5	1	<0.1	<0.1	3111B (AAS), APHA 23nd Ed. 2017
28	Phosphorous (as P)	mg/l	-	-	0.31	0.46	APHA 23 <sup>rd</sup> Edition 2017-4500 P,D
29	Sodium (as Na)	mg/l	-	-	920	1430	IS : 3025(Pt-45) 1993, RA 2019
30	Potassium (as K)	mg/l	-	-	115	111	IS : 3025(Pt- 45) 1993, RA 2019
31	Total Coliform	mg/l	-	-	10	11	IS : 1622, 1981, RA 2019
32	Fecal Coliform	mg/l	-	-	Absence	Absence	IS : 1622, 1981, RA 2019

**\*\*End of Report\*\***



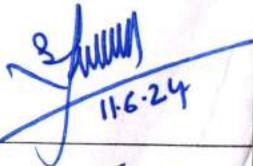
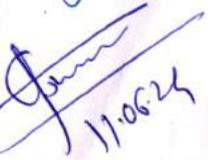
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SITE VISIT BY THE JOINT COMMITTEE dt. 11.06.2024 IN THE MATTER OF ORIGINAL APPLICATION NO. 74 OF 2024 IN COMPLIANCE WITH ORDER DATED 15.04.2024 OF HON'BLE NGT (WZ) REGARDING THE NON-COMPLIANCE OF THE TERMS AND CONDITIONS OF CONSENT TO OPERATE AND ENVIRONMENTAL CLEARNACE (EC) GRANTED TO M/s. ASHAPUR MINECHEM LTD, VILLAGE ROWALE, DAPOLI, RATNAGIRI (MH).

## ATTENDANCE SHEET

## Name and Department of the Committee Members

Sr. No	Organization/Department	Committee member	Name of Member Representative	Contact details	Signature
1	Regional Office, MoEF&CC, Nagpur	Member Convenor	Dr. P.R. Sakhare Scientist 'E'	9891597768, Email: <a href="mailto:sakhare.pr@nic.in">sakhare.pr@nic.in</a>	 11/06/2024
2	Regional Director, Central Pollution Control Board (CPCB), Pune	Member	Rajendra Patil, Scientist 'E'	7839455558, 9140282902 Email: <a href="mailto:patil.cpcb@nic.in">patil.cpcb@nic.in</a>	 11-06-2024
3	The Central Ground Water Board (CGWB)	Member	Shri. Sandeep Waghmare, Scientist 'C'	9404083652 Email: <a href="mailto:rdcr-cgwb@nic.in">rdcr-cgwb@nic.in</a>	 11-6-24
4	District Collector, Ratnagiri	Member	Shri. Ajit Thorbole, Sub-Divisional Officer	9119508484 Email: <a href="mailto:collector.ratnagiri@maharashtra.gov.in">collector.ratnagiri@maharashtra.gov.in</a>	 11-06-24

5.	Applicant		Shri Bhavesh Karekar Bhavesh.karekar@gmail.com	9819040456	<i>Bh. Karekar</i> 11/6/2024
6.	M/s Ashapura Minechem Ltd.	Respondent No.. 5	Girisha. R. Hegde M: 9167949843 E: GIRISHA@ASHAPURA.COM.	022-66651700 Email: info@ashapura.com	<i>Girisha R. Hegde</i> 11/06/2024
7	District Mining officer Ratnagiri	—	Digvijay M. Pali	8087357959	<i>D. Pali</i> 11/06/2024
8	Mrs. Kavita Chandorkar		Rovale. kavitachandorkar1975@gmail.com.	7447303844	<i>Kavita</i> 11/06/2024.
9	Ashapura Minechem S.K. SINGH Ltd		S.K. SINGH 9922941731	sanjay@ashapura.com	<i>Sanjay</i>
10	Ashapura Minechem Lumbel		Sangram Pali	9322929309	<i>Sangram</i>





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Imagery Date: 10/26/2023 17°54'58.58" N 73°05'13.76" E elev 196 m eye alt 427 m



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Imagery Date: 10/26/2023 17°54'46.49" N 73°05'29.70" E elev 149 m eye alt 522 m

Site Visit photograph of M/s. Ashapura Minechem Ltd.





